



भारतीय रिज़र्व बैंक
संपदा विभाग, भोपाल

भोपाल, चार इमली, मध्य प्रदेश - 462016 में, केंद्रीय लोक निर्माण विभाग (सीपीडब्ल्यूडी) के माध्यम से 'जमा कार्य' आधार पर परियोजना प्रबंधन सलाहकार के रूप में प्रदान की गई, आरबीआई के कर्मचारियों / अधिकारियों के लिए अतिरिक्त क्वार्टरों के निर्माण के लिए, जिसमें जर्जर डी प्रकार के ब्लॉकों का विध्वंस भी शामिल है, स्वतंत्र तृतीय पक्ष गुणवत्ता लेखापरीक्षा (एटीपीक्यूए) सेवाएं

निविदा आमंत्रण सूचना - (एनआईटी)

निविदाकार का नाम _____

पता: _____

प्रस्तुत करने की अंतिम तिथि	:	20 अगस्त 2026 को 10:00 बजे तक
भाग-I (अर्थात तकनीकी बोली) खुलने की तिथि और समय	:	21 अगस्त 2026 को 11:30 बजे
भाग-II मूल्य बोली : खुलने की तिथि और समय	:	मूल्य बोली की सूचना अलग से दी जाएगी।

अस्वीकरण

The Reserve Bank of India, Estate Department, Bhopal (the Bank) has prepared this document to give background information about the tender for the service, to the intending bidders. Though, the Reserve Bank of India has taken due care in preparation of the information contained herein and believe it to be accurate, neither the Reserve Bank of India nor any of its authorities or agencies nor any of their officers, employees, agents or advisors give any warranty or make any representations, express or implies as to the completeness or accuracy of the information contained in this document or any information which may be provided in association with it.

2. The information is not intended to be exhaustive. Interested parties are required to make their own inquiries and respondents will be required to confirm in writing that they have done so, and they do not rely only on the information provided by the Reserve bank of India in submitting the tender for the services under reference. The information is provided on the basis that it is non-binding on the Reserve Bank of India, any of its authorities, agencies, officers, employees, agents or advisors.

3. The Reserve Bank of India reserves the right to itself, to proceed / not with engagement of the Independent Third-Party Quality Auditor (ITPQA), to change the particulars in this tender document, to alter the timetable indicated in this document or to change the process or procedure to be applied. The Reserve Bank of India also reserves the right to itself, to decline any discussion on this matter further with any party expressing interest.

4. This document is neither a Letter of Offer, nor a contract, but an invitation for offer from Government Agencies / Institutions / Colleges or Certified Construction Quality Auditors (CCQA), certified by the National Accreditation Board for Certification Bodies (NABCB) under ISO / IEC 17020 and Construction Industry Development Corporation (CIDC) of India, who are eligible as per the Pre-Qualification (PQ) / Eligibility Criteria stipulated herein and competent to provide the kind of Independent Third-Party Quality Audit (ITPQA) Services prescribed in this Tender Document, excluding those who are / would be appointed as Independent Third-Party Auditor (ITPQA) by the Project Management Consultant (CPWD) for the same project under reference. No contractual obligation on behalf of the Reserve Bank of India, whatsoever, which shall arise from the tendering process mentioned in this document, unless and until a formal contract is signed and executed by the duly authorized officers of the Reserve Bank of India and the service provider.

5. The Bank shall not be liable for any costs incurred by the intending bidders towards preparation and submission of this tender. No reimbursement of cost of any type will be paid to persons or entities expressing interest.

भारतीय रिज़र्व बैंक, भोपाल
संपदा विभाग
भाग I - निविदा आमंत्रण सूचना
(केवल ई-प्रोक्योरमेंट द्वारा)
निविदा की अनुसूची

नोट: यह एक खुली निविदा पूछताछ है हालाँकि, केवल वे बोलीदाता/विक्रेता जो नीचे उल्लिखित पूर्व-योग्यता मानदंडों के अनुसार कार्य के लिए योग्य हैं, इस निविदा में भाग लेने के लिए पात्र हैं। बोलीदाताओं को सलाह दी जाती है कि वे प्रस्तुतिकरण के दौरान निविदा के लिए अपनी पात्रता के समर्थन में दस्तावेज़ जमा करें।

a. ई-निविदा सं.	2026_RBI_286742_1
b. निविदा की प्रणाली	CPPP ई-टेंडरिंग पोर्टल के माध्यम से दो-भागीय प्रणाली में ऑनलाइन ई-प्रोक्योरमेंट, जिसमें भाग I (तकनीकी-वाणिज्यिक बोली) और भाग II (मूल्य बोली) शामिल है: https://etenders.gov.in
c. डाउनलोड करने हेतु पार्टियों को एनआईटी उपलब्ध होने की तारीख	07 अगस्त 2026 को 12:00 बजे से 12 अगस्त 2026 को 18:00 बजे तक
d. बोली-पूर्व बैठक	13 अगस्त 2026 को 11: 30 बजे Location - Estate Department, 5th Floor, Reserve Bank of India, Hoshangabad Road, Arera Hills, Bhopal
e. i) बयाना राशि (Last date and time for receipt of EMD at RBI Bhopal)	₹ 61,800/- (सभी बोलीदाताओं द्वारा प्रस्तुत किया जाना है) 20 अगस्त 2026 को 10:00 बजे तक Failure to do so will disqualify themselves from participating in the bid, on or before 10:00 Hrs on August 20, 2026.
ii) अनुमानित लागत	₹ 30,89,440/- (including GST)
iii) निविदा शुल्क	निरंक
f. वेबसाइट https://etenders.gov.in पर ऑनलाइन तकनीकी बोली और मूल्य बोली प्रस्तुत करने के लिए ई निविदा-शुरू होने की तिथि	14 अगस्त 2026 को 11:00 बजे से
g. तकनीकी बोली और मूल्य बोली प्रस्तुत करने के लिए ऑनलाइन ई-निविदा के बंद होने की तिथि	20 अगस्त 2026 को 10:00 बजे

h. भाग-I (अर्थात तकनीकी बोली) खुलने की तिथि और समय	21 अगस्त 2026 को 11:30 बजे
भाग-II मूल्य बोली : खुलने की तिथि और समय	मूल्य बोली की सूचना अलग से दी जाएगी।

i. Eligibility Criteria

Composition of the bidding entity.	Details of registration of the bidding entity - whether Government Agency / Institution / College / Sole Proprietorship / Partnership Firm / Private Limited / Limited or Co-operative Body etc., - Name of Registering Authority, Date, and Registration number, etc. The intending bidders should fill-up the required information in Format 1 and Format 1A and submit the same along with the following supporting documents: (i) Copy of registration certificate. (ii) Copy of the Articles of Association / Power of Attorney / other relevant documents. (iii) Copy of PAN, TIN, Goods and Service Tax (GST) registration certificates. (iv) Copy of Certification by National Accreditation Board for Certification Bodies (NABCB) under ISO / IEC 17020 and Construction Industry Development Corporation (CIDC) of India.
	The bidder should have valid Goods and Service Tax (GST) registration.
Duration of experience.	The intending bidders should have minimum 5 years of experience in successfully providing similar Independent Third-Party Quality Audit (ITPQA) Services*. Bidder shall submit the documentary evidence in support of minimum experience of 5 years (i.e., the bidder should have successfully provided similar Independent Third-Party Quality Audit (ITPQA) Services*, 5 years prior to the due date of submission of the bids, i.e., before August 20, 2021. i) The intending bidders should fill-up the information in Format 2, indicating client-wise names of similar Independent Third-Party Quality Audit (ITPQA) Services*, awarded and actual cost / charges for the

	services awarded & paid, period during which the service was provided and scheduled date for completion of the services as stipulated in the Contract(s) / Work Order(s) / Letter(s) of Intent (LOI) / Letter(s) of Acceptance (LOA) and the actual date of completion of the services etc. and submit the same, along with the documentary evidence as proof of minimum 5 years of experience of having taken up and completed similar Independent Third-Party Quality Audit (ITPQA) Services*, viz. copies of detailed Work Order(s) / Letter(s) of Intent (LOI) / Letter(s) of Acceptance (LOA), for qualifying works indicating date of award, contract amount, time stipulated for completing the services etc. and the corresponding Completion Certificate(s), indicating actual date of completion and actual value of similar Independent Third-Party Quality Audit (ITPQA) Services* provided, issued by the client(s) for services provided for Government / Public Sector clients and copies of Work Order(s) / Letter(s) of Intent (LOI) / Letter(s) of Acceptance (LOA), Work Completion Certificate(s), along with Tax Deducted at Source (TDS) Certificate(s) issued by the client(s) for similar Independent Third-Party Quality Audit (ITPQA) Services* provided for Private Sector clients. ii) The intending bidders should also fill-up the information about similar Independent Third-Party Quality Audit (ITPQA) Services* ‘in-hand’ in <u>Format 2A</u> and submit the same, along with supporting documents viz. copies of Work Order(s) / Letter(s) of Intent (LOI) / Letter(s) of Acceptance (LOA), with details of items of services, issued by the client(s) for the similar Independent Third-Party Quality Audit (ITPQA) Services* in progress. (iii) The details, along with the documentary evidence in support the previous experience, if any, in providing similar Independent Third-Party Quality Audit (ITPQA) Services* for the Reserve Bank of India at any center, should also be given.
Minimum value of each completed similar Independent Third-Party Quality Audit (ITPQA)	The intending bidders should have experience of satisfactorily completed providing similar Independent Third-Party Quality Audit (ITPQA) Services* during the last 5 years ending the due date for submission of the bids, i.e. August 20, 2026, from August 20, 2021, should be either of the following: i) Three completed similar Independent Third-Party Quality Audit (ITPQA) Services*, each costing not less than ₹ 12.36 lakh

Services* (qualifying) during specified period.	or ii) Two completed similar Independent Third-Party Quality Audit (ITPQA) Services*, each costing not less than ₹ 15.45 lakh or iii) One completed similar Independent Third-Party Quality Audit (ITPQA) Service*, costing not less than ₹ 24.72 lakh. (a) The intending bidders should fill-up the information in Format 3 and submit the same, along with the following documents as proof of having successfully completed similar Independent Third-Party Quality Audit (ITPQA) Services*. (i) Copies of detailed Work Order(s) / Letter(s) of Intent (LOI) / Letter(s) of Acceptance (LOA), for qualifying works indicating the date of award of the contract, contract amount, period of contract / time stipulated for providing the services, etc., and the corresponding Completion Certificate(s), indicating actual date of completion and actual value of executed similar Independent Third-Party Quality Audit (ITPQA) Services* provided, issued by the client(s) for similar Independent Third-Party Quality Audit (ITPQA) Services* provided for Government / Public Sector clients and copies of Work Order(s) / Letter(s) of Intent (LOI) / Letter(s) of Acceptance (LOA) and Work Completion Certificate(s), along with Tax Deducted at Source (TDS) Certificate(s) issued by the client(s) for similar Independent Third-Party Quality Audit (ITPQA) Services* provided for Private Sector clients. (b) Client's Completion Certificate(s) for each of the qualifying similar Independent Third-Party Quality Audit (ITPQA) Services* provided shall be submitted as per the Format 3A
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# Annual financial turnover (Not applicable to Government Agencies / Institutions / Colleges).	The intending bidders should have had an annual Financial Turnover of amount of not less than ₹ 30.89 lakh per every year, during the last 3 Financial Years, ending March 31, 2026. The intending bidders should fill-up the information in Format 4 and submit the same, along with the following documents: (i) Copies of Audited Financial Statements / Accounts of business of the bidder, duly certified by a Chartered Accountant (CA) certified by The Institute of Chartered Accountants of India (ICAI), with Unique Document Identification Number (UDIN), indicating the Annual Financial Turnovers for the respective Financial Years as per Format 4. (ii) Copies of Income Tax Clearance Certificates / Income Tax Assessment Orders duly certified by a Chartered Accountant (CA) certified by The Institute of Chartered Accountants of India (ICAI), with Unique Document Identification Number (UDIN) as a proof creditworthiness.
# Solvency and Banker's Certificate (Not applicable to Government Agencies / Institutions / Colleges).	Should furnish Solvency Certificate issued by the bidder's banker, specifically for the purpose of work for an amount equal to ₹ 30.89 lakh. (i) The bidders should also submit banker's Solvency Certificate as per Format 5 from their banker. (ii) Names and addresses of bankers along with full details, like names, postal addresses, e-mail IDs, telephone (landline and mobile) numbers, fax numbers etc., of the contact executives (i.e., the persons who can be contacted at the office of their bankers by the Bank, in case it is so needed) should be furnished in Format 5A.
Authorized signatory	Authorization letter from the bidding entity authorizing the concerned officer / individual to sign & participate in various activities pertaining to the tendering process, as per Annexure 5.

यदि ऊपर दर्शाई गई किसी तारीख को अवकाश घोषित कर दिया जाता है, तो अगला कार्य दिवस उसमें उल्लिखित संबंधित प्रयोजन के लिए प्रभावी तारीख मानी जाएगी।

उपरोक्त सभी पात्रता मानदंड कागजात के साथ मुहरबद्ध सभी पृष्ठ विधिवत हस्ताक्षरित निविदा सीपीपी पोर्टल पर अपलोड किया जाएगा और बैंक द्वारा इसके परीक्षण हेतु निविदा के भाग- I को खोलने के समय डाउनलोड किया जाएगा। इसके अलावा, बैंक द्वारा आगे की निविदा प्रक्रिया हेतु दस्तावेजों की मूल प्रति मांगे जाने पर ठेकेदार इसे प्रस्तुत करेगा।

ई-प्रॉक्यूरमेंट हेतु महत्वपूर्ण अनुदेश

बोलीदाताओं से अनुरोध है कि अपनी ऑनलाइन निविदा प्रस्तुत करने से पहले निविदा संबंधी नियम एवं शर्तों को पढ़ लें।

ई-टेंडर से संबंधित महत्वपूर्ण निर्देश:

यह RBI का एक ई-खरीद प्रक्रिया इवेंट है। ई-खरीद सेवा प्रदाता/ठेकेदार केंद्रीय सार्वजनिक खरीद पोर्टल (CPPP) है <https://etenders.gov.in/eprocure/app>

ई-टेंडर की प्रक्रिया: बोलीदाता मैनुअल किट होम पेज पर उपलब्ध है

- 1) नए बोलीदाता के लिए पंजीकरण: इस प्रक्रिया में CPP पोर्टल के साथ विक्रेता का निःशुल्क पंजीकरण शामिल है। <https://etenders.gov.in/eprocure/app?page=BiddersManualKit&service=page>
- 2) किसी भी तकनीकी संबंधी प्रश्नों के लिए कृपया 24 x 7 हेल्प डेस्क नंबर 0120-4001 002, 0120-4001 005, 0120- 4493395 पर कॉल करें
- 3) ईमेल समर्थन: प्रकाशित टेंडरों से संबंधित किसी भी मुद्दे या स्पष्टीकरण के लिए, बोलीदाताओं से अनुरोध है कि वे संबंधित टेंडर आमंत्रण प्राधिकरण से संपर्क करें
- 4) तकनीकी - support-eproc@nic.in
- 5) नीति से संबंधित - cppp-doe@nic.in

संपर्क व्यक्ति (केवल कार्यालय के समय के दौरान):

1. श्री साबू एंटनी, सहा महाप्रबंधक (तकनीकी) - 0755-2519570
2. श्री शमसे आलम, प्रबंधक - 0755-2519598 (estatebhupal@rbi.org.in)

नोट:

1. अपलोड की गई निविदाओं/शुद्धिपत्र की जानकारी निविदा को अंतिम रूप देने की प्रक्रिया के दौरान ईमेल द्वारा भेजी जाएगी। इसलिए विक्रेताओं को यह सुनिश्चित करने की आवश्यकता है कि उनकी कॉर्पोरेट ईमेल आई.डी. सीपीपीपी के साथ विक्रेता के पंजीकरण के समय वैध और अद्यतन किया गया हो। विक्रेताओं से भी अनुरोध है कि वे अपने डीएससी (डिजिटल सिग्नेचर सर्टिफिकेट) की वैधता सुनिश्चित करें।
2. एनआईटी में उल्लिखित नियत तारीख और समय के बाद ई-निविदा का उपयोग नहीं किया जा सकता है।
3. **ई-निविदा में बोली लगाना:**
 - a) विक्रेताओं को ई-टेंडर में ऑनलाइन बोली लगाने के लिए आवश्यक ईएमडी (ईमानदारी धन जमा) जमा करना होगा। ईएमडी पर कोई ब्याज देय नहीं होगा। असफल विक्रेता (विक्रेताओं) की ईएमडी निविदा आमंत्रित करने वाले प्राधिकारी द्वारा वापस कर दी जाएगी।
 - b) इस प्रक्रिया में तकनीकी और वाणिज्यिक बोली प्रस्तुत करने के लिए इलेक्ट्रॉनिक बोली शामिल है।
 - c) ई-टेंडर प्रक्रिया के दौरान जमा की गई सभी इलेक्ट्रॉनिक बोलियां विक्रेता पर कानूनी रूप से बाध्यकारी होंगी। कोई भी बोली उस विक्रेता द्वारा प्रस्तुत वैध बोली मानी जाएगी और खरीदार द्वारा इसकी स्वीकृति से नियोक्ता और सफल बोलीदाता के बीच कार्य के निष्पादन के लिए एक बाध्यकारी अनुबंध बनेगा।
 - d) यह अनिवार्य है कि सभी बोलियां डिजिटल हस्ताक्षर प्रमाणपत्र के साथ जमा की जाएं, अन्यथा प्रणाली द्वारा उन्हें स्वीकार नहीं किया जाएगा।
 - e) विक्रेता को बैंक के प्रारूप के अनुसार सभी प्रमाणपत्र/दस्तावेज तकनीकी बोली के साथ अपलोड करने चाहिए। अन्यथा, टेंडर को रद्द माना जाएगा।

- f) नियोक्ता को पूर्ण या आंशिक रूप से टेंडर को रद्द करने, अस्वीकार करने, स्वीकार करने, वापस लेने या बढ़ाने का अधिकार है, बिना किसी कारण के।
- g) टेंडर दस्तावेज की शर्तों और नियमों में कोई भी विचलन स्वीकार्य नहीं है। किसी भी विक्रेता द्वारा ई-टेंडर में बोली जमा करना टेंडर के लिए शर्तों और नियमों के स्वीकरण की पुष्टि करता है। इस टेंडर से उत्पन्न किसी भी आदेश को उसमें उल्लिखित शर्तों और नियमों के अनुसार शासित किया जाएगा।
- h) टेंडर आमंत्रित करने वाले प्राधिकरण को इस ई-टेंडर को रद्द करने या बोली जमा करने की अंतिम तिथि को बढ़ाने का अधिकार है, बिना किसी कारण के।
- i) विक्रेताओं से अनुरोध है कि वे सरकार के नियमों के अनुसार जीएसटी कोट करें। कोट की गई दरों में कोई बदलाव स्वीकार नहीं किया जाएगा।
4. उपरोक्त सभी पात्रता मानदंड संबंधी दस्तावेज़ (सभी पृष्ठ विधिवत हस्ताक्षरित और मुहरबद्ध) को सीपीपीपी की साइट पर अपलोड किया जाएगा और इसे बैंक द्वारा परीक्षण हेतु निविदा के भाग-1 को खोलने के समय डाउनलोड किया जाएगा। इसके अलावा, बैंक द्वारा आगे की निविदा प्रक्रिया हेतु दस्तावेजों की मूल प्रति मांगे जाने पर ठेकेदार इसे प्रस्तुत करेगा।
5. बैंक निविदाओं की कीमत बोली का मूल्यांकन करने से पहले उक्त रिपोर्टों का मूल्यांकन करेगा। यदि किसी निविदाकार को किसी भी समय निविदा प्रक्रिया में भाग लेने के लिए आवश्यक पात्रता नहीं पाई जाती है, तो बैंक के पास निविदा के भाग-1 को खोलने के बाद भी उसके प्रस्ताव को अस्वीकार करने का अधिकार सुरक्षित है। बैंक ऐसा करने हेतु कोई कारण बताने के लिए बाध्य नहीं है।
6. बैंक न्यूनतम निविदा को स्वीकार करने के लिए बाध्य नहीं है और किसी भी निविदा को पूर्ण या आंशिक रूप से स्वीकार करने का अधिकार सुरक्षित रखता है। बैंक बिना कोई कारण बताए सभी निविदाओं को अस्वीकार करने का अधिकार सुरक्षित रखता है।

क्षेत्रीय निदेशक
भारतीय रिज़र्व बैंक
भोपाल



भारतीय रिज़र्व बैंक / RESERVE BANK OF INDIA

संपदा विभाग, भोपाल - 462011 / Estate Department, Bhopal - 462011.

निविदा - भाग I (तकनीकी-वाणिज्यिक बोली)

Tender - Part I (Techno-Commercial Bid)

के लिए

For

भोपाल, चार इमली, मध्य प्रदेश - 462016 में, केंद्रीय लोक निर्माण विभाग (सीपीडब्ल्यूडी) के माध्यम से 'जमा कार्य' आधार पर परियोजना प्रबंधन सलाहकार के रूप में प्रदान की गई, आरबीआई के कर्मचारियों / अधिकारियों के लिए अतिरिक्त क्वार्टरों के निर्माण के लिए, जिसमें जर्जर डी प्रकार के ब्लॉकों का विध्वंस भी शामिल है, स्वतंत्र तृतीय पक्ष गुणवत्ता लेखापरीक्षा (एटीपीक्यूए) सेवाएं।

Independent Third-Party Quality Audit (ITPQA) Services for 'Construction of additional Quarters for Staff / Officers of RBI at Char Imli, Bhopal, Madhya Pradesh - 462016, including demolition of the distressed D type blocks', taken up on 'Deposit Work' basis through the Central Public Works Department (CPWD) as Project Management Consultant.

Earnest Money Deposit (EMD):	₹ 61,800/- (sixty-one thousand eight hundred only) to be submitted by intending bidders, except Government Agencies / Institutions / Colleges, who are exempted from submission the
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	Earnest Money Deposit (EMD).
Date & Time for Pre-Bid Meeting:	Offline at 11:30 Hrs. on August 13, 2026 at Reserve bank of India, Estate Department, 5th Floor, Opposite to Hyper City, Hoshangabad Road, Arera Hills, Bhopal, Madhya Pradesh – 462011.
Due date & time for submission of Earnest Money Deposit (EMD):	Before 10:00 Hrs. on August 20, 2026.
Due date & time for submission of the completed tender on CPPP portal:	Before 10:00 Hrs. on August 20, 2026.
Date & time for opening of Part I (Techno-commercial Bid) of the tenders:	August 21, 2026, at 11.30 Hrs.
Date & time for opening of Part II (Price Bid) of the tenders:	Date will be communicated by email only to those bidders found to be fulfilling the Pre-Qualification / Eligibility Criteria stipulated herein.

DISCLAIMER.

The Reserve Bank of India, Estate Department, Bhopal (the Bank) has prepared this document to give background information about the tender for the service, to the intending bidders. Though, the Reserve Bank of India has taken due care in preparation of the information contained herein and believe it to be accurate, neither the Reserve Bank of India nor any of its authorities or agencies nor any of their officers, employees, agents or advisors give any warranty or make any representations, express or implies as to the completeness or accuracy of the information contained in this document or any information which may be provided in association with it.

2. The information is not intended to be exhaustive. Interested parties are required to make their own inquiries and respondents will be required to confirm in writing that they have done so, and they do not rely only on the information provided by the Reserve bank of India in submitting the tender for the services under reference. The information is provided on the basis that it is non-binding on the Reserve Bank of India, any of its authorities, agencies, officers, employees, agents or advisors.

3. The Reserve Bank of India reserves the right to itself, to proceed / not with engagement of the Independent Third-Party Quality Auditor (ITPQA), to change the particulars in this tender document, to alter the timetable indicated in this document or to change the process or procedure to be applied. The Reserve Bank of India also reserves the right to itself, to decline any discussion on this matter further with any party expressing interest.

4. This document is neither a Letter of Offer, nor a contract, but an invitation for offer from Government Agencies / Institutions / Colleges or Certified Construction Quality Auditors (CCQA), certified by the National Accreditation Board for Certification Bodies (NABCB) under ISO / IEC 17020 and Construction Industry Development Corporation (CIDC) of India, who are eligible as per the Pre-Qualification (PQ) / Eligibility Criteria stipulated herein and competent to provide the kind of Independent Third-Party Quality Audit (ITPQA) Services prescribed in this Tender Document, **excluding those who are / would be appointed as Independent Third-Party Auditor (ITPQA) by the Project Management Consultant (CPWD) for the same project under reference.** No contractual obligation on behalf of the Reserve Bank of India, whatsoever, which shall arise from the tendering process mentioned in this document, unless and until a formal contract is signed and executed by the duly authorized officers of the Reserve Bank of

India and the service provider.

5. The Bank shall not be liable for any costs incurred by the intending bidders towards preparation and submission of this tender. No reimbursement of cost of any type will be paid to persons or entities expressing interest.

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Guidelines for e-tendering

This is an e-procurement event of RBI. The e- procurement Service Provider/Contractor is the Central Public Procurement Portal (CPPP).

Process of E-tender : Bidder manual kit is available on home page of the CPPP portal <https://etenders.gov.in/eprocure/app>.

A) Registration for new bidder: The process involves vendor's registration with CPP portal which is free of cost.

<https://etenders.gov.in/eprocure/app?page=BiddersManualKit&service=page>

For any technical related queries please call at 24 x 7 Help Desk Number

0120-4001 002

0120-4001 005

0120- 4493395

E-Mail Support: For any Issues or Clarifications relating to the published tenders, bidders are requested to contact the respective Tender Inviting Authority

Technical - support-eproc@nic.in

Policy Related - cppp-doe@nic.in

No deviation of the terms and conditions of the tender document is acceptable after opening of Part I (Techno-Commercial Bid) of the tender. Submission of bid in the e-tender floor by any vendor confirms his acceptance of terms & conditions for the tender. Any order resulting from this tender shall be governed by the terms and conditions mentioned therein. The tender inviting authority has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reasons thereof.

Earnest Money Deposit (EMD) and Performance Bank Guarantee (PBG)

- a) **Earnest Money Deposit (EMD)** for a sum of ₹ 61,800/- (**sixty-one thousand eight hundred only**) shall be remitted to the bank account of Reserve Bank of India, by the intending bidders, except Government Agencies / Institutions / Colleges, who are exempted from submission the Earnest Money Deposit (EMD), on or before **10:00 Hrs. on August 20, 2026**. The account details for NEFT transactions are as follows.

Beneficiary Name: RBI BHOPAL

IFSC: RBIS0BLPA01 (0 refers to Zero)

Beneficiary account No: 186003001

Proof of remittance, indicating transaction number and other details (scanned copy) therein shall be uploaded on the e-tendering portal, along with other tender documents and the same shall also be sent via email to estatebhopal@rbi.org.in.

The Earnest Money Deposit (EMD) can also be submitted in the form of an irrevocable Bank Guarantee (As per the Proforma attached as [Annexure 2](#)) issued by a Scheduled commercial bank or a Demand Draft (D.D) Drawn from a Scheduled commercial bank, in favor of the Reserve Bank of India, Bhopal and payable at Bhopal, at the Reserve Bank of India, Estate Department, Bhopal, Madhya Pradesh - 462011, before the due date and time for submission stipulated herein. In the case of remittance of the Earnest Money Deposit (EMD) in the form of an irrevocable Bank Guarantee / Demand Draft (D.D) scanned copy of the same shall be uploaded on the e-tendering portal, along with other tender documents, while submitting the online / e-tender. A tender which is not accompanied by such EMD will not be considered.

No interest will be paid on such Earnest Money Deposit (EMD) remitted by the intending bidders. The Earnest Money Deposit (EMD) remitted by the unsuccessful bidders will be refunded / returned by the tender inviting authority in due course. The Earnest Money Deposit (EMD) remitted by the successful bidder shall be released without any interest after formal signing of the contract documents and submission of Performance Bank Security Guarantee for 5% of the accepted Contract Value as provided herein below, by the successful bidder.

- b) An irrevocable Performance Bank Guarantee (PBG) for a sum of 5% of the accepted contract value (Proforma attached as [Annexure 4](#)), shall be submitted by the successful bidder, except Government Agencies / Institutions / Colleges, who are exempted from submission of Performance Bank Guarantee (PBG) to Reserve Bank of India, Estate Department, Bhopal, Madhya Pradesh - 462011, within 14 days from the date of acceptance of the tender by the Bank in writing. This Performance Bank Guarantee (PBG) shall be returned by the Bank to the Independent Third-Party Quality Auditor (ITPQA) after submission of the final report of the Independent Third-Party Quality Audit (ITPQA) and acceptance of the same by the Bank (the Client). In case the Third-Party Quality Auditor (ITPQA) fails to perform any of the contractual obligations as provided in this contract or

the contract is terminated by the Bank (the Client), the Performance Bank Guarantee (PBG) will be invoked by the bank (the Client).

TENDER FORM

To

Sujata Lal

Regional Director

Reserve Bank of India

Estate Department

Bhopal, Madhya Pradesh - 462011.

Madam,

Having examined the Bid Document, the Terms & Conditions and Scope of Services specified in the memorandum hereinafter set out and having acquired the requisite information relating thereto as affecting the tender, I / We hereby offer to provide the services specified in the said memorandum during the period specified at the amount mentioned in the attached Schedule of Services and Rate, as per the Terms & Conditions and Scope of Services and instructions in writing referred to in Articles of Agreement, Conditions of the Contract, Schedule of Services and Rate, General Conditions of Contract, Annexures and with such materials as are provided for, by and in all other respects in accordance with such conditions so far as they may be applicable.

Should this tender be accepted:

- i. I / we hereby agree to abide by and fulfil the terms and provisions of the said conditions of the contract annexed here so far as they may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India, the amount mentioned in the said conditions.
- ii. *I / we have deposited a sum of **₹ 61,800/- (sixty-one thousand eight hundred only)**, as Earnest Money Deposit with the Reserve Bank of India, which amount is not to bear any interest. Should I / We fail to execute the contract when called upon to do so, I / We do hereby agree that this sum shall be forfeited by me / us to the Reserve Bank of India.

*** Note:**

This clause is not applicable to Government Agencies / Institutions / Colleges, who are exempted from submission the Earnest Money Deposit (EMD).

SECTION I - MEMORANDUM

Notice Inviting Tenders (NIT) Notice / निविदा आमंत्रण सूचना (NIT).

The Regional Director, Reserve Bank of India, Estate Department, Bhopal, Madhya Pradesh - 462011, invites e-tenders in two parts: Part I (Techno-commercial Bid) and Part II (Price Bid), through CPPP e-tendering portal, from eligible parties for appointment of an **Independent Third-Party Quality Auditor (ITPQA) to monitor the quality of execution of the project of 'Construction of additional Quarters for Staff / Officers of RBI at Char Imli, Bhopal, Madhya Pradesh - 462016, including demolition of the distressed D type blocks', taken up on 'Deposit Work' basis through the Central Public Works Department (CPWD) as Project Management Consultant'.**

a)	E-tender No.:	2026_RBI_286742_1
b)	Name / details of services to be provided:	Independent Third-Party Quality Audit (ITPQA) Services for 'Construction of additional Quarters for Staff / Officers of RBI at Char Imli, Bhopal, Madhya Pradesh - 462016, including demolition of the distressed D type blocks', taken up on 'Deposit Work' basis through the Central Public Works Department (CPWD) as Project Management Consultant.
c)	Estimated cost of the Independent Third-Party Quality Audit (ITPQA) Services.	₹ 30,89,440/- (Rupees thirty lakh eighty-nine thousand four hundred and forty only). (including GST).
d)	Percentage if any, to be deducted / withheld while making payments by the bank to the Third-Party Quality Auditor.	5% as Security Deposit
e)	Period during which the Notice Inviting Tenders (NIT) & Tender Documents available to the intending bidders for viewing / downloading:	From 12:00 Hrs of August 07, 2026 upto 18:00 Hrs of August 12, 2026
f)	*Pre-Bid Meeting.	Offline at 11:30 Hrs. on August 13, 2026 at Reserve bank of India, Estate Department, 5th Floor, Opposite to Hyper City,

		Hoshangabad Road, Arera Hills, Bhopal, Madhya Pradesh - 462011.
g)	Date for starting submission of online e-tenders - Part I (Techno Commercial Bid) and Part II (Price Bid through CPPP e-tendering portal: https://etenders.gov.in	11:00 Hrs of August 14, 2026
h)	Last date & time for submission of Tenders.	August 20, 2026 by 10:00 Hrs.
i)	Date of opening of the Tenders.	August 21, 2026 at 11:30 Hrs.
j)	Details of the authority inviting the Tenders.	The Regional Director, Reserve Bank of India, Estate Department, Bhopal, Madhya Pradesh - 462011.
k)	Mode of tendering.	Online e-tendering through CPPP e-tendering portal: https://etenders.gov.in/eprocure/app

* To explain the Independent Third-Party Quality Audit Services to be provided, other details pertaining to the tender and to clarify any issues / queries raised by the intending bidders, a Pre-Bid Meeting will be convened by the Bank, as per the date, time and venue specified herein above. The bidders are advised to pursue the tender documents and submit any matter requiring clarification by e-mail to: estatebhopal@rbi.org.in, not later 17:00 Hrs. on August 12, 2026. If the intending bidders have any doubt as to the meaning of any provisions in the tender document or the scope of the Independent Third-Party Quality Audit Services to be provided or any other matter concerning this tender, she / he / they shall in good time, before the scheduled date of the Pre-Bid Meeting, put forth the particulars thereof and submit them to the Bank, in writing, addressed to the tender inviting authority or by e-mail to: estatebhopal@rbi.org.in, in order that such doubts may be clarified authoritatively during the Pre-Bid Meeting and shall be conveyed to all the bidders in due course. Once a tender is submitted, the matter will be decided according to the provisions in the tender document in the absence of such authentic pre-clarification(s). If any of the intending bidder(s), wishes to include any condition(s) while tendering, he / she / they shall submit the same before the Pre-Bid meeting to enable the Bank to examine / consider the same. Bank's decision in the matter shall be conveyed to all the bidders after the Pre-Bid Meeting but before the scheduled date of submission of the bids. All the bidders are advised to depute their authorized representatives to attend the Pre-Bid Meeting in their own interest. Any bid received with any deviation / condition is liable for rejection.

SECTION II - INSTRUCTIONS TO THE BIDDERS

2.1 Background:

The Regional Director, Reserve Bank of India, Estate Department, Bhopal, Madhya Pradesh - 462011, desires to appoint an **Independent Third-Party Quality Auditor (ITPQA)** to monitor the quality of execution of the project of 'Construction of additional Quarters for Staff / Officers of RBI at Char Imli, Bhopal, Madhya Pradesh - 462016, including demolition of the distressed D type blocks', taken up on 'Deposit Work' basis through the Central Public Works Department (CPWD) as Project Management Consultant'.

2.2 Instructions to bidders:

Competitive Tenders in two parts: Part I (Techno-commercial Bid) and Part II (Price Bid), in the prescribed forms are invited, from Government Agencies / Institutions / Colleges or Certified Construction Quality Auditors (CCQA), certified by National Accreditation Board for Certification Bodies (NABCB) under ISO / IEC 17020 and Construction Industry Development Corporation (CIDC) of India, who are eligible as per the Pre-Qualification / Eligibility Criteria stipulated hereinbelow and competent to provide the 'Independent Third-Party Quality Audit (ITPQA) Services, detailed 'Scope of Independent Third-Party Quality Audit (ITPQA) Services hereinbelow.

2.3 Pre-Qualification (PQ)/ Eligibility Criteria

Intending bidders fulfilling the following minimum Pre-Qualification (PQ) / Eligibility Criteria shall be eligible to participate in the **Tendering process**:

Pre-Qualification (PQ) / Eligibility Criteria for participating in the Tenders:

A.	Composition of the bidding entity.	Details of registration of the bidding entity - whether Government Agency / Institution / College / Sole Proprietorship / Partnership Firm / Private Limited / Limited or Co-operative Body etc., - Name of	The intending bidders should fill-up the required information in <u>Format 1</u> and <u>Format 1A</u> annexed hereto and submit the same along with the following supporting documents: (i) Copy of registration certificate.
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		Registering Authority, Date, and Registration number, etc. The bidder should have valid Goods and Service Tax (GST) registration.	(ii) Copy of the Articles of Association / Power of Attorney / other relevant documents. (iii) Copy of PAN, TIN, Goods and Service Tax (GST) registration certificates. (iv) Copy of Certification by National Accreditation Board for Certification Bodies (NABCB) under ISO / IEC 17020 and Construction Industry Development Corporation (CIDC) of India.
B.	Duration of experience.	The intending bidders should have minimum 5 years of experience in successfully providing similar Independent Third-Party Quality Audit (ITPQA) Services*. Bidder shall submit the documentary evidence in support of minimum experience of 5 years (i.e., the bidder should have successfully provided similar Independent Third-Party Quality Audit (ITPQA) Services*, 5 years prior to the due date of submission of the bids, i.e. before August 20, 2021.	i) The intending bidders should fill-up the information in Format 2 annexed hereto, indicating client-wise names of similar Independent Third-Party Quality Audit (ITPQA) Services*, awarded and actual cost / charges for the services awarded & paid, period during which the service was provided and scheduled date for completion of the services as stipulated in the Contract(s) / Work Order(s) / Letter(s) of Intent (LOI) / Letter(s) of Acceptance (LOA) and the actual date of completion of the services etc. and submit the same, along with the documentary evidence as proof of minimum 5 years of experience of having taken up and completed similar Independent Third-Party Quality Audit (ITPQA) Services*, viz. copies of detailed Work Order(s) / Letter(s) of Intent (LOI) / Letter(s) of Acceptance (LOA), for qualifying works indicating date of award, contract amount, time stipulated for completing the services etc.

			and the corresponding Completion Certificate(s), indicating actual date of completion and actual value of similar Independent Third-Party Quality Audit (ITPQA) Services* provided, issued by the client(s) for services provided for Government / Public Sector clients and copies of Work Order(s) / Letter(s) of Intent (LOI) / Letter(s) of Acceptance (LOA), Work Completion Certificate(s), along with Tax Deducted at Source (TDS) Certificate(s) issued by the client(s) for similar Independent Third-Party Quality Audit (ITPQA) Services* provided for Private Sector clients. ii) The intending bidders should also fill-up the information about similar Independent Third-Party Quality Audit (ITPQA) Services* ‘in-hand’ in <u>Format 2A</u> annexed hereto and submit the same, along with supporting documents viz. copies of Work Order(s) / Letter(s) of Intent (LOI) / Letter(s) of Acceptance (LOA), with details of items of services, issued by the client(s) for the similar Independent Third-Party Quality Audit (ITPQA) Services* in progress. (iii) The details, along with the documentary evidence in support the previous experience, if any, in providing similar Independent Third-Party Quality Audit (ITPQA)
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			Services* for the Reserve Bank of India at any centre, should also be given.
C.	Minimum value of each completed similar Independent Third-Party Quality Audit (ITPQA) Services* (qualifying) during specified period.	The intending bidders should have experience of satisfactorily completed providing similar Independent Third-Party Quality Audit (ITPQA) Services* during the last 5 years ending the due date for submission of the bids, i.e., August 20, 2026, from August 20, 2021, should be either of the following: i) Three completed similar Independent Third-Party Quality Audit (ITPQA) Services*, each costing not less than ₹ 12.36 lakh or ii) Two completed similar Independent Third-Party Quality Audit (ITPQA) Services*, each costing not less than ₹ 15.45 lakh or iii) One completed similar Independent Third-Party Quality Audit (ITPQA) Service*, costing not less than ₹ 24.72 lakh.	The intending bidders should fill-up the information in Format 3 annexed hereto and submit the same, along with the following documents as proof of having successfully completed similar Independent Third-Party Quality Audit (ITPQA) Services*. (i) Copies of detailed Work Order(s) / Letter(s) of Intent (LOI) / Letter(s) of Acceptance (LOA), for qualifying works indicating the date of award of the contract, contract amount, period of contract / time stipulated for providing the services, etc., and the corresponding Completion Certificate(s), indicating actual date of completion and actual value of executed similar Independent Third-Party Quality Audit (ITPQA) Services* provided, issued by the client(s) for similar Independent Third-Party Quality Audit (ITPQA) Services* provided for Government / Public Sector clients and copies of Work Order(s) / Letter(s) of Intent (LOI) / Letter(s) of Acceptance (LOA) and Work Completion Certificate(s), along with Tax Deducted at Source (TDS) Certificate(s) issued by the client(s) for similar Independent Third-Party Quality Audit (ITPQA) Services* provided for Private Sector clients.

			(ii) Client's Completion Certificate(s) for each of the qualifying similar Independent Third-Party Quality Audit (ITPQA) Services* provided shall be submitted as per the <u>Format 3A</u> annexed hereto.
D.	# Annual financial turnover (Not applicable to Government Agencies / Institutions / Colleges).	The intending bidders should have had an annual Financial Turnover of amount of not less than ₹ 30.89 lakh per every year, during the last 3 Financial Years, ending March 31, 2026 .	The intending bidders should fill-up the information in <u>Format 4</u> annexed hereto and submit the same, along with the following documents: (i) Copies of Audited Financial Statements / Accounts of business of the bidder, duly certified by a Chartered Accountant (CA) certified by The Institute of Chartered Accountants of India (ICAI), with Unique Document Identification Number (UDIN), indicating the Annual Financial Turnovers for the respective Financial Years as per <u>Format 4</u> annexed hereto. (ii) Copies of Income Tax Clearance Certificates / Income Tax Assessment Orders duly certified by a Chartered Accountant (CA) certified by The Institute of Chartered Accountants of India (ICAI), with Unique Document Identification Number (UDIN) as a proof creditworthiness.
E.	# Solvency and Banker's Certificate (Not applicable to Government Agencies /	Should furnish Solvency Certificate issued by the bidder's banker, specifically for the purpose of work for an amount equal to ₹ 30.89 lakh .	(i) The bidders should also submit banker's Solvency Certificate as per <u>Format 5</u> annexed hereto from their banker. (ii) Names and addresses of bankers along with full details, like

	Institutions / Colleges).		names, postal addresses, e-mail IDs, telephone (landline and mobile) numbers, fax numbers etc., of the contact executives (i.e., the persons who can be contacted at the office of their bankers by the Bank, in case it is so needed) should be furnished in <u>Format 5A.</u>
F.	Authorized signatory.		Authorization letter from the bidding entity authorizing the concerned officer / individual to sign & participate in various activities pertaining to the tendering process, as per <u>Annexure5.</u>

Note:

- (i) ***Similar service(s)** shall mean **‘Providing Independent Third-Party Quality Audit (ITPQA) Services (Civil, Mechanical, Electrical and Plumbing Works) pertaining to construction of buildings and structures.**
- (ii) Components / parts of service(s) provided, other than those included in the definition of *similar services (mentioned above) shall be deducted while calculating cost of similar services. The intending bidders shall submit abstract of cost of the services provided in support of this.
- (iii) In case of similar services(s) provided for Private sector clients, the Completion Certificate(s) / Client’s Certificate(s) issued by the clients shall be submitted along with copies of Tax Deducted at Source (TDS) Certificates. Bids received without the specified certificate(s) shall be rejected and the Bank shall have the right to verify / cause verification of the authenticity of the said documents whenever felt necessary.
- (iv) In case of similar services(s) provided for Government / Public Sector clients, the Completion Certificate(s) / Client’s Certificate(s) should be signed by the concerned Executive Engineer / Professor or an officer in an equivalent or higher rank.
- (v) The Bank reserves the right itself to obtain the ‘Performance Reports’ from the concerned clients for the services submitted by the bidders towards qualifying services, Banker(s) Report etc. of the bidders directly, if so desired, to verify the eligibility of the bidder for participating in the tender.
- (vi) It is clarified that the Independent Third-Party Quality Audit (ITPQA) Services provided by the intending bidders for their own facilities / buildings / structures will not be considered as services provided / in hand in support of the intending bidder’s

eligibility with respect to experience / completed services in hand for participating in the tendering process.

- (vii) **If the spaces in the formats are insufficient for furnishing full details, the same information may be furnished on separate sheets of papers strictly as per the format prescribed by the Bank duly signed with seal, scanned and uploaded along with supporting documents, while submitting the e-tender.**
- (viii) Even, if no information is to be provided in a column / row / cell, a '**Nil**' or '**No such case**' entry should be made in that column. If any particular / information is not applicable in case of the bidder, it should be stated as '**Not applicable**'. Tender document shall contain all the enclosures mentioned and copies shall be self-attested.
- (ix) The bid submitted by a bidder, who is found to be not satisfying the above Pre-Qualification / Eligibility Criteria will be disqualified. Bids containing false and / or incomplete information are liable for rejection.
- (x) # These Pre-Qualification / Eligibility Criteria are not applicable to Government Agencies / Institutions / Colleges.

2.4 Brief narratives:

Reserve Bank of India, Bhopal has executed into a Memorandum of Understanding (MoU) with the Central public Works Department (CPWD) on April 06, 2022, appointing them as the Project Management Consultant for the project of '**Construction of additional Quarters for Staff / Officers of RBI at Char Imli, Bhopal, Madhya Pradesh - 462016, including demolition of the distressed D type blocks**', on '**Deposit Work**' basis. After inviting and processing tenders from the eligible bidders, for the portion of the project to be taken up under Phase I, the Project Management Consultant (CPWD) has awarded the contract to the L-1 bidder M/s. B L Infra Projects Private Limited, at an all-inclusive 'Contract Value' of ₹ 102,98,12,931/- (102.98 Crore), vide their Letter of Acceptance (LOA), dated June 05, 2026. The project is planned to be completed within a period of 24 months, from the date of award of the project / work. Detailed Specifications & Schedule of Finishes & Fittings of all items of works, Scope of Work, Good for Construction Drawings (Architectural, Structural & MEP), Bill of Quantities (BOQ) of various items of works etc., in Part I (Techno-commercial bid) & Part II (Price bid) of the tender would form part of this contract. The Independent Third-Party Quality Auditor (ITPQA) shall peruse all the contract documents and take cognizance. The intent and purpose of the Independent Third-Party Quality Audit (ITPQA) is systematic, documented, periodic and objective evaluation of the projects, to ensure that the work / project is executed strictly in accordance with the Detailed

Specifications & Schedule of Finishes & Fittings of all items of works, Scope of Work, Good for Construction Drawings (Architectural, Structural & MEP), Bill of Quantities (BOQ) of various items of works etc., provided in the Part I (Techno-commercial bids) of the tenders, relevant & latest Standard Codes of the Bureau of Indian Standards (BIS) or International Standard Codes, National Building Code - 2026, Guidelines of Local or Statutory or Civic authorities. Accordingly, the Reserve Bank of India intends to appoint an external Independent Third-Party Quality Auditor (ITPQA), aim to ensure that the project is progressing / being executed in accordance with the Detailed Specifications & Schedule of Finishes & Fittings of all items of works, Scope of Work, Good for Construction Drawings (Architectural, Structural & MEP), Bill of Quantities (BOQ) of various items of works etc., provided in the Part I (Techno-commercial bids) of the tenders, latest Standard Codes of the Bureau of Indian Standards (BIS) or other relevant Codes, National Building Code of India 2026 and other prevalent standard construction practices, instructions laid down in the work order by CPWD etc., and adherence to the robust qualitative standards is being followed. Thus, the Third-Party Quality Auditor shall report the deficiencies / lapses, if any on the part of the contractor and the Bank / any other stakeholders involved in the project under reference through this Independent Third-Party Quality Audit (ITPQA).

2.5 Expectations from the assignment:

The major areas of focus of the audit should be:

- whether the project / work is being executed according to the Quality Assurance Plan (QAP) approved by the Bank and included as part of the tender documents / contract?
- whether the project / work is being executed / organized in a fashion that will ensure proper and dependable record keeping?
- whether the contractor(s) adhere to the Specifications, Schedule of Finishes & Fittings / Accessories / Materials etc., approved by the Bank and included as part of the tender documents / contract?
- whether the materials being used and the methods adopted in execution of the work / project are following the Quality Assurance Plan (QAP) stipulated in the tender, relevant Standard Codes / Standard Construction Practices?

2.6 Process to be followed:

- a) Project familiarization: The Independent Third Party Auditor (ITPQA) should diligently peruse all the documents, such as tender documents including Conditions of the Contract, Good for Construction (GFC) Drawings (Architectural, Structural & MEP drawings), Detailed Specifications, Schedule of Finishes & Fittings, List of Approved Makes Materials, Soil Test Reports, Quality Assurance Plan (QAP), Timeline & Milestones, Bill of Quantities etc., included therein, Work Orders, Agreements, Quality Assurance Plan, Timelines, Shop / Working Drawings etc., submitted by the contractor, orders / communications issued by the CPWD / Reserve Bank of India from time to time, Test Reports of materials used / to be used in the project / work or any other documents pertaining to the project / work, inspect the project site and hold discussions with the concerned officials of the Client (Reserve Bank of India), the Project Management Consultant (CPWD), the Project Architect (PA) & other Consultants appointed by the Project Management Consultant (CPWD) / Project Architect and other stakeholders to acquaint themselves about the scope and complexities pertaining to the project / contract. The Independent Third-Party Quality Auditor (ITPQA) shall also scrutinize the Quality Assurance Plan (QAP) / Quality Compliance Document submitted the contractor and improvements, if any, noticed during the scrutiny should be brought to the notice of the Bank in the form of a report, after verifying the same with the contractual obligations such as Indian Standards / other standards / Detailed Specifications / Bill of Quantities and shall submit a revised Quality Assurance Plan as per stipulations in the tender / contract document. The Independent Third-Party Quality Auditor (ITPQA) shall specify any additional / revised QAP measures to get the desired quality as per the contract stipulations as per work order given by CPWD. The Independent Third-Party Quality Auditor (ITPQA) should finalize and furnish the same in the form of a Quality Assurance Plan (QAP) to the Reserve Bank of India for implementation in the project / work.
- b) Notification to the parties: The Independent Third-Party Quality Auditor (ITPQA) shall notify the Reserve Bank of India (the Client) & the Project Management Consultant (CPWD) in writing, about the forthcoming site inspection(s) / audit(s), well in advance or they may also conduct surprise inspection / audit of the works at site with written intimation to the Bank (the Client).
- c) Preparations for the inspection(s) / audit(s): The Independent Third-Party Quality Auditor (ITPQA) may request the Bank (the) / the contractor / Project Management Consultant

(CPWD) for certain information upfront or advise the contractor / Project Management Consultant (CPWD) to be prepared for discussions about certain aspects of the project, during online meetings / meetings during the site inspection(s) / audit(s), to ensure that the meetings and site inspection(s) / audit(s) are as productive as possible. The Independent Third-Party Quality Auditor (ITPQA) may raise queries / questions and seek inputs from the contractor / the Project Management Consultant (CPWD) / the Project Architect and Consultants appointed by the Project Management Consultant (CPWD) / the Bank (the Client) at any point of time during the progress of the project / work, to ensure that the project / work is being executed as per the Quality Assurance Plan (QAP) provided as part of the tender document / contract and that submitted by the contractor and approved by the Project Management Consultant (CPWD) / the Bank (the Client) / Independent Third-Party Quality Auditor (ITPQA) appointed by the Bank. These queries / questions shall be relevant to the quality compliance / control of the project, to ensure that robust processes are being followed and for verifying the outcomes of those processes, for ensuring quality of execution of the project / work.

- d) Documentation of the findings: The Independent Third-Party Quality Auditor (ITPQA) shall document the progress / status of the project, lapses in the procedures / practices followed, non-conformity / defects of the materials used in the work / non-compliance in diligently following construction procedures & processes, relevant Indian / International Standard Codes / National Building Code / Guidelines of Local or Statutory or Civic authorities etc., by the contractor., in the form of interim reports and submit the same within a reasonable time period, which shall not exceed 10 days in any case, to the Reserve Bank of India (the Client). Separate reports for each inspection / audit shall be prepared and submitted during progress of the project / work. Specific remarks with remedial measures regarding the non-compliance with the Quality Assurance Plan (QAP) / Quality Management System / Quality Control System shall be provided in such reports. Compliance findings, with respect to the above shall also be recorded with specific comments in such reports.
- e) Submission of Independent Third-Party Quality Audit (ITPQA) Reports: The Independent Third-Party Quality Auditor (ITPQA) shall submit report of each inspection / audit, within a reasonable period, which shall not exceed ten (10) days in any case, to the Reserve Bank of India (the Client), with findings and recommendations provided therein.

- f) Submission of Final Independent Third-Party Quality Audit (ITPQA) Report: Independent Third-Party Quality Auditor (ITPQA) shall submit the final Quality Audit Report, within one (01) month after virtual completion of the project / work, with specific remarks / comments about the quality of the completed project / work, with reference to the Quality Assurance Plan (QAP) / Quality Management System / Quality Control Measures. The report shall be conclusive.

2.7 General Terms & Conditions applicable to the contract for providing the Independent Third-Party Quality Audit (ITPQA) Services are provided under:

- a) Instructions to bidders
- b) Terms of Reference
- c) Conditions of the Contract

2.8 Signing of the Bid Document (Tender):

The Bid Document (Tender) shall be digitally signed using a Class III signing type Digital Certificate.

2.9 Costs involved in submitting a complete the Bid Document (Tender):

All costs involved in submitting a complete Bid Document (Quotation) for Independent Third-Party Quality Audit (ITPQA) Services shall be borne by the intending bidders.

2.10 Price bids:

The bidders shall quote their rate / amount for providing the Independent Third-Party Quality Audit (ITPQA) Services, in the Price bid, exclusive of the Goods and Service Tax (GST) prevailing at the time of submission of their Tenders. The Goods and Service Tax (GST) will be automatically added by the system. The bidders shall submit copies of Work Orders and corresponding Completion / Performance Certificates for the Independent Third-Party Quality Audit (ITPQA) Services, with completed value of not less than the minimum value prescribed here under, provided during the last five financial Years ending on March 31, 2026, along with the Bid Document (Tenders). The bidders shall also submit copies of the oldest Work Orders and corresponding Completion / Performance Certificates for the Independent Third-Party Quality Audit (ITPQA) Services, provided by them along with the Bid Document (Tenders). In the event of two or more bidders quote the same rate / amount, the bidder having the highest

experience in providing similar Independent Third-Party Quality Audit (ITPQA) Services shall be selected by the Bank. In the event of further tie, the bidder who satisfactorily had provided the highest number of similar Independent Third-Party Quality Audit (ITPQA) Services, with completed value of not less than the minimum value prescribed here under, provided during the last five financial Years ending on March 31, 2026, will be selected by the Bank.

2.11 Validity of the Tenders:

The Tenders shall remain valid for acceptance by the Bank for a period of ninety days (90) days from the date of opening of the Tenders. The validity of the Tenders may be extended further with written mutual consent. The Tenders shall remain unchanged during validity period.

2.12 Submission of the Tenders:

The Tenders should be submitted online in Two Parts: Part I (Techno-commercial Bid) and Part II (Price Bid), through CPPP e-tendering portal: <https://etenders.gov.in/eprocure/app> on or before 10:00 Hrs on August 20, 2026. Bid Documents can also be viewed / downloaded from the RBI website: www.rbi.org.in under 'Tenders' module. The bidders shall quote the rate / amount, excluding applicable Goods & Service Tax (GST). The Goods & Service Tax (GST) will be automatically added by the system. The rate shall be for providing Independent Third-Party Quality Audit (ITPQA) services through periodic inspections / audits and reports from the date of commencement of the work at site by the contractor till the date of completion of the project / work. In case of any delay in execution of the project / work, the charges / fee payable to the Independent Third-Party Quality Auditor (ITPQA) shall be worked out as per provisions under Condition No. 5.12 (e) under this Tender Document.

2.13 Award of the contract:

The contract for the Independent Third-Party Quality Audit (ITPQA) shall be awarded to the eligible lowest bidder.

2.14 Applicability of the contract:

The Independent Third-Party Quality Audit (ITPQA) shall be carried out for the entire project / work, as per the scope of work / services and Terms & Conditions stipulated herein and the Work Order to be issued to the eligible lowest bidder.

2.15 Resolution of discrepancies in the provisions:

In case of any discrepancies between the provisions in this Tender Document and that in the contract awarded to the contractor by the Project Management Consultant (CPWD), the provisions in the contract with the contractor shall prevail and any matter of dispute arises in this regard shall be decided by the Reserve Bank of India (the Client), whose decision shall be final and binding on the Independent Third-Party Quality Auditor (ITPQA).

2.16 Submission of the Tenders:

Tenders received after the due date & time for submission will not be considered by the Bank.

SECTION III - PROFORMA / ARTICLES OF AGREEMENT

(To be submitted by the successful bidder on a ₹ 500/- Non-Judicial Stamp Paper)

ARTICLES OF AGREEMENT made on the ----- day of -
-----, between the RESERVE BANK OF INDIA,
BHOPAL having its Central office at Mumbai - 400 001 (hereinafter called 'The Bank') of
the one part and ----- (herein after called the
'Independent Third-Party Quality Auditor (ITPQA) of the other part.

WHEREAS the Bank has decided to appoint a reputed Government Agency / Institution / Colleges or Certified Construction Quality Auditors (CCQA), certified by National Accreditation Board for Certification Bodies (NABCB) under ISO / IEC 17020 and Construction Industry Development Corporation (CIDC) of India, who are eligible as per the Pre-Qualification (PQ) / Eligibility Criteria stipulated herein and competent to provide the kind of Independent Third-Party Quality Audit (ITPQA) Services prescribed in this Tender Document, **excluding those who are / would appointed as Independent Third-Party Auditor (ITPQA) by the Project Management Consultant (CPWD) for the same project under reference**, as an Independent Third-Party Quality Auditor (ITPQA), to monitor the quality of execution of the project of **'Construction of additional Quarters for Staff / Officers of RBI at Char Imli, Bhopal, Madhya Pradesh - 462016, including demolition of the distressed D type blocks'**, taken up on **'Deposit Work'** basis through the **Central Public Works Department (CPWD) as Project Management Consultant'**, as per the detailed 'Scope of Independent Third-Party Quality Audit (ITPQA) Services', describing the services to be provided under the direction of the Competent Authority and Terms & Conditions stipulated in this Tender Document.

AND WHEREAS M/s. / Shri. / Smt. / Ms. ----- has agreed to provide the Independent Third-Party Quality Audit (ITPQA) Services, as per the detailed 'Scope of Independent Third-Party Quality Audit (ITPQA) Services', describing the services to be provided under the direction of the Competent Authority and Terms &

Conditions stipulated in this Tender, upon and subject to the conditions set forth therein and to the conditions set forth in the Terms and Conditions of the Contract (all of which are collectively hereinafter referred to as 'the said Conditions'), the services shown upon the said 'Scope of the Independent Third-Party Quality Audit (ITPQA) Services' and at such sum (Contract Amount) as shall become payable there under (hereinafter referred to as 'the said Contract Amount').

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. In this Agreement, words and expressions shall have the same meaning as are respectively assigned to them in the Conditions of the Contract (herein after referred to as the Contract Conditions).
2. The following documents shall be deemed to form and be read and construed as part of this Agreement:
 - (a) Instructions to Bidders,
 - (b) Terms of Reference,
 - (c) Conditions of the Contract,
 - (d) Schedule of Quantities and Rates.
 - (e) All correspondences between the Bank and the bidder, after receipt of Tenders and before award of the contract, including negotiation letter, if any.
3. In consideration of the said 'Contract Amount' to be paid at times and in the manner set forth in the said Conditions, the contractor shall upon and subject to the said Conditions, has agreed to provide the Independent Third-Party Quality Audit (ITPQA) Services, as per the detailed 'Scope of Independent Third-Party Quality Audit (ITPQA) Services' stipulated in this Tender Document.
4. The Bank shall pay the Independent Third-Party Quality Auditor (ITPQA), the said 'Contract Amount' or such other sum(s), as shall become payable, at times and in the manner specified in the said Conditions.
5. The said Conditions and Appendix thereto shall be read and construed as forming part of this Agreement, and the parties hereto shall respectively abide by, submit themselves to the said Conditions, perform as per the provisions in this Agreement on their respective part as mentioned in the said Conditions contained.
6. This Contract is to provide **Independent Third-Party Quality Audit (ITPQA)**

services, to monitor the quality of execution of the project of ‘Construction of additional Quarters for Staff / Officers of RBI at Char Imli, Bhopal, Madhya Pradesh - 462016, including demolition of the distressed D type blocks’, taken up on ‘Deposit Work’ basis through the Central Public Works Department (CPWD) as Project Management Consultant’,

7. The Independent Third-Party Quality Auditor (ITPQA) shall not disclose directly or indirectly any information, materials and details about the Bank's infrastructure / systems / equipment etc., which may come to the possession or knowledge of them, during discharging their contractual obligations in connection with this contract, to any third party and shall always hold the same in strictest confidence. The Independent Third-Party Quality Auditor (ITPQA) shall treat the details of this contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable statutes. The Independent Third-Party Quality Auditor (ITPQA) shall not publish, permit to be published or disclose any part of this Tender / Contract Document or any other document come into their possession, in connection with this contract, in any trade or technical paper or elsewhere, without the previous written consent of the Bank. The Independent Third-Party Quality Auditor (ITPQA) shall indemnify the Bank for any loss suffered by the Bank because of disclosure of any such confidential information. Non-compliance with the above provisions shall be treated as breach of the contract on the part of the Independent Third-Party Quality Auditor (ITPQA) and the Bank shall be entitled to claim damages and pursue legal remedies. The Independent Third-Party Quality Auditor (ITPQA) shall take all appropriate actions with respect to their employees, to ensure that the obligations of non-disclosure of confidential information under this Agreement are fully satisfied. The Independent Third-Party Quality Auditor (ITPQA)'s obligations with respect to non-disclosure and confidentiality of information will survive the expiry or termination of this contract for whatever reason.
8. All payments by the Bank under this contract will be made only at Bhopal, Madhya Pradesh.
9. All disputes arising out of or in any way connected with this contract shall be deemed to have arisen at Bhopal, Madhya Pradesh and only Courts in Bhopal, Madhya Pradesh

shall have jurisdiction to determine the same.

10. Several parts of this contract have been read by the Independent Third-Party Quality Auditor (ITPQA) and fully understood by them.
11. The Independent Third-Party Quality Auditor (ITPQA) shall be solely responsible for full compliance with the provision of 'Sexual Harassment of Women at Workplace under the 'Prevention, Prohibition and Redressal Act 2013' including its latest amendments. In case of any complaint of sexual harassment against its employee within the premises of the Bank or site the complaint shall be filed before the 'Internal Complaints Committee' constituted by the Independent Third-Party Quality Auditor (ITPQA) and they shall ensure appropriate action under the said Act in respect of the complaint.
12. Any complaint of sexual harassment from any aggrieved employee of the Independent Third-Party Quality Auditor (ITPQA), against any employee of the Bank shall be taken cognizance of by the 'Regional Complaints Committee' constituted by the Bank.
13. The Independent Third-Party Quality Auditor (ITPQA) shall be responsible for any monetary compensation that may need to be paid in case of any incident(s) involving the employee of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the Independent Third-Party Quality Auditor (ITPQA) is proved.
14. The Independent Third-Party Quality Auditor (ITPQA) shall be responsible for educating their employees about the prevention of sexual harassment at workplace and related issues.
15. The Independent Third-Party Quality Auditor (ITPQA) shall provide a complete and updated list of their employees, who are deployed within the Bank's premises, in connection with this contract.
16. The Independent Third-Party Quality Auditor (ITPQA) shall not sublet any part of this contract, except testing of materials, to be done through Laboratories / Test Houses accredited by National Accreditation Board for Testing and Calibration Board for Testing and Calibration Laboratories (NABL), if required as part of mandatory testing as prescribed under this Tender / Contract Document.
17. The Independent Third-Party Quality Auditor (ITPQA) shall comply with all statutory

provisions.

IN WITNESS WHERE OF, the Bank has set its hands to these presents through its duly authorized official and the The Independent Third-Party Quality Auditor (ITPQA) through their duly authorized official on their behalf, under common seal to be affixed hereunto and the said two duplicates, the day and year first hereinabove written.

Signature Clause:

SIGNED AND DELIVERED BY THE RESERVE BANK OF INDIA by the hand of: Shri. / Smt. / Ms. (Name and designation of the authorized official of the Bank)	
In the presence of witnesses: (1) Shri. / Smt. / Ms. Address.....	
(2) Shri. / Smt. / Ms. Address.....	
SIGNED AND DELIVERED BY THE Independent Third-Party Quality Auditor (ITPQA): (name of the institute) by the hand of Shri. / Smt. / Ms..... (Name of the authorized official of the Independent Third-Party Quality Auditor (ITPQA)).	

In the presence of witnesses:

(1) Shri. / Smt. / Ms.....

Address.....

.....

.....

(2) Shri. / Smt. / Ms.

Address.....

SECTION IV - TERMS OF REFERENCE.

4.1 PROJECT DESCRIPTION:

The subject project / work is **‘Construction of Additional Quarters for Staff / Officers of Reserve Bank of India at Char Imli, Bhopal, Madhya Pradesh under EPC Mode-III, with Monolithic Concrete Construction System Using Aluminium Formwork Technology, comprising construction of 28 Nos. Class-III type flats (Stilt + 7) in one block, 72 Nos. of Grade A type flats (Stilt + 9 floors) in two blocks connected by a podium, 10 Nos. Grade D / E type flats & 1 No. Grade F type flat with a sit-out on terrace (Stilt + 7 floors) in one block, 1 No. Regional Director (RD)’s Bungalow (Ground + 1 floor), Facility Block (Ground + 4 floors) & 2 Nos. Security Blocks (Single floor), including Internal Water Supply, Sanitary Installations, Drainage, Electrical Sub-station Building, Swimming Pool, U.G Sump with underground pump room, Sewerage Treatment Plant (STP) with temporary shed, Internal Roads, Foot Paths, External Sewer lines and Water Supply Lines, Drainage Lines (Storm Water), Boundary Wall of RD’s Bungalow and Swimming Pool, Development of Campus Boundary Wall, including Internal & External Electrical Works & Fans, CCTV System, Networking, D.G Set, Fire Fighting System, Fire Alarm System, Street Lighting, Lifts, EV Charging Points, Organic Waste Composting Machine (OWCM), Domestic & Flushing Water Pumping System, Solar PV System, Boom Barriers, Signages, UPS, Mechanical Ventilation and Pressurization System, Swimming Pool with Balancing Tank and Underground Pump Rooms including Filtration System, and Building Management System (BMS), Horticulture Work and other Development & Bulk Services including demolition of the abandoned D type Residential Block and demolition of Temporary Structures located in the site of the proposed construction and near the proposed RD’s Bungalow.**

Broadly, buildings, except Regional Director (RD)’s Bungalow (Ground + 1 floor), Facility Block (Ground + 4 floors), Security Blocks & Electrical Sub-station Building (Single floor) and foundations & stilt floors of all buildings and structures, underground structures, overhead & underground water tanks, swimming pools & change rooms are generally with

Monolithic Concrete Construction System Using Aluminium Formwork Technology. Regional Director (RD)'s Bungalow (Ground + 1 floor), Facility Block (Ground + 4 floors), Security Blocks & Electrical sub-station Building (Single floor), and foundations & stilt floors of all buildings, underground structures, overhead & underground water tanks, swimming pools & change rooms are of R.C.C framed structure type construction, using conventional shuttering. The construction of buildings broadly include, filler walls inside the R.C.C walls of the wet areas, water proofing of water retaining structures, terraces and other wet areas, plastering, flooring & wall dado, paint & other finishes, joineries, false ceilings etc., internal and external plumbing & sanitary works and installations including fittings, fixtures, accessories etc., internal and external electrical works and installations including fittings, fixtures, accessories etc., using different materials as per the detailed Technical Specifications and Schedule of Finishes, Fittings, Fixtures and Accessories provided in the tender document, parking areas, internal roads & foot paths, Street Lighting, EV Charging points, CCTV Surveillance System, Networking, HVAC works, lifts, Solar PV system, Boom Barriers, Signages, UPS, Mechanical Ventilation and Pressurization System, facilities for barrier-free movement for differently abled people, Fire Fighting & Fire Alarm System and Building Management System (BMS). The project also includes construction of Swimming Pool with Change Rooms, Electrical Sub-station, Sewage Treatment Plant (STP) with semi-permanent shelter, Rain Water Harvesting structures, Underground and Overhead Water Tanks & Pump Rooms, strengthening and modification of the existing boundary walls around the campus, installation of Diesel Generator (DG) Set and Organic Waste Composting Machine (OWCM), External Development Works & Bulk Services, Sewer & Drainage Works, Horticultural & gardening Works and all other allied works as per approved Good for Construction (GFC) Architectural, Structural & Mechanical, Electrical & Plumbing (MEP) drawings and designs, provided as part of the tender / contract documents and instructions of the Engineer-in-Charge of the Project Management Consultant (CPWD) and The Project Architect & Consultants appointed by them.

Broadly, the Electrical & Mechanical (E&M) works covered under the scope of the project include:

Internal & external electrification works and installations, electrical sub-station,

transformers, electrical panels etc. All high and low side HVAC including equipment, lifts and other such installations, Diesel Generator (D.G) set with HSD yard, UPS system, Roof Top Solar Power Generating System, Boom Barriers, Fire Detection & Suppression System including Fire Alarms, Firefighting System including Fire Pump Room etc. The above brief description of works is only indicative, and the actual scope of the work will be as provided in the Tender Documents for execution of the project / work.

4.2 PURPOSE:

The Independent Third-Party Quality Auditor (ITPQA) shall ensure that the contractor, the Project Management Consultant (CPWD) and the Project Architect (PA) and the Consultants appointed by the Project Management Consultant (CPWD) have taken and taking adequate and proper care to ensure intended quality of construction / implementation of the project and have put in place a proper Quality Assurance Plan (QAP). They also shall ensure whether the project / work is being executed according to the Quality Assurance Plan (QAP) approved by the Bank and included as part of the tender document / contract, the project / work is being executed / organized in a fashion that will ensure proper and dependable record keeping, the contractor(s) adhere to the Specifications, Schedule of Finishes & Fittings / Accessories / Materials etc., approved by the Bank and included as part of the tender documents / contract, whether the materials being used and the methods adopted in execution of the work / project are following the Quality Assurance Plan (QAP) stipulated in the tender, relevant Standard Codes / Standard Construction Practices & National Building Code 2026, of India, by deputing qualified, skilled and experienced Engineers and other required staff, who are experts in the respective fields for periodical inspections / audits, by arranging for field and Laboratory Tests of materials and composites, through Laboratories / Test Houses accredited by National Accreditation Board for Testing and Calibration Board for Testing and Calibration Laboratories (NABL), during progress of the project /work.

4.3 PROCESS TO BE FOLLOWED:

The Technical Specifications applicable to the project provide for Quality Assurance and Quality Control & Audit of the work executed by use of a Quality Management System

(QMS). The basic concept of this process is that the Executing Agency (the contractor) performs inspections / audits & testing of materials, processes and practices, as per the specifications, to ensure quality of execution of different items of work under the scope of the project. The Independent Third-Party Quality Auditor (ITPQA) shall also conduct periodical inspections / audits and independent testing as per the guidelines provided in this Tender Document, to ensure that the Contractor's Quality Control test results are in order. The system requires that both the Executing Agency (the contractor) and the Independent Third-Party Quality Auditor (ITPQA) have technical personnel, who are competent in inspection / audit and testing of materials, processes and procedures covered under the scope of the project / work. The intention is that the Executing Agency (the contractor) performs necessary inspections / audits, checks, measures and tests to ensure that the project / work is carried out as per the detailed specifications, proper materials are used, appropriate processes, procedures and practices are followed at the time of execution of each item of work, to avoid non-compliance after execution. This approach enables the contractor to have effective control over their execution and operations. The contractor is responsible for the quality of materials used in the work and the processes, procedures and practices followed them during execution of the project / work. The Independent Third-Party Quality Auditor (ITPQA) shall monitor and audit the quality of materials used by the contractor and the processes, procedures and practices followed by them in execution of the project / work, during the progress ensure that the contractor's performance is as intended. Ensuring quality of materials used by the contractor and the processes, procedures and practices followed by them and their sustainability during the progress of the project / work is the prime responsibility of the Independent Third-Party Quality Auditor (ITPQA).

4.4 INTERPRETATION OF TERMINOLOGY:

Quality:

'Quality' is defined as 'The totality of characteristics of an entity that bears on its ability to satisfy the stated and implied need'. 'Quality Control' is defined as the procedure adopted and controls exercised to ensure that the materials proposed to be used in the project / work, process adopted and workmanship for the construction conform to the prescribed

standards and laid down acceptance criteria. The 'Quality Control' is exercised by the Construction / Execution Agency (the contractor) to ensure that the defined objectives are achieved through appropriate inspections / audits, tests, checks and measures by qualified personnel and by following correct processes, procedures & methodologies to get the right / intended outcome. Further, the objective evidence of all inspections / audits, tests, checks and measures carried out from time-to-time, at defined periodicity are documented in the prescribed formats for record and reference at any time in future.

'Quality Assurance of a project / work' is defined as a process which exercises various checks at different stages of the project / work, right from its commencement till its acceptance, to put in use to ensure that the project / work has been properly designed and executed / constructed as per approved designs, drawings and specifications.

'Confirmatory Testing' is defined as the sampling and testing which is carried out independently by the Independent Third-Party Quality Auditor (ITPQA) in addition to the quality control sampling and testing performed by the Executing Agency (the contractor), to confirm that the results of the sampling and testing performed by the Executing Agency (the contractor), which have been reported are correct and representative, with statistical parameters of the item(s) of work done / executed / provided and or being done / executed / provided.

'Acceptance' is defined as those operations, inspections / audits, sampling and accepting the test results that are conducted to determine whether the item(s) of work or service done / executed / provided and or being done / executed / provided, for intended use and considering for payment. Acceptance is determined using a statistics-based 'Acceptance Plan in Construction', with an assurance that the Executing Agency (the contractor) has fulfilled the Quality Control obligations. The acceptance is the right of the Bank.

4.5 DOCUMENTS TO BE REFERRED:

- a) Approved Architect Brief (AB) and other subsequent communications provided by the Bank (the Client) to the Project Management Consultant (CPWD), Good for

Construction (GFC) Architectural Drawings, Structural Designs & Drawings, Test Reports, Statutory Approvals, Guidelines and Byelaws of Local & Statutory Authorities, Detailed Specifications, Schedule of Finishes, Fittings, Fixtures and Accessories, Quality Assurance Plan (QAP) etc., included as part of the Tender / Contract Documents, Work Order & other communications thereafter including any Amendment Orders, the latest Codes of Bureau of Indian Standards (BIS) or other relevant Codes & National Building Code (NBC).

- b) Construction Programme, Quality Assurance & Quality Control Plan and Procedures, Formats, Shop Drawings, Methodology of Construction, Inspection / Audit & Test Reports etc., to be developed / submitted by the Execution Agency (the contractor).
- c) Any other documents as required by the Third-to ensure proper Quality Control of the project / work.

4.6 SCOPE OF THE INDEPENDENT THIRD-PARTY QUALITY AUDIT (ITPQA) SERVICES, BEFORE COMMENCEMENT OF THE PROJECT / WORK:

Broadly the following are the 'Scope of the Independent Third-Party Quality Audit (ITPQA) Services under this contract, before commencement of the project / work:

- a) Review the Quality Assurance Plan (QAP) included as part of the Tender, including any Amendment Orders and the Quality Assurance Plan (QAP) submitted by the Executing Agency (the contractor) and suggest improvements that are required to be made to same to make it more effective.
- b) Preparation formats for Testing and Inspection / Audit, in addition to that specifically provided under the Quality Assurance Plan (QAP) and elsewhere in the Tender & Contract Documents and getting them approved by the Bank (the Client).
- c) Preparation of 'Testing Plan' for raw construction materials and of field-testing facilities to be created by the Execution Agency (the contractor) at site and procedures adopted to assess quality of raw materials used in the project / work.
- d) Preparation of 'Testing and Inspection / Audit Plan' of construction activities to ensure that all critical activities are covered, and quality is assured.

4.7 SCOPE OF THE INDEPENDENT THIRD-PARTY QUALITY AUDIT (ITPQA):

a) **Familiarization of the Project:** The Independent Third Party Auditor (ITPQA) should diligently peruse all the documents, such as tender documents including Conditions of the Contract, Good for Construction (GFC) Drawings (Architectural, Structural & MEP drawings), Detailed Specifications, Schedule of Finishes & Fittings, List of Approved Makes Materials, Soil Test Reports, Quality Assurance Plan (QAP), Timeline & Milestones, Bill of Quantities etc., included therein, Work Orders, Agreements, Quality Assurance Plan, Timelines, Shop / Working Drawings etc., submitted by the contractor, orders / communications issued by the CPWD / Reserve Bank of India from time to time, Test Reports of materials used / to be used in the project / work or any other documents pertaining to the project / work, inspect the project site and hold discussions with the concerned officials of the Client (Reserve Bank of India), the Project Management Consultant (CPWD), the Project Architect (PA) & other Consultants appointed by the Project Management Consultant (CPWD) / Project Architect and other stakeholders to acquaint themselves about the scope and complexities pertaining to the project / contract. The Independent Third-Party Quality Auditor (ITPQA) shall also scrutinize the Quality Assurance Plan (QAP) / Quality Compliance Document submitted the contractor and improvements, if any, noticed during the scrutiny should be brought to the notice of the Bank in the form of a report, after verifying the same with the contractual obligations such as Indian Standards / other standards / Detailed Specifications / Bill of Quantities and shall submit a revised Quality Assurance Plan as per stipulations in the tender / contract document. The Independent Third-Party Quality Auditor (ITPQA) shall specify any additional / revised QAP measures to get the desired quality as per the Contract stipulations as per work order given by CPWD. The Independent Third-Party Auditor (ITPQA) should finalize and furnish the same in the form of a Quality Assurance Plan (QAP) to the Reserve Bank of India for implementation in the project / work.

b) **Quality Assurance Plan (QAP):**

i. Perusal of the Quality Assurance Plan (QAP) and Quality Compliances submitted by the contractor to verify that the same is in conformity with the contract, latest Standard Codes of the Bureau of Indian Standards (BIS), National Building Code (NBC) & other Standard Codes. The Independent Third-Party Quality Auditor (ITPQA) shall specify any additional

/ revised Quality Assurance (QA) measures to get the desired quality as per the stipulations in the Tender Documents and the contract. The Independent Third-Party Quality Auditor (ITPQA) should finalize and furnish a Quality Assurance Plan (QAP) document to the Bank (the Client) for implementation.

- ii. Check and ensure whether the quality of materials, methods and construction practices, detailed specifications and Good for Construction (GFC) Drawings provided in the Tender Documents and provided / approved subsequently by the Project Management Consultant (CPWD), the project Architect (PA) & Consultants appointed by them are followed in execution of the project / work.

c) Quality Monitoring / Quality Control:

Periodical monitoring and quality control of the project by:

- i. Checking the quality of materials and their test certificates for ensuring their conformity with the relevant, latest Standard Codes of the Bureau of Indian Standards (BIS) & other Standard Codes.
- ii. Monitoring the quality of the project / work at different stages by making site inspections / audits at periodical intervals / as and when required (not less than 24 inspections / audits during execution of the project / work, including surprise inspections / audits). It may be ensured that the interval between two consecutive inspections / audits during the progress of project / work shall not exceed a **month**. The duration of inspections / audits may be more than a day, as per requirement during critical stages of the project / work.
- iii. Verifying site registers, records, test certificates, compliances etc. and cross-checking the same with the contractual commitment / quality compliance commitment by the contractor.
- iv. To critically assess the technical parameters / criteria of the project / work and suggest corrective measures on errors / omissions / deficiencies etc. observed, if any, during such inspections / audits during the progress of the project / work.

d) Submission of reports:

- i. Submission of interim inspection / audit reports: The Independent Third-Party Quality Auditor (ITPQA) shall prepare reports of each of the interim inspections / audits, according to the progress of the project / work. Specific remarks regarding the consistency with

reference to the Quality Assurance Plan (QAP) / Quality Management System / Quality Control Measures shall be made in each of such reports. All observations / findings about the items of work executed or being executed under the project / work, shall be recorded with specific comments / remarks, with reference to the Quality Assurance Plan (QAP) / Quality Management System / Quality Control Measures. Reports of such interim inspections / audits shall be submitted to the Regional Director, Reserve Bank of India, Estate Department, K-2, Narmadapuram Road, Opposite Hypercity, Arera Hills, Bhopal, Madhya Pradesh - 462011, within ten (10) days of conclusion of each inspection / audit to enable the Bank (the Client) to take necessary decision(s) well in time and communicate the same to all the parties concerned for immediate remedial measures / compliance, before the subsequent inspection / audit by the Independent Third-Party Quality Auditor (ITPQA).

- ii. Issue of final report: Independent Third-Party Quality Auditor (ITPQA) shall submit the final Quality Audit Report, within one (01) month after virtual completion of the project / work, with specific remarks / comments about the quality of the completed project / work, with reference to the Quality Assurance Plan (QAP) / Quality Management System / Quality Control Measures. The report shall be conclusive.

4.8 SCHEDULE OF THE INDEPENDENT THIRD-PARTY QUALITY AUDIT (ITPQA):

The Independent Third-Party Quality Auditor (ITPQA) shall inspect the project / work site(s), regularly as and when required, but in any case, at a periodicity of not more than 01 (one) month, assess the technical parameters / criteria of the items of work being carried / carried out, seek information / clarification from the contractor, the Project Management Consultant (CPWD), the project Architect (PA) and Consultants appointed by them and submit the report of the inspection / audit to the Bank within **ten (10) days**, after conclusion of each inspection / audit. A tentative schedule shown below shall be followed and in case of any change of schedule the same shall be decided on mutually agreed terms. The Independent Third-Party Quality Auditor (ITPQA) shall inspect / audit the project / work at important stages such as:

Stage / visit Period:

- i) Immediately after commencement of the project / work at site.
- ii) Demolition of the distressed / abandoned blocks.
- iii) During construction of sub structure, and underground water / wastewater tanks, Swimming Pool, Pump Rooms etc., at different stages such as:
 - a) Setting out
 - b) Excavation
 - c) Pre-constriction Anti-termite treatment
 - d) Plum Concrete / P.C.C
 - e) Weathering Proof Course (WPC) / Waterproofing works
 - f) Shuttering
 - g) Placing and tying of reinforcements
 - h) Pouring of concrete
 - i) Refilling and compaction of foundation pits / trenches
- iv) During construction of superstructure, at different stages such as:
 - a) Plinth filling and compaction
 - b) Anti-termite Treatment of plinth filling
 - c) Weathering Proof Course (WPC) / Waterproofing works
 - d) Shuttering
 - e) Placing and tying of reinforcements
 - f) Pouring of concrete
 - g) Masonry & plastering
 - h) Plumbing, piping & sanitary works and Electrical conduiting work
 - i) Testing of water & wastewater lines, Electrical Wiring, Plumbing, Sanitary, Electrical & Mechanical Installations
 - j) Waterproofing of terraces, canopies, water retaining structures, wet areas inside the Dwelling Units etc.
 - k) Fabrication and installation of joineries, grills, canopies etc.
 - l) Flooring, Wall Dado, Façade, Glazing etc.
 - m) Installation of Lifts, D.G. Sets, STP, Organic Compacting Machine (OWCM), Pump

Sets, Swimming Pool equipment, Building Management System (BMS) and other mechanical equipment

- n) Painting, polishing and other finishes
- o) Fabrication and installation of Modular Kitchen, wardrobes and other furniture items
- p) Installation of plumbing, sanitary and electrical fittings, fixtures and accessories
- q) Post-construction Anti-termite Treatment
- v) During External Development and Bulk works, at different stages such as:
 - a) Setting out
 - b) Excavation
 - c) Plum Concrete / P.C.C
 - d) Construction of manholes, inspection chambers and laying of underground sewers
 - e) Construction of storm water drains
 - f) Construction of cable trenches and laying of cables
 - g) Construction of earth pits
 - h) Installation of street light poles
 - i) Weathering Proof Course (WPC) / Waterproofing works
 - j) Shuttering
 - k) Placing and tying of reinforcements
 - l) Pouring of concrete
 - m) Refilling and compaction of foundation pits / trenches
 - n) Laying Base Course, Sub-grade, wearing course and tack coats of roads / driveways
 - o) Construction of pathways, lay-byes, drop-outs etc.
 - p) Installation of Barrier-free systems
 - q) Installation of signages
 - r) Additions, alterations and modification to the boundary wall
 - s) Horticulture and Gardening works
- vi) After final finish, and before handing over of the completed project / work to the Bank (the Client) for use
- vii) As and when required

The interval between consecutive inspections / audits during the progress of the project / work shall not exceed **01 (one month)** month.

4.9 THE INDEPENDENT THIRD-PARTY QUALITY AUDITOR (ITPQA) SHALL ENSURE MAINTENANCE OF COPIES OF STATUTORY APPROVALS, DOCUMENTS, DRAWINGS, DESIGNS & DETAILINGS, STANDARD CODES, WORK PROGRAMME, SITE REGISTERS, DOCUMENTS, FILES, CALIBRATION REPORTS OF EQUIPMENT AT SITE, GUARD FILE CONTAINING INSPECTION / AUDIT REPORTS, LIST OF APPROVED MANUFACTURES OF MATERAILS AND THEIR & SAMPLES, TOOLS, EQUIPMENT & FACILITIES ETC. AT SITE BY THE CONTRACTOR:

The Independent Third-Party Quality Auditor (ITPQA) is responsible and accountable for ensuring availability of copies of Statutory Approvals, Contract Documents, Tender Documents, Work Orders, Amendment / Variation Orders, Good For Construction (GFC) Architectural, Structural Drawings, Designs & Details, including Shop Drawings, latest & relevant Standard Codes of Bureau of Indian Standards (BIS) & other Standard Codes, National Building Code (NBC), Work Programme submitted by the contractor and approved by the Project Management Consultant & the Bank (the Client), various Site Registers including Material and Labour Register, Documents & Files including Calibration Reports of equipment being used in the field testing facility and Guard File containing inspection / audit reports, list of approved manufactures of materials & their samples, tools, equipment & facilities for checking quality of work & carrying out field tests of materials, at site, from the date of commencement of the project / work, till completion and handing over the completed project / work to the Bank (the Client) for use.

4.10 THE INDEPENDENT THIRD-PARTY QUALITY AUDITOR (ITPQA) SHALL ENSURE THAT THE SITE RECORDS LIKE REGISTERS, SITE ORDER BOOKS ETC. ARE MAINTAINED IN THE PRESCRIBED FORMATS, UPDATED BY THE CONTRACTOR AND INSPECTED BY THE INDEPENDENT THIRD-PARTY QUALITY AUDITOR (ITPQA) REGULARLY:

The Independent Third-Party Quality Auditor (ITPQA) shall be responsible and

accountable to check & ensure that the Site Records like Inspection / Audit Register, Material Receipt & Consumption Registers, Material Test Registers & Site Order Book etc. are being maintained by the contractor in the prescribed formats and are being periodically checked / reviewed by the officials of the Project Architect (the CPWD) and the authorised Inspecting Officials of the Independent Third-Party Quality Auditor (ITPQA). The Independent Third-Party Quality Auditor (ITPQA) shall carry out random inspections / audits of the materials received at site and used in the project / work, to ensure their compliance with the specifications provided in the Tender Document and submit reports of such inspections / audits in the prescribed formats, to the Bank (the Client), within a period of not more than **ten (10) days**, of conclusion of such inspections / audits, clearly indicating whether the materials conform to the specifications provided in the Schedule of Finishes / Fittings / Fixtures / Accessories provided as part of the tender Document.

4.11 THE INDEPENDENT THIRD-PARTY QUALITY AUDITOR (ITPQA) SHALL EXERCISE SPECIAL CONTROL ON THE PROCESSES, METHODOLOGY AND PROCEDURES FOLLOWED BY THE CONTRACTOR IN THE EXECUTION OF THE PROJECT:

The Independent Third-Party Quality Auditor (ITPQA) shall check on specific controls on various processes, methodology and procedures followed by the contractor in the execution of the project / work, which would have direct impact on the quality of the project / work.

4.12 THE INDEPENDENT THIRD-PARTY QUALITY AUDITOR (ITPQA) SHALL DEVELOP AN INDEPENDENT QUALITY ASSURANCE / CONTROL PLAN (QAP / QCP) IN HARMONY WITH THE SAME PROVIDED IN THE TENDER DOCUMENT:

The Independent Third-Party Quality Auditor (ITPQA) shall develop an independent and proper Quality Assurance / Control Plan (QAP / QCP), in harmony with the Quality Assurance / Control Plan (QAP / QCP) provided in the Tender Documents and the provisions in the CPWD Works Manual, check and confirm that all mandatory tests are being carried as per the Tender Documents, relevant Standard Codes of the Bureau of Indian Standards (BIS) and other relevant Standards and National Building Code of India and other statutes in force. In this regard:

- a) The Independent Third-Party Quality Auditor (ITPQA), keeping in view the provisions of the contract shall indicate which test(s) should be carried out in the testing facility at site or through a Third-Party Laboratory / Test House approved by the National Accreditation Board for Testing and Calibration Laboratories (NABL).
- b) The Independent Third-Party Quality Auditor (ITPQA) shall ensure that all provisions in the Quality Assurance plan (QAP) are being strictly followed by the contractor and Project Management Consultant (the CPWD).
- c) The Independent Third-Party Quality Auditor (ITPQA) shall check and certify the samples of materials, fittings, fixtures accessories, equipment etc., before they are used in the project / work and shall verify the reports of test of samples and certify whether they comply with the Acceptance Criteria stipulated in the tender documents, Standard Codes of the Bureau of Indian Standards (BIS) and other relevant Standard Codes.
- d) The Independent Third-Party Quality Auditor (ITPQA) shall inspect / audit the project / work at regular intervals not exceeding one (01) month between consecutive inspections / audits, during execution, from the beginning to the completion and handing over of the project / work to the Bank (the Client) for the intended use. The total number of inspections / audits during execution of the project / work, including surprise inspections / audits shall not be less than 24. It may be ensured that the interval between two consecutive inspections / audits during the progress of project / work shall not exceed 01 (one) month. The Independent Third-Party Quality Audit (ITPQA) shall include post-payment audit of the Running Account (R.A) / Interim Bills and pre-payment audit of the final bill of the contractor. Further, the Independent Third-Party Quality Auditor (ITPQA) shall plan the inspections / audits in such a manner that testing of materials and observations on resource plan for materials and labour are carried out so that work may progress as per milestones fixed in the contract. The inspections / audits are to be planned in consultation with the Bank (the Client) and CPWD (the project Consultant), to ensure that all critical activities are inspected / audited.

4.13 EXPENDITURE TOWARDS TRAVEL / CONVEYANCE AND ACCODMODATION ARRANGEMENTS FOR THE OFFICIALS OF THE INDEPENDENT THIRD-PARTY

QUALITY AUDITOR (ITPQA) DEPUTED FOR THE INSPECTIONS / AUDITS SHALL BE BORNE BY THE INDEPENDENT THIRD-PARTY QUALITY AUDITOR (ITPQA):

Expenditure towards travel / conveyance and accommodation arrangements for the officials of the Independent Third-Party Quality Auditor (ITPQA), deputed for the inspections / audits shall be borne by the Independent Third-Party Quality Auditor (ITPQA) themselves. The Bank will not reimburse any such expenditures incurred by the Independent Third-Party Quality Auditor (ITPQA).

4.14 PARAMETERS TO BE INVESTIGATED WHILE CONDUCTING THE THIRD-PARTY QUALITY INSPECTION / AUDIT:

While conducting the Independent Third-Party Quality Audit (ITPQA), Independent Third-Party Quality Auditor (ITPQA) shall investigate the following aspects:

a) QUALITY OF MATERIALS:

i. Checking of quality & testing of materials to be used / used in the work, keeping in view the specifications / requirements provided in the Detailed Specifications in the Tender Documents, the Schedule of Finishes, Fittings, Fixtures, Accessories etc., List of approved materials, Finishes, Fittings, Fixtures, Accessories etc. provided therein, stipulations in the latest Standard Codes of the Bureau of Indian Standards / other relevant Standard Codes, latest National Building Code (NBC) of India etc. The Independent Third-Party Quality Auditor (ITPQA) shall conduct independent tests and / or witness the tests being carried out in the testing facility at site, to ensure conformity of these materials, Finishes, Fittings, Fixtures, Accessories etc., to be used / used in the work, to ensure their conformity with the Detailed Specifications in the Tender Documents, the Schedule of Finishes, Fittings, Fixtures, Accessories etc., List of approved materials, Finishes, Fittings, Fixtures, Accessories etc. provided therein, stipulations in the latest Standard Codes of the Bureau of Indian Standards / other relevant Standard Codes, latest National Building Code (NBC) of India etc. The Independent Third-Party Quality Auditor (ITPQA) shall also **arrange to conduct not less than 10% of the mandatory tests as stated in the Tender Document, independently through a Third-Party Laboratory / Test House approved by the National Accreditation**

Board for Testing and Calibration Laboratories (NABL). Payment towards all such third-party tests shall be borne by the Independent Third-Party Quality Auditor (ITPQA). Necessary arrangements shall be made by the contractor. The Independent Third-Party Quality Auditor (ITPQA) shall make necessary arrangements through their authorised officials and the contractor to collect the samples, pack and seal them at site in the presence of the authorized representative of the contractor. The contractor will transport and deliver such samples, packed and sealed by the authorised official of the Independent Third-Party Quality Auditor (ITPQA) to the Laboratory / Test House opted by the Independent Third-Party Quality Auditor (ITPQA) for testing. The forwarding letter for the independent Laboratory / Test House shall be prepared and signed by the Independent Third-Party Quality Auditor (ITPQA) with a request that the result of the tests shall be communicated in sealed cover(s) to Independent Third-Party Quality Auditor (ITPQA) only.

- ii. The authorised official of the Independent Third-Party Quality Auditor (ITPQA) shall witness calibration of all the field Laboratory testing & measuring equipment / facility, including Concrete Batching Plant(s), to ensure that the tests / measurements being carried out by the field staff / officials reflect correct values / results.
- iii. Brief details of the tests to be performed and procedures to be followed are indicated below. However, the Independent Third-Party Quality Auditor (ITPQA) is at liberty to conduct any additional test(s), whenever it is felt necessary, in addition to those indicated below. These tests shall be conducted as per the stipulations in the latest Standard Codes of the Bureau of Indian Standards (BIS) and other Standard Codes or any other Standards as applicable and provided in the tender documents.

b) QUALITY OF WORKMANSHIP:

- i. The Independent Third-Party Quality Auditor (ITPQA) shall ensure that the project / work is executed by the contractor, strictly in accordance with the laid down

methods, procedures and sound engineering practices and the outcome of the project is in conformity with the desired levels of intended use, structural stability, safety, functionality and aesthetics.

- ii. The reports of each inspection / audit shall be submitted to the Bank within 10 (ten) days of conclusion of the inspection / audit, with a copy to the contractor and the Project Management Consultant (CPWD), Bhopal, as per the proforma provided herein under Appendix-III. However, the Independent Third-Party Quality Auditor (ITPQA) may add any other details in the inspection / audit reports, if found necessary by them. Checklists as per the proforma provided under Appendix-III shall be submitted along with the inspection / audit reports, to ensure the right procedures and adequate quality of construction achieved at site. The checklists, as provided under Appendix-IV consists of areas to be focussed by the Independent Third-Party Quality Auditor (ITPQA) in the three main stages, viz. Pre-Construction, Construction, and Post-Construction of the project / work execution. The observations in these checklists, as indicated under Appendix-IV shall be submitted along with inspection / audit reports based on the progress of the project / work.
- iii. The Independent Third-Party Quality Auditor (ITPQA) shall provide the details of defects / lapses in the materials used and methods / procedures followed in execution of the project / work by the contractor or the Project Management Consultant (CPWD), if any, which were observed by them during each of the inspections / audits, along with the inspection / audit report, within 10 (ten) days, after conclusion of such inspections / audits. All such works with defects / lapses shall be classified into the following categories.
 - Works / installations to be dismantled / removed and re-done by the contractor, as they cannot be accepted as per the quality criteria / standards.
 - Defective works / installations which can be accepted, being structurally / functionally safe, and which cannot be rectified at this stage and for which necessary deductions are proposed to be made from the payments due to the contractor.

- Details of defective materials delivered at site, which are to be removed from the site by the contractor.
 - Suggestions regarding remedial measures to be taken, if any, from time-to-time, to ensure conformity with the approved Quality Assurance Plan (QAP).
- iv. The Independent Third-Party Quality Auditor (ITPQA) shall verify and confirm in the subsequent inspection / audit reports, whether the observations made by them in the previous inspection(s) / audit(s) have been complied with and the defects / deficiencies / lapses pointed out earlier were rectified / set-right by the contractor / Project Management Consultant (CPWD).
 - v. The Independent Third-Party Quality Auditor (ITPQA) shall re-check and confirm the quality of the work, after inspecting / auditing the removal / rectification of defects / deficiencies / lapses, if any pointed out during the previous inspections / audits.
 - vi. If, it is observed by the Independent Third-Party Quality Auditor (ITPQA), that defects pointed out in the previous inspection / audits report(s) are not removed / rectified by the contractor, this matter shall be reported immediately to the Bank (the Client) for necessary action by the Bank (the Client) in the matter as per the contractual provisions.
 - vii. The fees payable to the Independent Third-Party Quality Auditor (ITPQA), as quoted by them in the Tender submitted by them and as accepted by the Bank (the Client) shall be paid in different stages, in the form of Running Account (R.A) Bills, based on the cumulative gross value of work done by the contractor, as per the Payment Schedule for the contractor provided in the Tender Document and provisions under Condition No. 5.21 (C) herein below.
 - viii. The quantum of work executed by the contractor during the initial period of the project / work execution may be comparatively less and subsequently towards completion of the project / work, it may be more. Hence the strength and composition of the inspection / audit team shall be suitably decided by the

Independent Third-Party Quality Auditor (ITPQA) and conveyed to the Bank (the Client), keeping in view the quantum and type of works being executed at site. The Independent Third-Party Quality Auditor (ITPQA) shall take care of this aspect and shall ensure deployment of adequate and suitable engineering professionals on receipt of any request from the Bank (the Client), for deployment of additional engineering professionals, to ensure quality of the Independent Third-Party Quality Audit (ITPQA) services provided. No additional payment shall be made by the Bank (the Client) to the Independent Third-Party Quality Auditor (ITPQA) on this account. Failure on the part of the Independent Third-Party Quality Auditor (ITPQA) to deploy sufficient number of experienced, engineering professionals, for carrying out the inspections / audits and non-submission of the reports of inspections / audits, within the stipulated timelines and as per the terms & conditions provided in this Tender, would attract levy of penalty @ 0.25% of the contract amount for providing the Independent Third-Party Quality Audit (ITPQA) Services under this contract, per week which would be deducted from the Running Account (R.A) bills payable to the Independent Third-Party Quality Auditor (ITPQA).

- ix. A systematic Programme / Plan of Action for the above process shall be submitted by the Independent Third-Party Quality Audit (ITPQA) Services and got approved by the Bank (the Client), within 10 days from the date of award of the contract for providing the Independent Third-Party Quality Audit (ITPQA) Services.
- x. Disputes, if any, arises between the contractor and the Independent Third-Party Quality Auditor (ITPQA) shall be brought before the Bank (the Client) and decision of the Bank (the Client) shall be final and binding on the Independent Third-Party Quality Auditor (ITPQA).

4.15 RESPONSIBILITIES FOR ACCURACY OF THE INDEPENDENT THIRD-PARTY QUALITY AUDIT (ITPQA) SERVICES:

- a) The Independent Third-Party Quality Auditor (ITPQA) shall be solely responsible for accuracy of the Independent Third-Party Quality Audit (ITPQA) Services provided

by them. The reports of the inspections / audits, advice, opinions, recommendations etc., provided by The Independent Third-Party Quality Auditor (ITPQA) shall be purely based on / supported by documentary proof of Laws / Byelaws / Statutes / Standard Codes of Bureau of Indian Standards (BIS) / any other relevant Standard Codes / National Building Codes / Standard Codes of Practices etc. However, the Bank (the Client) reserves the right to itself to take final decision(s) on the action to be taken on the reports of the inspections / audits, advice, opinions, recommendations etc., provided by the Independent Third-Party Quality Auditor (ITPQA).

- b) The Independent Third-Party Quality Auditor (ITPQA) shall be responsible for providing suggestions, advice and or opinion regarding the Quality Assurance Plan (QAP) prepared and submitted by the contractor to the Project Management Consultant (CPWD) / the Bank (the Client), quality control measures / methodology / procedures / processes / programmes to be adopted / followed by the contractor in execution of the project / work. If there are discrepancies between the provisions in the Tender / Contract Document and the quality control suggestions, advice and or opinion provided by Independent Third-Party Quality Auditor (ITPQA), the decision of the Bank (the Client) shall be final & binding and binding on the Independent Third-Party Quality Auditor (ITPQA) and the contractor.

4.16 BRIEF METHODOLOGY OF THE INDEPENDENT THIRD-PARTY QUALITY AUDIT (ITPQA) SERVICES:

- a) All inspections / audits shall be carried out at site as per the agreed Guidelines on Quality System for Buildings (As per relevant code), Contract Specifications and provision included herein.
- b) Testing of materials / equipment / installations, as part of the Independent Third-Party Quality Audit (ITPQA) shall be carried out at the Filed Test Facility to be established by the contractor at site or a third-party Laboratory / Test House approved by the National Accreditation Board for Testing and Calibration

Laboratories (NABL) and to be chosen by the Independent Third-Party Quality Auditor (ITPQA).

- c) For testing of samples of construction materials at Filed Test Facility & third-party Laboratory / Test House approved by the National Accreditation Board for Testing and Calibration Laboratories (NABL) and to be chosen by the Independent Third-Party Quality Auditor (ITPQA), the samples of materials shall be collected jointly by the authorized officials of the contractor and the Independent Third-party Quality Audit (ITPQA).
- d) Samples of materials / equipment / installations to be tested through third-party Laboratory / Test House approved by the National Accreditation Board for Testing and Calibration Laboratories (NABL) and to be chosen by the Independent Third-Party Quality Auditor (ITPQA) shall be sealed by the authorised officials of the contractor & the Independent Third-Party Quality Auditor (ITPQA) and the sealed sample along with the forwarding letter(s) in sealed cover(s), shall be handed to the authorised official of the contractor for transport and delivery at the third-party Laboratory / Test House. The expenditure towards packing and forwarding and testing charges as applicable will be borne by the contractor (Executing Agency).
- e) Site inspections / audits of all construction activities / structures / equipment / installations / services shall be done as per the Quality Assurance Plan (QAP), to be submitted by the contractor and approved by the Bank (the Client), after incorporating the changes / corrections / additions / modifications suggested by the Independent Third-Party Quality Auditor (ITPQA).
- f) After review of the test reports & analysis of inspections / audits, observations about the materials, work executed etc., the Independent Third-Party Quality Auditor (ITPQA) shall communicate their comments / observations / advice / suggestions, in writing to the Bank (the Client) and the contractor through their authorized officials for necessary action by the contractor for rectification / modification / remedial measures, if required.

- g) The Bank (the Client) shall nominate a Co-ordinating / Nodal Officer for interaction with the Independent Third-Party Quality Auditor (ITPQA) and the contractor.
- h) The contractor / the Project Management Consultant (CPWD) will provide a set of copies of the Tender Documents with Detailed Specifications & Schedule of Finishes & Fittings of all items of works, Scope of Work, Good for Construction Drawings (Architectural, Structural & MEP), Bill of Quantities (BOQ) of various items of works, List of approved makes / brands / models of materials, fixtures, fittings, accessories etc., Quality Assurance Plan (QAP) etc., included therein, Statutory Approvals, Work Order issued by the Project Management Consultant to the contractor, Contract Documents, Detailed Work Programme to be submitted by the contractor, Amendment / Variation Orders / other orders pertaining to the project execution, if any issued subsequently, to the Independent Third-Party Quality Auditor (ITPQA). Additional copies of the same, if required may be made by the Independent Third-Party Quality Auditor (ITPQA) at their own cost.
- i) Authorised officials of the Independent Third-Party Quality Auditor (ITPQA) shall regularly attend the Joint Action Committee (JAC) meetings (generally convened on a monthly basis) and other meetings, convened by the Bank (the Client) from time-to-time, on a regular basis to discuss matters pertaining to the quality control of the project / work.

SECTION V - CONDITIONS OF THE CONTRACT.

A - GENERAL PROVISIONS:

5.1 DEFINITIONS:

Unless the context otherwise requires the following terms wherever used in this Tender Document have the following meanings:

- i. 'Applicable Laws / Statutes' means the Laws / Statutes and any other instruments having the force of law in India, as may be issued by the lawmakers and in force from time-to-time.
- ii. 'Contract' means the contract signed by the parties, to which these 'Conditions of the Contract' are attached, together with all the related documents of such signed contract.
- iii. 'Effective date' means the date on which this contract comes into force and effect, pursuant to the terms & conditions.
- iv. 'Personnel' means persons hired / employed by the Independent Third-Party Quality Auditor (ITPQA).
- v. 'Party' / 'Parties' means the Reserve Bank of India, Bhopal having its Central Office at Bhagat Singh Marg, Fort, Mumbai - 400001 and the Independent Third-Party Quality Auditor (ITPQA) and 'Parties' mean both.
- vi. 'Services' means the 'Independent Third-Party Quality Auditor (ITPQA) Services' to be provided / performed by the Independent Third-Party Quality Auditor (ITPQA), pursuant to this contract for the purpose of quality control of the project / work under reference, as described in the 'Scope of the Independent Third-Party Quality Audit (ITPQA) Services' and the 'Terms & Conditions' provided herein.
- vii. 'Employer' / 'The Bank' / 'The Client' means the Reserve Bank of India, Bhopal having its Central Office at Bhagat Singh Marg, Fort, Mumbai - 400001, (hereby called the Bank).

- viii. 'Technical Proposal' means the technical proposal submitted by Independent Third-Party Quality Audit (ITPQA) Services.
- ix. 'Project Consultant' means the Central Public Works Department (CPWD), Bhopal, having its Head Office at Nirman Bhavan, Maulana Azad Road, New Delhi, Delhi-110011.
- x. 'Contractor' means the entity - M/s. B L Infra Projects private Limited, to whom the execution of the project / work is awarded by the Project Management Consultant (CPWD) appointed by the Bank (the Client).

5.2 RELATION BETWEEN THE PARTIES:

Nothing contained herein shall be construed as establishing a relation of Master and Servant or of Principal and Agent between the Bank (the Client) and the Independent Third-Party Quality Auditor (ITPQA). The Independent Third-Party Quality Auditor (ITPQA), subject to this contract, have complete charge of personnel performing the Independent Third-Party Quality Audit (ITPQA) Services and shall be fully responsible for the services performed by them or on their behalf.

5.3 LAWS / STATUTES GOVERNING THE CONTRACT:

This contract, its meaning, interpretation, and the relation between the 'Parties' shall be governed by the Applicable Laws / Statutes in force in India during the contract period.

5.4 LANGUAGE:

The contract shall be executed in bilingual form (in English & Hindi) to comply with the provisions of Section 3 (3) of the Official Languages Act, 1963. In the event of any discrepancies between the English and Hindi texts of the contract, English version shall prevail. All notices, correspondence, information, literature, data, manuals, procedures and other documents required under this agreement shall be either in English or in bilingual form (in English & Hindi).

5.5 HEADINGS:

The headings shall not limit, alter or affect the meaning of this contract.

5.6 NOTICES:

Any notice, request or consent required or permitted to be given or made pursuant to this contract shall be in writing. Any such notice, request or consent shall be deemed to have been given or made when delivered in person to an authorized representative of the party to whom the communication is addressed or when sent by registered post or facsimile with proof for delivery to such party at the address specified below:

Employer: The Regional Director, Reserve Bank of India, Estate Department, 5th Floor, Narmadapuram Road, Opposite Hypercity, Arera Hills, Bhopal, Madhya Pradesh - 462011.

The Independent Third-Party Quality Auditor (ITPQA):

*Name of the entity :

*Address :

*Attention to :

*Telephone No. :

*Mobile Phone No. :

*Facsimile :

*E-mail :

(*Note: The Independent Third-Party Quality Auditor (ITPQA) shall fill in the blanks while submitting the Tender)

A notice shall be deemed to be effective:

- i. In case it is personally delivered or sent by registered post / mail with proof for having delivered to the party concerned.
 - ii. In the case of facsimiles, 48 hours after confirmed transmission.
- a) A party may change its address for communication by giving the other party a written notice, well in advance (not less than 07 days) before such a change.

Authorized representatives / officials.

Any action required or permitted to be taken, and document required or permitted to be executed, under this contract by the Bank (the Client) or The Independent Third-Party Quality Auditor (ITPQA) may be taken or executed by the authorised representatives / officials specified below:

On behalf of the Bank (the Client): The Competent Authority, Reserve Bank of India, Estate Department, 5th floor, Narmadapuram Road, Opposite Hypercity, Arera Hills, Bhopal, Madhya Pradesh-462011.

For the Independent Third-Party Quality Auditor (ITPQA):

*Name of the entity :
*Address :
*Attention to :
*Telephone No. :
*Mobile Phone No. :
*Facsimile :
*E-mail :

(*Note: The Independent Third-Party Quality Auditor (ITPQA) shall fill in the blanks while submitting the Tender)

B - OTHER CONDITIONS:

5.7 COMMENCEMENT OF THE CONTRACT:

This contract shall come into force with effect from the 10th day of issue of the Letter of Acceptance of the Tender by the Bank (the Client) or the date of acceptance of Letter of Acceptance issued by the Bank (the Client) by the Independent Third-Party Quality Auditor (ITPQA), whichever is earlier.

5.8 COMMENCEMENT OF THE INDEPENDENT THIRD-PARTY QUALITY AUDIT (ITPQA) SERVICES:

The Independent Third-Party Quality Auditor (ITPQA) shall commence providing the Independent Third-Party Quality Audit (ITPQA) Services from the date of commencement of the contract, as per the schedule provided herein.

5.9 EXPIRATION OF CONTRACT:

Unless otherwise foreclosed / terminated, pursuant to Condition No.5.14 hereunder of these 'Conditions of the Contract', this contract shall expire only on issue of a 'Completion Certificate' by the Bank (the Client) and all payments due to the Independent Third-Party Quality Auditor (ITPQA) have been made by the Bank (the Client) at the end of the contract period including the approved Extension of Time for Completion (EOT) of the Independent Third-Party Quality Audit (ITPQA) Services, is any granted by the Bank.

5.10 COMPREHENSIVENESS OF THE CONTRACT:

This contract contains all covenants, stipulations and provisions agreed by both the parties. No agent or representative of either party, unless specifically authorized, shall make any statement, representations, promise or agreement and the parties shall not be bound by or be liable for, any statement representation, promise or agreement not set forth herein.

5.11 AMENDMENTS OF THE CONTRACT:

Amendments to the Clauses and or Terms and Conditions of this contract, including any modification of the 'Scope of the Independent Third-Party Quality Audit (ITPQA) Services', shall be made only by written, mutual agreement between the parties. However, each party shall give due consideration to any amendment / modification proposed to be made to the Clauses and or Terms & Conditions of the contract, by the other party.

5.12 FORCE MAJEURE:

a) Definition:

- i) For the purposes of this contract, Force Majeure' means an event which is beyond the reasonable control of a party and which makes party's performance of its obligations hereunder impossible or so impractical as reasonably to be considered impossible in the circumstances, and includes, but is not limited to, war, riots, civil disorder, earthquake, fire, explosion, storm, flood or other adverse weather conditions, strikes, lockouts or other actions as a result of industrial conflicts (except where such strikes, lockouts or other industrial actions are within the control & power of the party invoking Force Majeure to prevent), confiscation or any other action by government agencies.
- ii) Force Majeure shall not include: (i) any event which is caused by the negligence or intentional action of a party or their authorised representatives or agents or employees, nor (ii) any event which a diligent party could reasonably have been expected to both: (a) take into account at the time of the conclusion of this contract and (b) avoid or overcome in the carrying out its obligations hereunder.
- iii) Force Majeure shall not include insufficiency of funds or failure to make any payment required under this contract.

b) No breach of contract:

The failure of a party to fulfill any of its contractual obligations, as provided herein

shall not be considered to be a breach of, or default under, this contract in so far as such inability arises from an event of Force Majeure, provided that the party affected by such an event has taken all reasonable precautions, due care and reasonable alternative measures, all with the objective of fulfilling the Terms and Conditions and complying with the Clauses provided herein.

c) Measures to be taken:

- i) A party affected by an event(s) of Force Majeure shall take all reasonable measures to remove its inability to fulfil the contractual obligations within the shortest possible period.
- ii) A party affected by an event(s) of Force Majeure shall notify the other party about such event(s) as soon as possible and in any case not later than 14 (fourteen) days following the occurrence of such event(s), providing documental evidence of the nature and cause of such event(s) and shall similarly give notice of the restoration of normal conditions as soon possible.
- iii) The parties shall take all reasonable measures to minimize the consequences of any event(s) of Force Majeure.

d) Time / Period / Duration for completion the Independent Third-Party Quality Audit (ITPQA) Services:

The Independent Third-Party Quality Auditor (ITPQA) is obliged to provide the Independent Third-Party Quality Audit (ITPQA) Services from the commencement to the completion and handing over of the project / work to the Bank (the Client) for the intended use, which is tentatively estimated to be **24 months**.

e) Extension of Time / Period / Duration for completion the Independent Third-Party Quality Audit (ITPQA) Services:

- i) Any period during which a party shall, pursuant to this contract unable to complete any action or task shall be extended for a period equal to the time

during which such party was unable to perform such action because of Force Majeure or for reasons not attributable to such party.

- ii) Also, extension of Time / Period / Duration for completion of the Independent Third-Party Quality Audit (ITPQA) Services, shall be granted by the Bank (the Client) to the Independent Third-Party Quality Auditor (ITPQA), if the execution of the project work continues beyond the stipulated time for completion. However, no extra payment on this account shall be payable to the Independent Third-Party Quality Auditor (ITPQA).

f) Consultation:

Not later than 30 (thirty) days after occurrence of an event(s) of Force Majeure, whereby a party is unable to perform any portion of the services, the parties shall consult with each other with a view to agreeing on appropriate measures to be taken under such circumstances.

5.13 SUSPENSION:

The Bank (the Client) may through a written notice of suspension issued to the Independent Third-Party Quality Auditor (ITPQA) suspend all payments to the Independent Third-Party Quality Auditor (ITPQA), if they fail to perform any of their obligations under this contract, provided that such notice of suspension: (i) shall specify the nature of the failure and (ii) request the Independent Third-Party Quality Auditor (ITPQA) to take remedial measures for such failure, within the period not exceeding 30 (thirty) days after issue of such a notice of suspension on the Independent Third-Party Quality Auditor (ITPQA).

5.14 TERMINATION OF THE CONTRACT:

The Bank (the Client), through a written termination notice, issued to the Independent Third-Party Quality Auditor (ITPQA), not less than 30 (thirty) days in advance (except in the event defined under paragraph (f) hereunder, for which the written termination notice issued not less than 45 (forty-five) days in advance, may

terminate the contract. Such a termination notice shall be issued subsequent to occurrence of the events specified under paragraph (a) to (f) hereunder.

- a) If Independent Third-Party Quality Auditor (ITPQA) fails to take remedial measures with respect to the performance of their contractual obligations provided herein, as communicated through the notice of suspension pursuant to Condition No.5.13 herein above, within 30 (thirty) days of receipt of such a notice of suspension or within such further period as the Bank (the Client) may have subsequently approved in writing.
- b) If the Independent Third-Party Quality Auditor (ITPQA) become insolvent or bankrupt or enter into any agreements with their creditors for relief of debt or take advantage of any law for the benefit of debtors or go into liquidation or bankruptcy whether compulsory or voluntary.
- c) If the Independent Third-Party Quality Auditor (ITPQA) fails to comply with any final award because of arbitration proceedings.
- d) If the Independent Third-Party Quality Auditor (ITPQA) submits a statement, which has effect on the right, obligations or interests of the Bank (the Client) and which the Independent Third-Party Quality Auditor (ITPQA) know to be false, to the Bank (the Client).
- e) If because of any force majeure, the Independent Third-Party Quality Auditor (ITPQA) is unable to perform a portion of the services for a period of not more than 30 (thirty) days or,
- f) If the Bank (the Client) in its sole discretion and for any reason whatsoever, decides to terminate the contract.

5.15 CESSATION OF RIGHTS AND OBLIGATIONS:

Upon termination of the contract pursuant to Condition No. 5.14 hereinabove, or upon expiration of the contract pursuant to Condition No. 5.9 hereinabove, all rights and obligations of the parties to this contract shall cease, except:

- i) Such rights and obligations as may have accrued on the date of termination or expiration of the contract.
- ii) The obligation of confidentiality set forth in under Condition No. 5.19 (c) hereunder.
- iii) Any right which a party to this contract may have under the Applicable Law.

5.16 CESSATION OF THE INDEPENDENT THIRD-PARTY QUALITY AUDIT (ITPQA)

SERVICES: Upon termination of the contract by a notice of termination, pursuant to Condition No. 5.14 hereinabove by the Bank (the Client), the Independent Third-Party Quality Auditor (ITPQA) shall, immediately upon receipt of such notice, take all necessary steps to bring the Independent Third-Party Quality Audit (ITPQA) Services to a close, in a prompt and orderly manner and shall make every reasonable effort to keep expenditures for this purpose to the minimum. With respect to documents prepared by the Independent Third-Party Quality Auditor (ITPQA) and the equipment, materials and documents furnished by the Bank (the Client), the Independent Third-Party Quality Auditor (ITPQA) shall proceed as provided, respectively, by Condition No. 5.19 (E) hereinbelow.

5.17 PAYMENT UPON TERMINATION OF THE CONTRACT:

Upon termination of the contract pursuant to Condition No. 5.14 hereinabove, the Bank (the Client) shall make the following payments to the Independent Third-Party Quality Auditor (ITPQA), after offsetting against these payments any amount that may be due to the Bank (the Client) by the Independent Third-Party Quality Auditor (ITPQA).

- i. Remuneration pursuant to Condition No. 5.21 hereinbelow for the part of the Independent Third-Party Quality Audit (ITPQA) Services satisfactorily performed / provided by the Independent Third-Party Quality Auditor (ITPQA), prior to the effective date of termination.
- ii. Reimbursable expenditures pursuant to Condition No.5.21 hereinbelow for the expenditures actually incurred by the Independent Third-Party Quality Auditor (ITPQA), prior to the effective date of termination.

5.18 FORFEITURE OF SECURITY DEPOSIT (SD) UPON TERMINATION OF THE CONTRACT:

In case, the contract terminated due to the default of the Independent Third-Party Quality Auditor (ITPQA), Security Deposit (SD) of the by the Independent Third-Party Quality Auditor (ITPQA) available with the Bank (the Client) shall be forfeited at the absolute discretion of the Bank.

5.19 OBLIGATIONS OF THE INDEPENDENT THIRD-PARTY QUALITY AUDITOR (ITPQA):

a) General:

i. Standard of performance:

The Independent Third-Party Quality Auditor (ITPQA) shall perform / provide the Independent Third-Party Quality Audit (ITPQA) Services and carry out their obligations provided herein, with all due prudence, diligence, efficiency and economy, in accordance with the generally accepted professional techniques and practices, and shall observe sound management practices, and consider appropriate advanced technology and safe and effective equipment, machinery, materials, procedures and methods. The Independent Third-Party Quality Auditor (ITPQA) shall always act, in respect of any matter relating to the contract or to Independent Third-Party Quality Audit (ITPQA) Services, as faithful advisors to the Bank (the Client), and shall always support and safeguard the legitimate interests of the Bank (the Client) in any dealings with third parties.

ii. Law governing services:

The Independent Third-Party Quality Auditor (ITPQA) shall perform the services in accordance with the Applicable Laws / Statutes and shall take all practicable steps to ensure that any personnel and agents of the Independent Third-Party Quality Auditor (ITPQA) comply with the Applicable Laws / Statutes.

b) Conflict of interests:

The Independent Third-Party Quality Auditor (ITPQA) and their affiliates not to engage in certain activities:

The Independent Third-Party Quality Auditor (ITPQA) hereby agree that, during the contract period or after its termination / expiration, the Independent Third-Party Quality Auditor (ITPQA) and any other entity affiliated with them is prevented from providing goods, works or services (other than the services described herein and any continuation thereof) for any project resulting from or closely related to this project under reference.

c) Confidentiality:

The Independent Third-Party Quality Auditor (ITPQA) and the personnel / officials / employees of them shall not, either during the contract period or after its expiration / termination, disclose any proprietary or confidential information relating to the project / work, the services, these services, this contract or the business or operations of the Bank (the Client), without prior, written consent of the Bank (the Client). The reports of the Independent Third-Party Quality Audit (ITPQA) shall be the property of the Bank.

d) Reporting Obligations:

The Independent Third-Party Quality Auditor (ITPQA) shall submit the reports of the Independent Third-Party Quality Audit (ITPQA) and other documents specified in the Terms of Reference hereinbelow, to the Bank (the Client) in the form, numbers and within the periods as specified herein.

e) Materials / documents furnished by the contractor / Project Consultant (CPWD):

The materials / documents made available to the Independent Third-Party Quality Auditor (ITPQA) by the contractor / Project Management Consultant (CPWD) shall be the property of the Bank and shall be marked accordingly. Upon termination or expiration of the contract, the Independent Third-Party Quality Auditor (ITPQA) shall furnish forthwith to the Bank (the Client), an inventory of such materials and shall

dispose of or hand over such materials to the Bank, in accordance with the instructions of the Bank (the Client).

5.20 PERSONNEL / OFFICIALS / EMPLOYEES OF THE INDEPENDENT THIRD-PARTY QUALITY AUDITOR (ITPQA):

a) General:

The Independent Third-Party Quality Auditor (ITPQA) shall employ and provide such qualified and experienced personnel / officials / employees, as are required to carry out the Independent Third-Party Quality Audit (ITPQA) Services in a professional manner as intended herein.

b) Description of personnel / officials / employees of the Independent Third-Party Quality Auditor (ITPQA):

- i. The Independent Third-Party Quality Auditor (ITPQA) shall, on award of the contract shall submit titles, officially valid documents for identification (copy of Aadhar Card etc.), copy of Identity Cards the Government Institute, job descriptions, qualifications and experience of personnel / officials / employees, deployed by them under the scope of the contract and the estimated periods of engagement / deployment of such personnel / officials / employees in carrying out of the part of the Independent Third-Party Quality Audit (ITPQA) Services assigned to each of them.
- ii. The personnel / officials / employees, deployed at site in connection with the Independent Third-Party Quality Audit (ITPQA) Services should have a minimum educational qualification of Graduation / Postgraduation in Civil / Structural / Environmental / Geotechnical / Building Services / Material or Electrical Engineering or equivalent technical qualification and experience of not less than 02 (two) years in the field of Quality Audit and the final competent authority signing the reports / recommendations / advices / suggestions should have a minimum educational qualification a minimum educational qualification of Graduation / Postgraduation in Civil / Structural / Environmental / Geotechnical / Building Services / Material or Electrical Engineering or equivalent technical qualification and not less than 05 (five)

years of experience in Quality Audit.

- iii. Minimum one person shall be deployed by the Independent Third-Party Quality Auditor (ITPQA) for each site inspection / audit (not less than once in a month). The number of personnel to be deployed for each site inspection / audit may be decided by the Independent Third-Party Quality Auditor (ITPQA) based on the project requirements, as stated under Clause No. 4.14 (b) (viii) hereinabove. If the Independent Third-Party Quality Auditor (ITPQA) intends to depute any personnel / officials / employees subsequently at a later stage during the progress of the project / work, in addition to those indicated by them in the list submitted the Bank earlier, the details of such additional personnel / officials / employees to be to be deployed in connection with the Independent Third-Party Quality Audit (ITPQA) Services under the scope of the tender shall be communicated to the Bank (the Client) well in advance [not less than 07 (seven) days before deputing them for inspection / audit to the project site].
- iv. If required, to comply with the provisions of Condition No. 5.20 (a) (i) hereinabove, adjustments with respect to the estimated periods of engagement of key personnel may be made by the Independent Third-Party Quality Auditor (ITPQA) through written notice(s) to the Bank (the Client) provided: (i) that such adjustments shall not alter the originally estimated period of engagement of any individual by more than 10% or one week, whichever is higher. (ii) Any other such adjustments shall only be made with the written consent of the Bank (the Client).

c) Approval of personnel:

The Independent Third-Party Quality Auditor (ITPQA) shall deploy any personnel / officials / employees for the Independent Third-Party Quality Audit (ITPQA) Services under the contract only with written consent of the Bank (the Client).

d) Removal and / or replacement of any personnel / officials / employees:

- i) Except as the Bank (the Client) may otherwise agree, no changes shall be made by the Independent Third-Party Quality Auditor (ITPQA) in the key personnel / officials

/ employees deployed for the Independent Third-Party Quality Audit (ITPQA) Services under the contract. If, for any reasons beyond the reasonable control of the Independent Third-Party Quality Auditor (ITPQA), it becomes necessary to replace / change any of the key personnel, the Independent Third-Party Quality Auditor (ITPQA) shall forthwith provide as a replacement another person with equivalent or better qualifications and competency.

- ii) If the Bank (Client): (i) finds that any of the personnel / officials / employees deployed by the Independent Third-Party Quality Auditor (ITPQA) under the scope of the tender has committed serious misconduct or has been charged with having committed a criminal action or (ii) has reasonable cause to be dissatisfied with the performance of any of the personnel / officials / employees, then the Independent Third-Party Quality Auditor (ITPQA) shall at the written request of the Bank (the Client), specifying the grounds therefore, forthwith replace / change the personnel / officials / employees with personnel / officials / employees having qualification, experience and competency acceptable to the Bank.
- iii) Failure on the part of the Independent Third-Party Quality Auditor (ITPQA) to deploy **a minimum of one** qualified, experienced & competent person / official / employee **per month for inspection / audit at site**, will attract compensation to be paid by them at the rate of **₹ 1,00,000/- (Rupees one lakh only) per month** during which the Independent Third-Party Quality Auditor (ITPQA) failed to deploy **a minimum of one** qualified, experienced & competent person / official / employee. The decision of the Bank (the Client) as to whether the person possesses requisite experience & competency shall be final and binding on the Independent Third-Party Quality Auditor (ITPQA).

5.21 OBLIGATIONS OF THE BANK (THE CLIENT):

A) Payment:

In consideration of the services performed / provided by the the Independent Third-Party Quality Auditor (ITPQA) under this contract, the Bank (the Client) shall make to the the Independent Third-Party Quality Auditor (ITPQA) such payments in such

manner as is provided herein.

B) Currency of payment:

All payments shall be made in Indian Rupees (INR).

C) Mode of billing and payment:

- a) The Bank shall make payments to the Independent Third-Party Quality Auditor (ITPQA) through National Electronic Fund Transfer (NEFT) to their bank account, after completion of each stage of the Independent Third-Party Quality Audit (ITPQA) and receipt of the reports of inspection / audit, as per schedule mentioned below:
 - i) Scrutiny and finalization of the Quality Assurance Plan (QAP) for implementation at site: 10% of the contract amount.
 - ii) Successful completion of sub-structure or 25% of the project / work, in terms of value of work done by the contractor, whichever is earlier: 25% of the contract amount.
 - iii) Completion of super structure (structure, excluding finishes, fittings, fixtures, accessories, installations & services) or 50% of the project / work, in terms of value of work done by the contractor, whichever is earlier: 25% of the contract amount.
 - iv) Completion of super structure (structure, including finishes, fittings, fixtures, accessories, installations and services) or 75% of the project / work, in terms of value of work done by the contractor, whichever is earlier: 20% of the contract amount.
 - v) Virtual completion of the project or completion of 95% of the project / work, in terms of value of work done by the contractor, whichever is earlier: 10% of the contract amount.
 - vi) Submission final report of the Independent Third-Party Quality Audit (ITPQA): 10% of the contract amount.

- b) The contract amounts payable to the Independent Third-Party Quality Auditor (ITPQA), as per the Letter of Acceptance (LOA) / Work Order issued by the Bank (the Client), shall be paid to the Independent Third-Party Quality Auditor (ITPQA), in instalments as indicated above. The first instalment of the contract amount shall be paid by the Bank (the Client) after formal execution / signing of the contract between the Bank (the Client) and the to the Independent Third-Party Quality Auditor (ITPQA).
- c) The contract amount shall include Goods & Service Tax (GST) and other prevailing taxes.
- d) The Bank shall make payment to the Independent Third-Party Quality Auditor (ITPQA), as per the stages indicated hereinabove, on submission of GST bills by the Independent Third-Party Quality Auditor (ITPQA).
- e) The Bank (the Client) shall deduct Tax Deducted at Source (TDS), as per the prevailing Statutes from any payment made to the Independent Third-Party Quality Auditor (ITPQA). The Tax Deduction Certificate for such deductions shall be issued by department to the Independent Third-Party Quality Auditor (ITPQA). The same will not be deducted, if the Independent Third-Party Quality Auditor (ITPQA) produces a certificate of exemption of the same.

5.22 FAIRNESS AND GOOD FAITH:

The parties of this contract undertake to act in good faith, with respect to each other's rights under this contract and to adopt all reasonable measures to ensure the realization of the objectives of this contract.

5.23 SECURITY DEPOSIT:

An amount equivalent to 5% of the gross contract amount (amount excluding GST and other applicable taxes) shall be deducted while making each payment to the Independent Third-Party Quality Auditor (ITPQA) against their bill(s) and the same shall be withheld by the Bank (the Client) as Security Deposit (SD) towards due fulfilment of the contractual obligations.

5.24 RESPONSIBILITY FOR ACCURACY OF THE INDEPENDENT THIRD-PARTY QUALITY AUDIT (ITPQA) SERVICES PROVIDED:

The Independent Third-Party Quality Auditor (ITPQA) shall be responsible for the accuracy of the Independent Third-Party Quality Audit (ITPQA) Services provided by them for the project / work. They shall indemnify the Bank (the Client) through the Security Deposit (SD) to be deducted as per this contract against any action arising out of such inaccuracies in the project / work, which might surface at any time later, after implementation of the project / work or final inspection / audit report submitted by the Independent Third-Party Quality Auditor (ITPQA), whichever is later.

5.25 RELEASE / FORFEITURE OF THE SECURITY DEPOSIT (SD):

Security Deposit (SD) withheld by the Bank (the Client) from the payments made to the Independent Third-Party Quality Auditor (ITPQA) shall be released without any interest, after 12 months of the virtual completion of the project / work. However, before refund of the Security Deposit (SD), the Bank (the Client) will ensure that extension of time, if any, for the contract shall be formally to the Independent Third-Party Quality Auditor (ITPQA) by the Bank (the Client) and payment has been made against the final bill of the Third-Party Quality Auditor (TPQA).

5.26 INDEMNITY:

The Independent Third-Party Quality Auditor (ITPQA) shall indemnify the Bank (the Client) and its representatives, officers or employees, against any claim or liability of any kind, which includes but not limited to injury / death of personnel or damage to property or rights of any person arising out of or in consequence of the performance of the Independent Third-Party Quality Audit (ITPQA) Services under this contract.

5.27 SETTLEMENT OF DISPUTES & ARBITRATION:

Except where otherwise provided in this contract, all questions and disputes relating to the matters under this contract or these conditions or otherwise concerning the services or the execution or failure to execute the same whether arising during the progress of the services or after the cancellation, termination, completion or

abandonment thereof shall be dealt with the Regional Director, Reserve Bank of India, Bhopal, Madhya Pradesh - 462011.

5.28 FORECLOSURE:

- a) The Bank (the Client), through a written notice of not less than 30 (thirty) days, may foreclose / terminate (the expiry of the notice period whereof being the date of termination) this contract, without assigning any reason whatsoever at any stage / point of time.
- b) Upon foreclosure / termination of this contract, the Independent Third-Party Quality Auditor (ITPQA) shall take necessary steps to bring the Independent Third-Party Quality Audit (ITPQA) to a close in a prompt orderly manner and shall handover all the documents / reports prepared by them up to and including the date of foreclosure / termination of the contract, to the Bank (the Client).
- c) The Independent Third-Party Quality Auditor (ITPQA) shall be duly paid for the services rendered till the date of foreclosure / termination.

5.29 NOTICES:

Any notice, request or consent required or permitted to be given or made pursuant to this contract shall be in writing. Any such notice, request or consent shall be deemed to have been given or made when delivered in person to an authorized representative of the party to whom the communication is addressed or when sent by registered mail /post with acknowledgement for delivery or facsimile to such party to the following address:

For the Bank (the Client): The Regional Director, Reserve Bank of India, Estate Department, 5th floor, Narmadapuram Road, Opposite Hypercity, Arera Hills, Bhopal, Madhya Pradesh-462011.

For the Independent Third-Party Quality Auditor (ITPQA):

*Name of the entity :
*Address :
*Attention to :
*Telephone No. :
*Mobile Phone No. :
*Facsimile :
*E-mail :

(*Note: The Independent Third-Party Quality Auditor (ITPQA) shall fill in the blanks while submitting the Tender)

IN WITNESS WHEREOF the parties hereto have caused these presents to be signed by their duly authorized Officer and affix the Common Seal in the presence of the following witnesses on the day, month and year written above.

Signed and delivered for and on behalf of
the Bank (the Client):

Signed and delivered for and on behalf of
the Third-Party Quality Auditor:

Name of the authorised officer: Shri. / Smt.
Ms. _____

Name of the authorised officer: Shri. /
Smt. / Ms. _____

Seal:

Seal:

In the presence of:

In the presence of

WITNESSES:

WITNESSES:

1. Name:

1. Name:

Address:

Address:

.....

.....

.....

.....

2. Name:

2. Name:.....

Address:

Address:

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Appendix-I

Name of the service: Independent Third-Party Quality Audit (ITPQA) Services for 'Construction of additional Quarters for Staff / Officers of RBI at Char Imli, Bhopal, Madhya Pradesh - 462016, including demolition of the distressed D type blocks', taken up on 'Deposit Work' basis through the Central Public Works Department (CPWD) as Project Management Consultant.

Sl. No.	Name of the State.	Name of the Client.	Estimated cost (including GST)
1.	Madhya Pradesh.	Reserve Bank of India, Estate Department, 5 th floor, Narmadapuram Road, Opposite Hypercity, Arera Hills, Bhopal, Madhya Pradesh-462011	₹ 30,89,440/-

Appendix- II
(please refer to para 2.13)

List of items excluded from the first phase of the project:

1. Loose furniture for the entire building.
2. Gym equipment.

Appendix-III
(please refer to para 4.13 (b) (ii))

Proforma of Inspection / Audit Reports

(to be submitted within 10 (ten) days after conclusion of the inspection / audit)

A. Inspection / Audit format

Name of the Independent Third-Party Quality Auditor (ITPQA): M/s. / Shri / Smt.....		
1.0	Particulars of the project / work:	
1.1	a) Name of the project / Work:	Construction of additional Quarters for Staff / Officers of RBI at Char Imli, Bhopal, Madhya Pradesh - 462016, including demolition of the distressed D type blocks.
	b) Description of the project / work:	
1.2	Executing Agency	
	a) Name of the contractor:	M/s. B L Infra Projects Private Limited.
	a) Name of the Project Consultant:	CPWD, Bhopal.
1.3	Agreement / Contract No.:	
1.4	Stipulated time and date for commencement:	
1.5	Stipulated time and date for completion:	
1.6	a) Estimated cost put to tender:	
1.7	b) Schedule of rates applicable:	
	Accepted tendered cost with overall percentage:	
1.8	Percentage progress at the time of inspection / audit visa vis, expected as per the contract and reasons for delay, if any:	
1.9	Name & Designation of the inspecting / auditing Officer(s):	
1.10	Names & Designations of the authorised officials of the contractor present during	

	the inspection / audit:	
1.11	Inspection / audit number and date of inspection / audit:	
2.0	Quality control aids:	
2.1	Is site equipped with:	
	a) Copy of agreement / contract document:	
	b) Copy of Tender Documents:	
	c) Copies of Good for Construction Architectural Drawings:	
	d) Copies of Good for Construction Structural Designs, Drawings, and Detailing:	
	e) Copies of Mechanical, Electrical & Plumbing (MEP) Drawings:	
	f) Copies of Schedule of Finishes, Fittings, Accessories, Equipment and installations, as provided in the Tender Document:	
	g) Copies of Detailed Specifications along with up-to-date correction slips:	
	h) Amendment / Variation Orders:	
	i) List of ISI marked / approved materials to be used in the project / work:	
	j) Guard file containing inspection / audit reports of Chief Technical Examiner (CTE) / Quality Control and Technical Audit (QCTA):	
	k) Testing facilities to check conformations to Acceptance Criteria Quality Assurance and Construction / Control Works (QACW) circulars on	

	Quality Control:	
2.2	Is field Laboratory / Testing Facility existing and well equipped:	
3.0	Departmental procedure aspects:	
3.1	Maintenance of inspection / audit register:	
3.2	Highlights of inspection by the Bank (the Client) requiring compliance:	
3.3	Are all site registers maintained in standard forms?	
3.4	Are test registers reviewed by authorized officer, i.e. Engineer-in-charge with dates?	
3.5	Cement registers:	
	a) Is cement store checked as provided in the agreement / contract?	
	b) Comment on cement stock with reference to cement register:	
3.6	Site Order Book and schedule of defects:	
	a) Is Site Order Book properly maintained?	
	b) Is Site Order Book reviewed by the authorized Officers (mention details):	
	c) Have timely notices been issued to the contractor with the Schedule of Defects / Damages and date of compliance? In case of failure to rectify defects / damages, whether action under contract provisions initiated?	
4.0	Process control aspects:	
4.1	Is soil investigation done? (give brief details):	
4.2	Suitability of water for construction:	

	a) What is the source of water?	
	b) Has water been tested and found fit for use in construction works?	
	c) Has water been tested subsequently (i.e. after every 3 months) and found fit for use in works?	
4.3	Are 10% (25% in case of concrete) of all samples for testing taken in presence authorized representative of the Independent Third-Party Quality Auditor (ITPQA):	
4.4	Are all mandatory tests carried out at stipulated frequency?	
4.5	Are materials approved by authorized officer of the Project Management Consultant (CPWD)? If so, are the approved samples available at site?	
4.6	Are samples units / items completed and approved by authorized officer of Project Management Consultant (CPWD) before start of mass finishing work?	
4.7	Specific control on R.C.C work like centering / shuttering proportioning with boxes, mixing by full bag capacity hopper fed concrete mixer / batching plant, control of slump, placing compaction with vibrator:	
4.8	Any other comments on adequate about the process control:	
5.0	Whether site inspection / audit for observation and comments on quality control system in place:	
5.1	Observations on floors slope (especially	

	in bathrooms, toilets, kitchens, terraces, etc.)	
5.2	Observation on Quality Control (QC) for dampness / seepages / leakages: Prevention, particularly in wet areas. If dampness / seepages / leakages noticed, then state locations and probable reasons:	
5.3	Samples collected by the Independent Third-Party Quality Auditor (ITPQA):	
6.0	Observations on materials at site Quality Control (QC) aspects, keeping in view the requirement of contract specifications, IS marked / approved products etc. (attach separate sheet if required):	
7.0	Observations on workmanship Quality Control (QC) aspects (attach separate sheet if required):	
8.0	Comments on issues not specifically covered above but are pertinent to mention with respect to overall Quality Control of the project / work (attach separate sheet, if required):	
9.0	Suggestions, if any, for improving the overall quality of the project:	

B. Position of rectification of deficiencies pointed out in the previous inspection / audit report:

Sl. No.	Date of previous inspection(s) / audits, starting from the oldest one.	Details of Defect(s) Deficiency(ies) observed during the previous inspection(s) / audit(s).	Defect(s) Deficiency(ies) observed during the previous inspection(s) / audit(s).	Whether the Defect(s) Deficiency(ies) observed during the previous inspection(s) / audit(s) rectified by the contractor? Yes / No.

Appendix-IV
[Please refer to para 4.14 (b) (ii)]

Checklist - 1.

A.	General planning.	Yes.	No.
1	a) Whether the layout conform to the building byelaws of the local Municipality / Corporation?		
	b) Whether all approvals of the Local Authorities and Statutory Bodies in place?		
2	a) Whether the prevailing wind direction been taken note of?		
	b) Whether the orientations of the buildings have been planned according to the Sun Diagram?		
3	a) Whether proper access road planned?		
	b) Whether road widths sufficient?		
	c) Whether the specifications for the road satisfactory?		
4	a) Whether the positioning of facilities acceptable?		
	b) Whether it provide for future expansion?		
5	Whether the room dimensions acceptable?		
6	Whether the size of door openings sufficient?		
7	Whether the clear spans alright?		
8	Whether the specified minimum clear head rooms available?		
9	Whether the plinth heights above normal surface water level?		
10	Whether environment planning been done?		
11	Whether all the statutory approvals like Environment Clearance (EC) for the project, Building Permit, Fire NOC, Airport NOC, Tree Cutting Permit etc., in place?		
12	Whether the possibility of flooding during rainy season been considered, with reference to contour map / plan of the site, while fixing the plinth levels of buildings?		
13	Whether sufficient car parking slots provided, as per the number of flats?		
14	Whether facilities for differently abled people are available?		
15	Whether there is provision for 'Barrier Free' movement differently abled free people, as per the mandatory requirements?		
16	Whether common drinking water facility available?		

Checklist - 2:

B.	Civil Works.	Yes.	No.
I	Pre-construction Phase - Structural Design:		
1	a) Whether soil tests have been carried out?		
	b) Whether the soil test report available?		
2	Whether the loads, within Safe Bearing Capacity (S.B.C) of the soil?		
3	Whether the types of foundations adopted satisfactory?		
4	a) Whether necessary precautions been taken against sub-soil water level / water table?		
	b) Whether proper surface drainage been planned?		
5	Whether all loads specified by the client been taken in the design calculation of the structures?		
6	Whether the floor / roof slabs / foundations been designed for the equipment loads?		
7	Whether Dead Loads have been calculated properly?		
8	Whether correct Live Loads have been assumed?		
9	Whether Wind Load has been adopted according to the latest IS Code?		
10	Whether earthquake effect has been considered?		
11	Whether proper Earthquake Zone has been considered as per the latest New Earthquake Zonation Map by Bureau of Indian Standards (BIS)?		
12	Whether the criteria of grades of concrete and reinforcements, as per the client's requirement have been considered?		

Checklist - 3:

B.	Civil Works.	Yes.	No.
II	Construction Phase - Excavation & Foundation:		
1	Whether the soil at site same as that assumed during Soil Investigation?		
2	a) Whether load tests have been conducted if pile foundation adopted?		
	b) Whether the test results satisfactory?		
	c) Whether the test reports available?		
3	a) Whether any soil refilling been done at site?		
	b) If yes, whether these have been consolidated satisfactorily?		
	c) Whether density determining tests has been done for the soil used in refilling?		
	d) Whether the results satisfactory?		
	e) Whether California Bearing Ratio (CBR) Tests have been conducted for road embankments?		
	f) Whether the test reports available?		
	g) Whether logbook extracts of road roller available, with area covered each day?		

Checklist - 4:

B.	Civil Works.	Yes.	No.
III.	Construction Phase - Materials:		
1	a) Whether Fineness Modulus (F.M) of sand (Fine Aggregate) used conform to that adopted in the concrete / mortar mix design?		
	b) Whether Fineness Modulus (F.M) of Coarse Aggregate used conform to that adopted in the concrete / mortar mix design?		
	c) Whether the sand (Fine Aggregate) used has been properly graded?		
	d) Whether the sand (Fine Aggregate) used free from silt / lumps of clay / soil and other organic matter?		
	e) Whether allowance been made for bulkage of sand during mix design / manufacture / batching / mixing concreting?		
2	a) Whether the compressive strength of bricks / concrete blocks / Autoclaved Aerated Concrete (AAC) blocks conform to the specifications?		
	b) Whether water absorption within the permissible limits?		
3	Whether the cube strength show that the concrete has specified strength?		
4	Whether the moisture content in timber within permissible limit?		
5	Whether the cement used conforms to the relevant Codes of the Bureau of Indian Standards (BIS)?		
6	Whether the sand (Fine Aggregate) used conforms to the relevant Codes of the Bureau of Indian Standards (BIS)?		
7	Whether the Coarse Aggregate used conforms to the relevant Codes of the Bureau of Indian Standards (BIS)?		
8	Whether proper Water Cement Ratio maintained in the concrete used?		
10	a) Whether the G.I. / C.I / U.P.V.C / C.P.V.C / P.V.C / Hume pipes, fittings, specials, fixtures used conforms to the relevant Codes of the Bureau of Indian Standards (BIS)?		
	b) Whether these are of acceptable quality?		
	c) Whether the Smoke Test has been conducted for leakages?		
	d) Whether the pipelines, fittings & specials leak proof?		
11	a) Whether the Flush Doors used conforms to the relevant Codes of the Bureau of Indian Standards (BIS)?		
	b) Whether the test report for flush doors		

	enclosed?		
12	Whether leakage test on weatherproof course been conducted and found acceptable?		
	Tiles, paints etc....		

Checklist - 5:

B.	Civil Works.	Yes.	No.
IV.	Completion Phase - Finished items:		
1	Whether the buildings and structures constructed as per the dimensions and details indicated in the Good for Construction (GFC) Drawings?		
2	Whether the fittings used of approved quality?		
3	Whether the finished doors, windows, ventilators and other joinery satisfactory?		
4	Whether the windows & ventilators conform to the quality specified?		
5	Whether the floor finishes satisfactory?		
6	Whether the wall finishes satisfactory?		
7	Whether the woodwork / joineries satisfactory?		
8	Whether the hardware used are as per the specifications?		
9	Whether the false ceilings satisfactory & firmly fixed?		
10	Whether the cavity floor finish (if applicable) satisfactory?		
11	Whether the buildings are free from structural cracks?		
12	a) Whether the waterproofing works done satisfactorily?		
	b) Whether they were tested for leakage / seepage?		
	c) Whether any dampness, seepage, leakage noticed in any area?		
13	Are the results of Rebound Hammer Test, Ultrasonic Pulse Velocity (UPV) Test and Compressive Strength Test done on the concrete cube samples casted at site / sample concrete cores extracted from the casted R.C.C members acceptable?		
14	Whether claddings / facades are properly fixed?		

Checklist - 6:

C.	Public Health Works.	Yes.	No.
I.	Pre-construction Phase:		
1	What are the sources of water supply to meet the additional water requirement for execution of the project and after its completion for domestic, flushing, gardening and firefighting use?		
2	a) Whether the water supply sources meet the full requirement for the construction and requirement of the users / client for domestic, flushing, gardening and firefighting use?		
	a) What are the sources of water supply available at site?		
	b) Whether yield test report for the sources at site been enclosed?		
	c) Whether the quality been tested?		
	d) Whether test reports enclosed?		
	e) Whether the quality acceptable?		
	f) If not, whether any treatments have been suggested?		
3	If the available sources are enough to meet the water requirement for the construction and requirement of the users / client for domestic, flushing, gardening and firefighting use, what is the alternate source planned?		
4	Whether the water balancing done, while planning the project?		
5	Whether the storage provision planned for water sufficient?		
6	Whether the height of the Overhead Water Tanks (OHTs) sufficient to maintain the required pressure, at the outlets / tapping points, even in the topmost flat?		
7	a) Whether water points provided according to requirements?		
	b) Whether any provision made for supply to water cooler?		
	c) Whether sufficient water points provided for gardening?		
	d) Whether sufficient water points provided for firefighting?		
8	Whether provisions in the toilets, washrooms and kitchen sufficient?		
6	Whether proper sewage disposal scheme been worked out?		
7	Whether treatment plants proposed for effluents?		
8	Whether the water pumps ratings adequate?		

9	Whether fire hydrants provided as per provisions in the relevant Codes of the Bureau of Indian Standards (BIS), including National Building Code (NBC) 2026?		
10	Whether the water supply, drainage and firefighting systems' design satisfy all Municipal / Local Authorities byelaws / guidelines?		

Checklist - 7:

C.	Public Health Works.	Yes.	No.
II.	Construction Phase - Internal Public Health Works:		
1	Whether the Vitreous Chinaware / Ceramic sanitary fittings like Water Closets (W. Cs), Wash Hand Basin (WHBs), Urinal and Sinks conforms to the relevant Codes of the Bureau of Indian Standards (BIS) / other relevant Standard Codes / Specifications and free from defects and of acceptable quality?		
2	Whether the plumbing fittings, fixtures and accessories, such as taps, valves, stop-cocks, bottle traps, pillar cocks, showers etc., conforms to the relevant Codes of the Bureau of Indian Standards (BIS) / other relevant Standard Codes / Specifications and free from defects and of acceptable quality?		
3	Whether the flushing cisterns for Water Closets (W. Cs) conforms to the relevant Codes of the Bureau of Indian Standards (BIS) / other relevant Standard Codes / Specifications and free from defects and of acceptable quality?		
4	a) Whether the water taps, other fittings and valves have been tested for water tightness / leakages / functionality?		
	b) Whether they are leak proof and functional?		
5	Whether all the flushing systems of water closets are functional?		
6	Whether all the urinals' flushing systems are functioning satisfactorily?		
7	a) Whether the Galvanized Iron (G.I) pipes, fittings and fixtures used conforms to the relevant Codes of the Bureau of Indian Standards (BIS) / other relevant Standard Codes / Specifications and free from defects, of acceptable quality and tested?		
	b) Whether the Cast Iron (C.I) pipes, fittings / specials fixtures used conforms to the relevant Codes of the Bureau of Indian Standards (BIS) / other relevant Standard Codes / Specifications and free from defects, of acceptable quality and tested?		
	c) Whether the Chlorinated Poly Vinyl Chloride (CPVC) pipes, fittings / specials fixtures used conforms to the relevant Codes of the Bureau of Indian Standards (BIS) / other relevant		

	Standard Codes / Specifications and free from defect, of acceptable quality and tested?		
	d) Whether the Rigid Poly Vinyl Chloride (PVC) pipes, fittings / specials fixtures used conforms to the relevant Codes of the Bureau of Indian Standards (BIS) / other relevant Standard Codes / Specifications and free from defects, of acceptable quality and tested?		
	e) Whether Ductile Steel pipes, fittings / specials fixtures used conforms to the relevant Codes of the Bureau of Indian Standards (BIS) / other relevant Standard Codes / Specifications and free from defects, of acceptable quality and tested?		
8	a) Whether pressure tests have been carried out in water supply pipelines, before concealing the same on walls / floors?		
	b) Whether the test reports available?		
	c) Whether the plumbing & sanitary fittings, fixtures, accessories and installations are functioning satisfactory?		
9	Whether all the joints in the water, wastewater, sewage and firefighting lines are done properly?		
10	Whether spacers and clamps have been provided for exposed water / soil / wastewater pipelines?		
11	Whether any stagnation of water noticed on the toilet / washroom / wet area floors?		
	(Copies of Test reports to be seen wherever necessary).		

Checklist - 8.

C.	Public Health Works.	Yes.	No.
III.	Construction Phase - External Water Supply Works:		
1	a) Whether pressure test has been conducted for water supply mains?		
	b) Whether these water supply mains can withstand the specified pressure?		
2	a) Whether the pressure test been done for firefighting mains?		
	b) Whether these firefighting mains able to withstand the specified pressure?		
3	Whether anchor / thrust blocks provided for the pumping main at strategic points?		
4	Whether the service ducts / platforms are easily accessible?		
5	Whether handrails / access ladders have been provided for the service ducts / platforms according to safety requirements?		
6	Whether the overhead and underground water / wastewater tanks / sumps are water light?		
7	a) Whether they are provided with stairs / ladders / inspection platforms, with handrails according to safety requirements?		
	b) Whether they are provided with manholes to ensure easy access and proper ventilation during inspection and cleaning?		
	c) Whether they are provided with air vents?		
	d) Whether they are provided with water level indicators and are thy functioning properly and indicating actual water levels?		
	e) Whether these air vents are provided with mosquito proof / mesh / nets?		
	f) Whether they are provided with overflow and wash out pipes?		
	g) Whether the water from overflow / washout pipes been taken out for building?		

Checklist - 9.

C.	Public Health Works.	Yes.	No.
IV.	Construction Phase - External Sewerage Works:		
1	Whether the sewers, manholes and inspection chambers have been constructed as per specifications.		
2	Whether they manholes and chambers are provided rungs for easy access during desilting / cleaning?		
3	Whether the joints in the sewer pipes, manholes and inspection chambers are properly done and leakproof?		
4	Whether the sewage system is constructed with proper benching and haunching in the manholes & inspection chambers, gradient to ensure proper drainage by gravity etc.?		
5	Whether the covers of the manholes and inspection chambers as per the specifications?		
6	Whether they are properly fixed to the manholes / chambers and airtight?		
7	Whether they are of standard size weight and free from defects?		
8	Whether all the invert levels of manholes and inspection / audit chambers, proper?		
9	Whether the sewers have been tested for free flow of sewage?		
10	a) Whether leak test has been conducted in the sewer lines?		
	b) Whether the test reports enclosed?		
	c) Whether the test results satisfactory?		

Checklist - 10.

C.	Public Health Works.	Yes.	No.
V.	Completion Phase:		
1	a) Whether yield tests have been conducted for the water sources available at site?		
	b) Whether they fully meet the water requirements specified?		
	c) If not, what are the other sources to meet the water requirements specified?		
2	a) Whether any treatment(s) being done for the water yielded from the sources available at site?		
	b) Whether the treated water has been tested?		
	c) Whether the quality of the treated water acceptable?		
	d) Whether the test reports enclosed?		
	e) Whether the residual chlorine in the water supply points is as per the acceptable level?		
3	Whether the sewage disposal system satisfactory?		
4	a) Whether the treated effluents been tested?		
	b) Whether the treated effluent safe for use for various intended purposes?		
	c) Whether the test reports available?		
5	a) Whether the performance of the pumps is according to the requirement?		
	b) Whether Performance Data / Test Certificates / Guarantee Certificates enclosed?		
6	a) Whether the water ring mains and distribution system is proper and functional?		
	b) Whether there is sufficient pressure at the water outlets / tapping points, even in the topmost flat?		
7	Whether water and sewage service connections were obtained from the concerned Local Authorities		
8	Whether as-built layouts / drawings of the water supply, plumbing, sanitary and sewage system submitted by the contractor?		

Checklist - 11.

D.	Electrical Works.	Yes.	No.
I.	Pre-construction Phase:		
1	Whether sufficient provisions have been made for power points as required by the users / client?		
2	Whether these power points marked in correct locations?		
3	Whether the required illumination level been provided in all the rooms?		
4	Whether required type of fittings / accessories / installations have been specified in different areas as per the requirements of the users / client?		
5	Whether special earthing requirements have been provided for?		
6	Whether all electrical safety measures have been taken with respect to electrical services and installations?		
7	Whether fire alarm system / smoke detection system have been included?		
8	Whether emergency power requirement / UPS supply been provided for?		

Checklist - 12.

D.	Electrical Works.	Yes.	No.
II.	Construction Phase - General:		
1	Whether the safety gargets like fire extinguishers, hand rubber gloves, first aid box, electric shock treatment chart and discharging earth rods in adequate numbers are kept in safe and prominent places, with easy accessibility.		
2	Whether route / joint markers and identification tags at the end are provided for cables?		
3	Whether end terminations, clamping of cables and earthing of cable end boxes are proper?		
4	Whether earth pits are provided sufficiently away from metal fence / water pipelines / other earth pits?		
5	Whether different earthing systems are segregated and identified on the chambers?		
6	Whether joints and test points for lightning protection system are done as per the specifications / stipulations in the relevant Codes of the Bureau of Indian Standards (BIS) / Indian Electrical (IE) Rules?		
7	Whether anti-vibration mountings / isolation foundation is provided below the Diesel Generator (DG) Set supporting frame?		
8	Whether suitable safety guards are provided for all rotating parts in the Diesel Generator (DG) Set?		
9	Whether the ceiling fans are properly fasted to the roof slabs?		
10	Whether locking pin, check-nuts for ceiling fan down rod are provided?		
	Whether the fan regulators are functioning satisfactorily?		
12	Whether the illumination levels achieved in various rooms / areas are as per the specifications / requirement of the users?		
13	Whether the light fittings are easily accessible for maintenance?		
14	Whether circuits' continuity checked and accepted?		
15	Whether earthing's continuity checked & acceptable?		
16	Whether the insulation resistances of individual circuits are above accepted values?		
17	Whether warranty cards for Geysers / Fans / Fixtures and other accessories available?		

Checklist - 13.

D.	Electrical Works.	Yes.	No.
III.	Construction Phase - Distribution Boards:		
1	Whether end terminations in Flameproof (FLP) fixtures are made according to the approved methods?		
2	Whether the Distribution boards (DBs) are vermin and dust proof and have rubber gaskets?		
3	Whether all live terminals are protected from accidental contact?		
4	Whether all terminations are free from strains and have lugs and proper clearances?		
5	Whether two independent earth leads are connected properly?		
6	Whether the Distribution Boards / Boxes (DBs) covers have tool operated fasteners?		
7	Whether the Distribution Boards / Boxes (DBs) are protected from ingress of water / weather conditions?		

Checklist - 14.

D.	Electrical Works.	Yes.	No.
IV.	Construction Phase - Conduits & Wiring.		
1	Whether the size and grade of P.V.C wires used are as per specifications?		
2	Whether all fittings, fixtures and accessories are of approved quality and shade or colour?		
3	Whether the correct size of conduits is used for the number of wires drawn through them?		
4	Whether correct size of earth wires run continuously along with conduit?		
5	Whether switch boards / socket outlets are provided at the required positions and as indicated by the client?		
6	Whether switches are provided on 'Line" side from safety point of view?		
7	Whether rubber bushes for the M.S conduits' ends have been provided?		
8	Whether suitable lugs are provided for end terminations?		

Checklist - 15.

D.	Electrical Works.	Yes.	No.
V.	Construction Phase - Substation Yard.		
1	Whether the outdoor structure connections are done as per the approved specifications and Indian Electricity (IE) Rules?		
2	Whether metallic support hardware, fence and gate are properly earthed?		
3	Whether the Transformer is provided with all necessary safety and protection accessories?		
4	Whether the installation done as per specifications in the relevant Codes of Bureau of Indian Standards (BIS)?		

Checklist - 16.

D.	Electrical Works.	Yes.	No.
VI.	Construction Phase High Voltage (HV) and Medium Voltage (MV) panels:		
1	Whether High Voltage (HV) and Medium Voltage (MV) panels are rigidly mounted, water, dust and vermin proof and have correct Voltage Danger sign boards in Bilingual (Hindi & English) format?		
2	Whether shock proof rubber mat is provided in front of the High Voltage (HV) and Medium Voltage (MV) panels?		
3	Whether two distinct earthing leads are connected to High Voltage (HV) and Medium Voltage (MV) panels?		
4	Whether circuit identifications are written for various circuit breakers and Switch Fuse Units (SFUs) High Voltage (HV) and Medium Voltage (MV) panels?		
5	Whether they are covered to prevent accidental contact?		
6	Whether the Electrical Circuit Breakers (ECBs) and Switch Fuse Units (SFUs) are having smooth charging / tripping operations?		
7	Whether Bus Bar sections are segregated properly and have covers with tool operated fasteners?		
8	Whether proper clearances around High Voltage (HV) and Medium Voltage (MV) panels are provided as per Indian Electricity (IE) Rules?		
9	Whether the Electrical Circuit Breakers (ECBs) and Switch Fuse Units (SFUs) are of required capacity and duty class specified?		
10	Whether the instrument transformers are of required capacity ratio and accuracy class?		
11	Whether the protective relays are of required type and have correct plug and time settings?		

Checklist - 17.

D.	Electrical Works.	Yes.	No.
VII.	Completion Phase:		
1	Whether the following were subjected to Acceptance Tests at works as per the specifications in the Codes of Bureau of Indian Standards (BIS) and the results are acceptable?		
	a) Standard (Power) Transformers.		
	b) High Voltage (HV) Switch Gears.		
	c) Protective relays.		
	d) Low Tension (LT) Air Circuit Breakers (ACBS).		
	e) High Voltage (HV) cables.		
	f) Low Tension (LT) cables.		
	g) Instrument Transformers.		
	h) Medium Voltage (MV) panels.		
	i) Station Batteries.		
	j) Diesel Generator (DG) Set with control panel.		
2	Whether test certificates and warranty cards are available for the items under (1) above?		
3	Whether the items under (1) above were subjected pre-commissioning tests at site as per the specifications in the Codes of Bureau of Indian Standards (BIS)?		
4	Whether the test results are acceptable?		
5	Whether insulation resistances of all installations are checked?		
6	Whether Insulations resistance values are acceptable?		
	Whether proper earthing systems are provided, as per the stipulations / specifications in the Indian Electricity (IE) Rules and the Codes of Bureau of Indian Standards (BIS)?		
7	Whether earth resistance values of different earthing systems are checked?		
8	Whether earth resistance values are within permissible levels?		
9	Whether as-built drawings of the electrical services and installations submitted by the contractor?		

Checklist - 18.

E.	Airconditioning Works.	Yes.	No.
I.	Pre-construction Phase.		
1	Whether all areas which require to be airconditioned been included in Air Conditioning system?		
2	Whether the temperature conditions and humidity levels have been designed according to user requirement?		
3	Whether clean rooms been provided according to requirements?		
4	Whether acoustic treatment has been proposed to reduce noise level as required?		
5	Whether vibration isolation been planned for equipment foundation?		
6	Whether necessary design information been furnished for correct calibration and adjustment?		

Checklist - 19.

E.	Airconditioning Works.	Yes.	No.
II.	Construction Phase.		
1	Whether sufficient space for Chiller Plant and Air Handling Units (AHU) Rooms have been provided for ease of operation and maintenance?		
2	Whether sufficient head rooms available for running supply and return air ducts?		
3	Whether floor drains been provided in the Chiller Plant and Air Handling Units (AHU) Rooms for disposal of waste / condensed water?		
4	Whether relevant equipment have been factory tested and test certificates obtained?		
5	Whether the following materials have been tested for conformation to the specifications / stipulations in the relevant Codes of Bureau of Indian Standards (BIS)?		
	a) Galvanized Steel sheets		
	b) Aluminium sheets.		
	c) Valves and piping.		
	d) Electrical control cables.		
	e) Electrical Switchgear.		
	f) Electrical Panel Boards.		
	g) Insulation materials.		
6	Whether the system cleanliness check has been carried out?		
7	Whether air tightness has been checked?		
8	Whether mechanical checks have been carried out?		
9	Whether electrical checks have been carried out?		
10	Whether specialist equipment checks have been carried out on High-Efficiency particulate Air (HEPA) filters and dehumidifiers?		
11	Whether the vibration and noise levels of the equipment have been checked?		
12	Whether pressure and vacuum testing of the system and refrigerant charging have been carried out?		
13	Whether the duct and water pipe circuits have been checked?		

Checklist - 20.

E.	Airconditioning Works.	Yes.	No.
III.	Completion Phase:		
1	a) Whether all motors have been run on no load and are the direction of rotation proper?		
	b) Whether there is any abnormal noise due to faulty bearings?		
2	Whether balancing has been carried out for all water and air circuits?		
3	Whether total system has been adjusted to provide design quantities, viz., compressor speed, fan speeds, etc.?		
4	Whether electrical measurements have been carried out on all motors?		
5	Whether all control elements have been set to achieve design parameters?		
6	Whether air-conditioned areas have been checked for positive pressure wherever required?		
7	Whether temperature and flow measurements have been carried out in the air and / or water circuits for the purpose of checking the system capacity?		
8	Whether the system has been checked for abnormal sound and vibration?		
9	Whether the safety systems like High Pressure (HP) / Low Pressure (LP) cut outs, anti-freeze thermostats, safety air stats, overload relays, fire dampers, coupling guards, etc., have been checked?		
10	Whether the air-conditioned areas have been checked for conformance to ISO 14644 (for clean room only, if applicable).		
11	Whether as-built drawings of the air conditioning system and installations submitted by the contractor?		

Checklist - 21.

F.	Mechanical Works.	Yes.	No.
I.	Electric Overhead Travelling (EOT) / Hand Operated Overhead Travelling (HOOT) Cranes:		
1	Whether the height of lift, side clearances, head room dimensions, side and end hook approaches are as per approved drawings?		
2	Whether the material test certificates confirm to the specifications / stipulations in the relevant Codes of Bureau of Indian Standards (BIS), drawings and specifications?		
3	a) Whether radiographic tests have been done in the in the welds been conducted?		
	b) Whether the test results cleared by inspection / audit agency?		
4	Whether manufacturer's test certificates for all bought out items acceptable?		
5	Whether the trolley track rails, and gantry rails been checked for alignment and levels as per the specifications / stipulations in the IS Code 3443 of the Bureau of Indian Standards (BIS) and found acceptable?		
6	Whether all the cranes have been subjected to full load test and 25% overload tests on hoisting and traverse motion at manufacturers works and passed the tests?		
7	Whether the following test results acceptable?		
	a) Insulation Test.		
	b) Speed Load Characteristic test		
	c) Deflection Test: Whether the deflection test been carried out with the Safe Working Load at rest and the crab in the central position? Whether the actual deflection well within the permitted span value / 900?		
	d) Overload test:		
	e) Whether the crane tested to lift and sustain a minimum test load of 125% of the Safe Working Load, the load located at the centre of the span?		
	f) Whether the crane sustain the load under full control in both direction of travel?		
8	Safety requirements:		
	a) Whether the crane conform to the relevant safety regulations under the India Factory Act and Indian Electricity (IE) Rules and other statutory regulations as applicable?		
	b) Whether the end buffers been provided for stopping the crane and trolley?		
9	Has the manufacturer supplied detailed operation/maintenance manual and spare part list?		

Checklist - 22.

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F.	Mechanical Works.	Yes.	No.
II.	Lifts - Lift Machinery:		
1	Whether the test certificates available for all bought out items?		
2	Whether the earthing system followed conforms with the relevant Codes of the Bureau of Indian Standards (BIS) / other relevant Standard Codes?		
3	Whether exhaust fans been provided in Machine Rooms?		
4	Whether independent single-phase power for lift car lighting and separate 3-phase supply for machinery have been provided?		
5	Lift car and Indicators:		
	a) Whether the interior panels of the lift cars provided with indicators, switch controls etc., as per requirement?		
	b) Whether cabin fan(s) are provided in the lift cars?		
	c) Whether the lift cars are provided with differently abled user-friendly facilities, such as auditory signals, control buttons with Braille Script etc.?		
	d) Whether lift floor position indicators are provided in the lift cars and lift landings / lobbies, to give clear indication to the passengers and are they aesthetically acceptable?		
	e) Whether battery-operated intercom facility between the lift cars and security / reception office has been provided?		
	f) Whether battery-operated emergency lights have been provided in the lift cars?		
6	Test Operations:		
	a) Whether the lifts can handle the specified loads / persons, as per the specifications at the rated speed of operation with smooth starts / stops at all the landings?		
	b) Whether the insulation resistance test, earthing test, test for proper functioning of control and locking devices as per IS:4666 of the Bureau of Indian Standards (BIS) / other relevant Standard Codes have been conducted and found acceptable?		
	c) Whether the floor levels / alignments at all landings are satisfactory?		
	d) Whether necessary approvals for lift installation and operations have been obtained from the competent authority for such work?		
7	Whether the manufacturer has submitted detailed Operation & Maintenance Manuals of the equipment & machinery and spare parts list?		
8	Whether the contractor has submitted detailed Operation & Maintenance Manuals of the equipment & machinery and spare parts list?		

Note: The check lists provided above are only indicative. The Independent Third-Party Quality Auditor (ITPQA) may add / consider any items / data / points to these checklists and add any other additional check lists, as they feel are required for proper Quality Control (QC) of the materials / fittings/ fixtures / accessories / equipment / installing used, methods / procedures / practices adopted in connection with the construction activities pertaining to the project, to ensure intended quality of execution of the project / work.

QUALITY CONTROL (QC) MECHANISM TO BE ENSURED BY THE INDEPENDENT THIRD-PARTY QUALITY AUDITOR (ITPQA) ON BEHALF OF THE RESERVE BANK OF INDIA.

Quality Control (QC) is a crucial aspect of this project, particularly concerning the materials used during execution. This document serves as a guideline for the Quality Control (QC) measures to be taken by the Independent Third-Party Quality Auditor (ITPQA) on behalf of the Bank (the Client), during the execution.

The Independent Third-Party Quality Auditor (ITPQA) shall assist the Reserve Bank of India, by inspecting, testing and verifying the test reports done through third-party laboratories / Test Houses on samples of materials used in the project, submit reports of such inspections / audits, encompassing / covering at least the aspects described hereinbelow. Any substandard work is subject to rejection by the Bank (the Client) and may result in further remedial actions.

Since the contractor's Site Engineer-in-Charge is directly involved in the receipt and use of materials, he / she shall be insisted by the Independent Third-Party Quality Auditor (ITPQA) to conduct actual physical tests on such materials and ensure that such onsite tests are conducted as per requirements. The contractor shall provide all standard physical testing equipment / facilities at site, which are included in the contract. However, if required by the authorized officials of the Bank (the Client): [Assistant Manager (Tech) / Assistant General Manager (Tech) / Deputy General Manager (Tech) / General Manager (Tech)] or the Project Management Consultant (CPWD): [Assistant Engineer (AE) / Executive Engineer (EE) / Superintending Engineer (SE) / Chief Engineer (EE) / Additional Director General (ADG)], necessary tests of materials shall be conducted through Third-Party Laboratories / Test Houses accredited by the National Accreditation Board for Testing and Calibration Laboratories (NABL) and verify and correlate with the results of the field tests.

Frequency of material testing and reporting: All materials received at site should be tested for quality. The frequency of these tests (Field / Third-Party Laboratories / Test Houses accredited by the National Accreditation Board for Testing and Calibration Laboratories (NABL) may vary as per the site requirements, as the quantity required may be low. The reduction in no laboratory test should scientifically reflect valid sample size. It is advisable to conduct field tests or laboratory tests with initial lot of every material or if there is a change of source / make / brand.

Frequency of materials testing:

Sl. No.	Material.	Field tests.	Frequency of laboratory test (after every*)
1	Cement.	Each Lot.	10,000 bags*
2	White cement.	Each Lot.	As required by the Engineer-in-Charge / the Bank (Client)*
3	Hydrated Lime Powder or Fine White Cement-based plaster (Sanla / Neeru / Chunna / Safeda).	Each Lot.	500 bags*
4	Lime.	Each Lot.	500 bags*
5	Steel.	Each Lot.	40 Tonne*
6	Sand / Fine Aggregates.	Each Truck Load.	200 th Load*
7	Broken Stone Metals / Coarse Aggregates of various sizes.	Each Truck Load.	100 th Load*
8	Stone Dust / Grit.	Each Truck Load.	Each Load*
9	Bricks of various sizes.	Each Truck Load.	50,000 Nos*
10	Concrete / Autoclaved Aerated Concrete (AAC) Blocks of various sizes.	Each Truck Load.	15,000 Nos.*
11	Rubble.	Each Truck Load.	As required by the Engineer-in-Charge / the Bank (Client)*
12	Bricks bats.	Each Truck Load.	As required by the Engineer-in-Charge / the Bank (Client)*
13	Moorrum (Murrum).	Each Truck Load.	As required by the Engineer-in-Charge / the Bank (Client)*
14	Wood / Timber.	Each Truck Load.	As required by the Engineer-in-Charge / the Bank (Client)*
15	Door frames.	Each Lot.	As required by the Engineer-in-Charge / the Bank (Client)*
16	Door shutters.	Each Lot.	As required by the Engineer-in-Charge / the Bank (Client)*
17	Door fittings.	Each Lot.	As required by the Engineer-in-Charge / the Bank (Client)*
19	Hardware items.	Each Lot.	As required by the Engineer-in-Charge / the Bank (Client)*
20	Mild Steel (M. S) / Stainless Steel (S.S) Door / Window / Ventilator frames.	Each Lot.	As required by the Engineer-in-Charge / the Bank (Client)*

21	UPVC Door / Window / Ventilator frames & shutters.		As required by the Engineer-in-Charge / the Bank (Client)*
22	Mild Steel (M. S) / Stainless Steel (S.S) grills / Railings.	Each Lot.	As required by the Engineer-in-Charge / the Bank (Client)*
23	Rolling shutters.	Each Lot.	As required by the Engineer-in-Charge / the Bank (Client)*
24	Glass.	Each Lot.	As required by the Engineer-in-Charge / the Bank (Client)*
25	Plywood.	Each Lot	Every 100 Sqm or As required by the Engineer-in-Charge / the Bank (Client)*
26	Vitrified Tiles.	Each Lot.	As required by the Engineer-in-Charge / the Bank (Client)*
27	Natural Stone slabs (Granite / Marble / Shahabad / Kota / Cuddappah / Tandoor Blue, Sandstone).	Each Lot.	As required by the Engineer-in-Charge / the Bank (Client)*
28	Ceramic tiles /glazed tiles	Each Lot.	As required by the Engineer-in-Charge / the Bank (Client)*
29	Artificial Quartz / Marble / Onyx slabs.	Each Lot.	As required by the Engineer-in-Charge / the Bank (Client)*
30	Decorative Cement Concrete paver blocks.	Each Load.	As required by the Engineer-in-Charge / the Bank (Client)*
31	Various types of roofing sheets, fasteners and accessories.	Each Lot.	As required by the Engineer-in-Charge / the Bank (Client)*
32	Galvanized Iron (G.I) pipes, specials / fittings, fixtures, jointing materials and accessories of various sizes.	Each Lot.	As required by the Engineer-in-Charge*
33	Chlorinated Poly Vinyl Chloride (C.P.V.C) pipes, specials / fittings, fixtures, jointing materials and accessories of various sizes.	Each Lot.	As required by the Engineer-in-Charge*
34	Unplasticised Chlorinated Poly Vinyl Chloride (U.P.V.C) / Rigid Poly Vinyl Chloride (P.V.C) pipes, specials / fittings, fixtures, jointing materials and accessories of	Each Lot.	As required by the Engineer-in-Charge*

	various sizes.		
35	Cast Iron (C.I) pipes, specials / fittings, fixtures, jointing materials and accessories of various sizes.	Each Lot.	As required by the Engineer-in-Charge*
36	Ductile Iron (D.I) pipes, specials / fittings, fixtures, jointing materials and accessories of various sizes.	Each Lot.	As required by the Engineer-in-Charge*
37	Stone Glazed Ware (S.W.G) / Reinforced Cement Concrete (R.C.C) pipes, specials / fittings, fixtures, jointing materials and accessories of various sizes.	Each Lot.	As required by the Engineer-in-Charge*
38	Plumbing / Sanitary fittings, fixtures and accessories.	Each Lot.	As required by the Engineer-in-Charge*
39	Electrical materials, fittings, fixtures and accessories	Each Lot.	As required by the Engineer-in-Charge*
40	Equipment, Machinery and Installations.	Each Lot.	As required by the Engineer-in-Charge*
41	Paint, Polish and other finish materials.	Each Lot.	As required by the Engineer-in-Charge*
42	Various types of façade materials.	Each Lot.	As required by the Engineer-in-Charge*
42	Various types of water / damp proofing materials.	Each Lot.	Each Lot*

Note: The frequency of testing of materials provided above are only indicative. The Independent Third-Party Quality Auditor (ITPQA) may increase the frequencies as per provisions in the relevant Codes of Bureau of Indian Standards (BIS) and as they feel are required for proper Quality Control (QC) of the materials / fittings/ fixtures / accessories / equipment / installing used, methods / procedures / practices adopted in connection with the construction activities pertaining to the project, to ensure intended quality of execution of the project / work.

Reporting procedure for quality of materials:

Detailed fields test should be conducted by the contractor's Site Engineer-in-Charge, on receipt of the materials at site. The test reports shall be submitted by the contractor's Site Engineer-in-Charge, along with his signature & comments / remarks to the Assistant Engineer (AE) / Executive Engineer (EE) / Superintending Engineer (SE) / Chief Engineer (EE) / Additional Director General (ADG) of the Project Management Consultant (CPWD), who in turn shall submit copies of such reports along with their comments / observations / remarks, to the Independent Third-Party Quality Auditor (ITPQA), who shall submit copies of these reports, along with each Independent Third-Party Quality Audit (ITPQA) Reports to the Bank (the Client), along with their comments / observations / remarks. In case of any rejection(s) of materials, copies of

test reports of such materials, along with the comments / observations / remarks of the Independent Third-Party Quality Auditor (ITPQA) shall be immediately submitted to the Bank's (the Client's) Assistant Manager (Tech) / Assistant General Manager (Tech) / Deputy General Manager (Tech) / General Manager (Tech) in charge of the project for information and further action. If the material(s) are accepted for used in the work, then copies of test reports of such materials, along with the comments / observations / remarks of the Independent Third-Party Quality Auditor (ITPQA) shall be submitted to the Bank's (the Client's) Assistant Manager (Tech) / Assistant General Manager (Tech) / Deputy General Manager (Tech) / General Manager (Tech) in charge of the project for clearance to use the same in the project. The Independent Third-Party Quality Auditor (ITPQA) shall submit the quality test report(s) to the bank (the Client), along with copies of Invoices & delivery challans, immediately after receipt and testing of materials.

Quality Control Reports of materials:

Quality Control Reports about any material(s) shall contain the following details:

- a) Description of material(S).
- b) Observations / comments / remarks about the quality of material(s)
- c) Name of the supplier.
- d) Copies of Invoice(s) & Delivery Challan(s) with numbers and dates.
- e) Details of trademark(s) (if any) of material(s).
- f) Name and designation of Site Engineer of the contractor, who has checked / tested the quality of material(s)
- g) Reports of quality tests conducted, as per the format(s) provided herein.

Norms for Field Test of various materials:

The details of Field Tests to be conducted on materials received at site at are described in the tables below. The results required are shown in the tables. However, the actual test results may differ, therefore the same should be recorded in the given format. The desired results for various field tests conducted on samples of materials are based on practical acceptance criteria and may vary from site to site or should be accepted as Indian standard norms duly approved by the Bank's (the Client's) Assistant General Manager (Tech) / Deputy General Manager (Tech) / General Manager (Tech) in charge of the project.

1. CEMENT:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Grade.	33 / 43 / 53.	As per actual.
2	Freshness tests		
	a) Date of manufacturing.	Week, month and year, as printed on the bags.	As per actual.

	b) Lump Test.	No lumps should be present.	As per actual.
3	Fineness Test.		
	a) Feeling to the fingers after rubbing in the finger.	Should give a silky feeling.	As per actual.
	b) When hand immersed in the bag.	Should give a cool feeling.	As per actual.
4	Weight of each bag.	50 Kg.	As per actual.
5	Floating Test.	Should float on water before sinking.	As per actual.
6	Paste Test.	Should gain the desired strength after curing for 24 hours.	As per actual.
7	Type of bag	Waterproof Jute / Polythene / Paper.	As per actual.
8	Original stitching	Should be intact.	As per actual.

2. STEEL:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	'Trade' & IS marks on steel bars.	The 'Trade' & IS marks should be embossed on the bars as per the relevant Codes of Bureau of Indian Standards (BIS).	As per actual.
	Corrosion Resistant Steel (CRS) Steel.	'TOR' marking with relevant IS Code number and CML No. should be embossed / imprinted on every metre length.	As per actual.
2	Pitch of twist / ribs the steel bars.	8 to 12 times of nominal diameter of the steel bars in mm.	As per actual.
3	Colour.	Steel Grey.	As per actual.
	Weight per metre length of the bars.	Theoretical weight	As per actual.
	a) 6 mm diameter bars.	0.222 Kg /m.	As per actual*
	b) 8 mm diameter bars.	0.395 Kg /m.	As per actual*
	c) 10 mm diameter bars.	0.617 Kg /m.	As per actual*
	d) 12 mm diameter bars.	0.888 Kg /m.	As per actual*
	e) 16 mm diameter bars.	1.58 Kg /m.	As per actual*
	f) 20 mm diameter bars.	2.47 Kg /m.	As per actual*
	g) 25 mm diameter bars.	3.85 Kg /m.	As per actual*
	h) 32 mm diameter bars.	6.31 Kg /m.	As per actual*

	*Practically actual weight should not vary more than (+) / (-) 5%.		
4	Rusting.	Should not be found.	As per actual.
5	Diameter.	As required.	As per actual.
6	Bending test for hardness.	It should bend smoothly bendable and should not develop cracks while bending.	As per actual.
7	Length of bars.	Should be 11 / 12 m.	As per actual.

3. BINDING WIRES:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Gauge of wire.	As ordered (normal gauge 17 Standard Wire Gauge (SWG)).	As per actual.
2	Bending & twisting test for hardness.	Should be soft for bending & twisting.	

4. SAND (FINE AGGREGATE):

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Silt percentage.	It should not be more than 7% by volume.	As per actual*.
	Size of particles.	Not much coarse.	As per actual.
	Very fine (e.g. Kharsana) sand	Not advisable for R.C.C work.	As per actual.
	Up to 7% is acceptable without washing*		
2	Organic impurities.	Should be within the permissible limits as per applicable Codes of Bureau of Indian Standards (BIS) and should be identified by visualization (such as mixed quantity of shells / shingles and other impurities).	As per actual.

Note: In case of works, such as Reinforced Cement Concrete (R.C.C), waterproofing, plastering etc., every truckload should be checked for silt content and Site Register should be maintained to record the Results / Observations of Field Tests. For the other works, the silt contents can be relaxed for e.g. checking after 20 trips.

5. BROKEN STONE METALS (COARSE AGGREGATES):

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Shape.	Angular, flaky and hard.	As per actual.
2	Size.	As required	
3	Percentage of mixture.	No mixing should be observed.	As per actual.
4	Quality of stone.	Blackish / Greyish, with uniform colour and hard.	As per actual.
5	Absorption of water after 24 hours of soaking in water.	Less than 5% by weight.	As per actual.

6. MURRUM / MOORRUM:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Quality.	It should not get muddy when mixed with water.	As per actual.
2	Size.	Should be in the range of 5 mm to 265 mm.	As per actual.
3	Hardness.	Particles should be hard enough.	As per actual.

7. BRICKS:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Colour.	Reddish and uniform.	As per actual.
2	Edges.	Should be sharp and straight and in right angles.	As per actual.
3	Size / make.	As per Specifications / requirements.	As per actual.
4	Shape.	Should be perfectly cuboid in shape.	As per actual.
5	a) Ordinary brick.	23 Cm x 10 Cm x 9 Cm (9" x 4" x 3 ¾").	As per actual.
6	b) Gattu brick.	23 Cm x 15 Cm x 10 Cm (9 " x 6" x 4").	As per actual.
7	Frog.	Should not be less than 1 Cm and should not be more than 2 Cm.	As per actual.

8	Water absorption.	Should not be more than 20 % by weight.	As per actual.
9	Soundness.	Should produce clear metallic ringing sound when knocked with fingers.	As per actual.
10	Level of burning.	Appropriately burnt, should not be over burnt (Khangar) / under burnt (Kachha).	As per actual
11	Percentage of breaking.	Should not be more than 5%.	As per actual.
12	Strength.	Should not break when thrown flat face from a height of 24" / 60 Cm.	As per actual.

8. SOLID CONCRETE / AUATOCCLAVED AERATED CONCRETE BLOCKS:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Size.	Should be as per the specifications / requirements.	As per actual.
2	Edges.	Should be sharp, straight and in the right angles.	As per actual
3	Shape.	Should be perfectly cuboid in shape.	As per actual.
4	Texture.	Homogenous.	As per actual.
5	Defects.	Free from cracks.	As per actual.
6	Strength.	It should not break when dropped on its flat face on hard ground from a height of 1 m / 3'3".	As per actual.
7	Water absorption after 24 hours of soaking in water.	Not more than 10 % of weight.	As per actual.
8	Weight.	Weight of blocks should be taken after curing period is over for each lot.	As per actual.
	Percentage of breaking.	It should not be more than 3%	As per actual.

**9. WOODEN DOOR FRAMES: SAL WOOD / TEAK WOOD / BURMA TEAK WOOD
(AS PER SPECIFICATIONS):**

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Size of frames.	Should be as per the approved drawings, specifications and requirements.	As per actual.
2	Sections of frames.	Should be as per the approved drawings, specifications and requirements.	As per actual.
3	Colour of wood.	As per specified quality.	As per actual.
4	Type of wood	Sal Wood / Teak Wood [Central Province (C.P) Teak Wood / Balharshah Teak Wood / Burma teak Wood / Ghana Teak Wood], as specifications / requirements.	As per actual.
5	Quality / texture of wood.	The wooden sections should be properly seasoned, free from moisture, bends, twists, warping, cracks, bores, sap wood, knots, cracks etc. and uniform in texture.	As per actual.
6	Diagonality of frames.	Both the diagonals of the frames should be correct.	As per actual.
7	Rigidity and angle of joints / corners of the frames.	The joints / corners of the frames should be rigid and at right angles (90 degrees).	As per actual.
8	Edges of the frames.	The edges of the frames should be sharp / rounded / chamfered.	As per actual.
9	Sizes of the rebates.	As per the specifications and	As per actual.

		approved drawings.	
10	Length of horns of the frames on each side.	As per the approved drawings, but in no case less than 75 mm (3").	As per actual.
11	Type of joints.	Should be as per the approved drawings.	As per actual.
12	Treatment for surfaces of the frames touching the masonry / concrete for moisture and termite attacks.	The surfaces of the wooden frames touching the masonry / concrete Should be applied with Black Japan and Anti-termite Chemicals.	As per actual.
13	Type and size of hold fasts.	As per the approved drawings and specifications.	As per actual.

10. FLUSH DOOR SHUTTERS:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Type.	Solid / hollow core or as per approved specifications.	As per actual.
2	Bonding material	Phenol bonded / as per approved specifications.	As per actual.
3	Defects.	Free from bend, twists and warpage.	As per actual.
4	Size / thickness.	As per the approved specifications.	As per actual.
5	Edges.	Should be sharp, straight and no damages in the top layer.	As per actual.

11. MILD STEEL (M.S) DOORS / WINDOWS / VENTILATORS:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Standard section markings, like Ahmedabad Section / Bombay Section.	The door / window ventilator sections should be as per the approved drawings,	As per actual.

		specifications and requirements. Each section should have trademark embossed on each section at every meter length.	
2	Dimensions and shape / profile of Mild Steel (M.S) door / window / ventilator sections and accessories.	Should be as per the approved drawings and design.	As per actual.
3	Accessories such as fasteners / hold fasts, locks, handles etc.	As per specifications and approved drawings.	As per actual.
4	Arrangements / positions of each hardware, accessories, fasteners / hold fasts and locks.	As per the approved drawing.	As per actual.
5	Dimensions and shape (diagonal measurements / plumb / line) of fabricated doors / windows / ventilators.	The size and shape of the fabricated doors / windows / ventilators should match with the dimensions shown in the approved drawings. Both the diagonal measurements should match.	As per actual.
6	Fixing of doors / windows / ventilators.	The doors / windows / ventilators shall be firmly fixed in the openings meant for them, true to plumb, line and levels.	As per actual.
7	Welding of joints.	All welded joints shall be intact and defect free. The welds should be properly ground, buffed and levelled smooth with metal putty.	As per actual.
8	Painting and finishing.	The surfaces of the metallic portions of the doors /	As per actual.

		windows / ventilators shall be suitably prepared by mechanical grinding, buffing and sand papering and applied with a coat of appropriate primer and two or more coats of paint as per detailed specifications.	
9	Weight of one door / window / ventilator.	One door / window / ventilator among 20 shall be checked for weight and the weight shall be as per detailed specifications and requirements.	As per actual.
10	Opening of shutters.	As per approved drawings and specifications.	As per actual.
11	Locking system.	As per approved drawings and specifications.	As per actual.
12	Fasteners / Hold Fast & Hinges.	The Fasteners / Hold Fast shall be as per specifications and approved drawings. The hinges shall function smoothly.	As per actual.

12. ALUMINIUM DOORS / WINDOWS / VENTILATORS:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Dimensions and shape / profile of extruded aluminium sections used in fabrication of outer frames, mullions, rails and styles of shutters etc.	As per specifications and approved drawings.	As per actual.
2	Thickness and shade of powder coating of the extruded aluminium sections.	As per specifications.	As per actual.

3	Make / brand of extruded aluminium sections used.	As per approved makes / brands.	As per actual
4	Dimensions and shape (diagonal measurements / plumb / line) of fabricated doors / windows / ventilators.	The size and shape of the fabricated doors / windows / ventilators should match with the dimensions shown in the approved drawings. Both the diagonal measurements should match.	As per actual.
5	Accessories such as fasteners, rollers, gaskets, locks, handles etc.	As per specifications and approved drawings.	As per actual.
6	Arrangements / positions of each hardware, accessories, fasteners and locks.	As per the approved drawing.	As per actual.
7	Fixing of doors / windows/ ventilators.	The doors / windows / ventilators shall be firmly fixed in the openings meant for them, true to plumb, line and levels.	As per actual.
8	Functioning / Operations of shutters.	The shutters should firm and functional / smoothly operatable.	As per actual.
9	Scratches, stains, bends and defects.	The sections, accessories and powder coating / finishes on them should be free from scratches, stains, bends, twists and defects.	As per actual.
10	Filling of gaps around the doors / windows / ventilators.	The gaps between the doors / windows / ventilators and abutting surfaces shall be properly	As per actual.

		filled with waterproof, stable and UV resistant sealants of approved type, quality, make / brand, as per specifications.	
11	Provision of water drain holes in the extruded frame sections at bottom.	Suitable water drain holes shall be cut on the extruded frame sections at bottom.	As per actual.

13. U.P.V.C DOORS / WINDOWS / VENTILATORS:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Dimensions and shape / profile of extruded UPVC sections used in fabrication of outer frames, mullions, rails and styles of shutters etc.	As per specifications and approved drawings.	As per actual.
2	Thickness and shade of extruded U.P.V.C sections.	As per specifications.	As per actual.
3	Make / brand of U.P.V.C sections used.	As per approved makes / brands.	As per actual
4	Dimensions and shape (diagonal measurements / plumb / line) of fabricated doors / windows / ventilators.	The size and shape of the fabricated doors / windows / ventilators should match with the dimensions shown in the approved drawings. Both the diagonal measurements should match.	As per actual.
5	Accessories such as fasteners, rollers, gaskets, locks, handles etc.	As per specifications and approved drawings.	As per actual.
6	Arrangements / positions of each hardware, accessories, fasteners and locks.	As per the approved drawing.	As per actual.

7	Fixing of doors / windows / ventilators.	The doors / windows / ventilators shall be firmly fixed in the openings meant for them, true to plumb, line and levels.	As per actual.
8	Functioning / Operations of shutters.	The shutters should firm and functional / smoothly operatable.	As per actual.
9	Scratches, stains, bends, twists and defects.	The sections, accessories and finishes on them should be free from scratches, stains, bends, twists and defects.	As per actual.
10	Filling of gaps around the doors / windows / ventilators.	The gaps between the doors / windows / ventilators and abutting surfaces shall be properly filled with waterproof, stable and UV resistant sealants of approved type, quality, make / brand, as per specifications.	As per actual.
11	Provision of water drain holes in the extruded frame sections at bottom.	Suitable water drain holes shall be cut on the extruded frame sections at bottom.	As per actual.

14. GLASS PANELS FOR DOORS / WINDOWS / VENTILATORS / PARTITIONS / RAILINGS:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Size, thickness, type and make / brand of glass etc.	As per specifications and approved drawings.	As per actual.
2	Waviness, cracks, cavities,	Should be free	As per actual.

	defects etc.	from waviness, cracks, cavities, defects etc.	
3	Straightness of edges and shape of corners.	Each glass panel shall be properly machine cut with straight edges and right-angle corners.	As per actual.
4	Scratches.	Each of the glass panels should have scratches.	As per actual.
5	Method of fixing.	As per the specifications and approved drawings.	As per actual.
6	Overall fixing work.	Each glass panel shall be firmly fixed to the frame and should not be loose / shaky.	As per actual.
7	Glass Putty, Glazing Clips and gaskets.	As per specifications and approved drawings to ensure firm fixing to the frames.	As per actual.
8.	Tolerance for thickness between 4 mm to 7 mm thick glass panels	(+) / (-) 0.4 mm.	As per actual.

15. STEEL ROLLING SHUTTERS:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Type of shutter.	Pull and push type as per the approved drawings.	As per actual.
2	Type of steel sheets used for making the shutters.	Should be Cold Rolled Close Annealed (C.R.C.A) or Hot Rolled Close Annealed (H.R.C.A) or other type of steel sheets as per specifications and approved drawings.	As per actual.

3	Thickness of steel sheets used for making the shutters.	As per specifications.	As per actual.
3	Gauge of the bottom lock plate and locking arrangement.	As per specifications and approved drawings.	As per actual.
4	Type of sections used for laths with gauge.	16 / 18 / 20 Standard Wire Gauge (SWG) or as per specifications and approved drawings.	As per actual.
5	Check shutter lath in 30 cm length	4 to 4 not as per order	As per actual.
6	Material used for top cover. in one piece with centrally supported plate and its gauge	Should be made by folding from single Cold Rolled Close Annealed (C.R.C.A) or Hot Rolled Close Annealed (H.R.C.A) or other type of steel sheet as per specifications and approved drawings.	As per actual.
7	Thickness of sheet used for making the top cover.	20 / 22 / 24 Standard Wire Gauge (SWG) or as per specifications and approved drawings.	As per actual.
8	Method of fastening the top cover.	The top cover shall be firmly fixed to the supporting wall / structure, using centrally supported plate and fasteners as per specifications and approved drawings.	As per actual.
9	Diameter of ball bearings, springs and their quantities.	Should be as per specifications and approved drawings.	As per actual.
10	Diameter & thickness of the	As per the	As per actual.

	shaft.	specifications and approved drawings, but in no case less than 40 mm and 14 Standard Wire Gauge (SWG).	
10	Bracket plates and guide rails	As per the specifications and approved drawings.	As per actual.
11	Stopper on each side.	As per the specifications and approved drawings.	As per actual.
12	Handles	2 Nos. made from M.S sections as per specifications and approved drawings and rivetted to the bottom member of the shutters.	As per actual.
13	Hold fasts / fasteners at equal spacings.	3 Nos of 30 Cm in length, made from M.S sections and fixed as per specifications and approved drawings on each side of the shutters.	As per actual.
14	Finish.	The surfaces of all metallic members shall be suitably prepared and finished with two or more coats of Synthetic Enamel paint of approved make and shade over a coat of approved make Zinc Chromate primer or as per specifications	As per actual.
15	Locking arrangement.	Locking arrangement as per the specifications shall be provided at both	As per actual.

		sides of the shutters.	
16	Greasing for spring and guide rails.	Should be sufficient for smooth operation.	As per actual.

16. GALVANIZED IRON (G.I) / CAST IRON (C.I) / DUCTILE STEEL (D.S) / CHLORINATED POLY VINYL CHLORIDE (C.P.V.C) / UNPLASTICISED POLY VINYL CHLORIDE (U.P.V.C) / RIGID POLY VINYL CHLORIDE (P.V.C) / SOIL, WASTE AND RAINWATER (S.W.R) PIPES, FITTINGS, SPECIALS, FIXTURES, ACCESSORIES ETC. FOR PLUMBING, SANITARY AND DRAINAGE WORKS:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Type / Class / Size / Make / Brand / Relevant IS Codes of the Bureau of Indian Standards (BIS).	Should be as per specifications, Schedule of Finishes / Fittings / Accessories provided in the tender documents and conform with the specifications relevant Codes of Bureau of Indian Standards (BIS) / other Standard Codes. These should be imprinted / embossed on the items, along with proper colour markings and applicable IS Marks and Certification Marks License Numbers (CML) numbers.	As per actual.
2	Defects.	Free from any cracks / defects / damages.	As per actual.
3	Weight of pipes / specials / fixtures / fittings / accessories.	Should conform with specifications in the relevant Codes of Bureau of Indian Standards (BIS) / other Standard Codes.	As per actual.

4	Length and size.	Should be as per specifications, Schedule of Finishes / Fittings / Accessories provided in the tender documents and conform with the specifications relevant Codes of Bureau of Indian Standards (BIS) / other Standard Codes.	As per actual.
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17. CERAMIC / GLAZED / GLASS CERAMIC / VITRIFIED TILES:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Type, Size, Colour & Quality.	Should be as per specifications, Schedule of Finishes / Fittings / Accessories provided in the tender documents and conform with the specifications relevant Codes of Bureau of Indian Standards (BIS) / other Standard Codes. The shade should be as approved by the Bank (the Client).	As per actual.
2	Size and shape.	Should be as per specifications, Schedule of Finishes / Fittings / Accessories provided in the tender documents and conform with the specifications relevant Codes of Bureau of Indian Standards (BIS) / other Standard Codes. Both the	As per actual

		diagonal measurements should match.	
3	Edges & corners.	The edges should be straight, and the corners should be at perfect right angles and free from any chip-offs / cracks.	As per actual.
4	Top / exposed surface.	The top / exposed surfaces should be smooth and even without any undulations / imperfections / waviness.	As per actual.
5	Cracks / cavities / holes / defects.	The tiles should be free from any Cracks / cavities / holes / defects.	As per actual.
7	Thickness.	Should be as per specifications and conform with the specifications relevant Codes of Bureau of Indian Standards (BIS) / other Standard Codes.	As per actual.
8	Top finishing and glazing.	Uniform and smooth.	As per actual.

18. GRANITE / MARBLE / TANDOOR / CUDDAPPAH / OTHER NATUARL STONE SLABS:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Type, Size, Thickness, Colour & Quality.	Should be as per specifications, Schedule of Finishes / Fittings / Accessories provided in the tender documents. The shades / samples should be as approved by the Bank (the Client).	As per actual
2	Surface finish.	The exposed	As per actual.

		surfaces should have level and uniform finish (Mirror polished / Honed / Flamed / Leathered), as per specifications and requirements of the Bank (the Client).	
3	Edges & corners.	The edges should be straight, and the corners should be at perfect right angles and free from any chip-offs / cracks.	As per actual.
4	Cracks / cavities / holes / defects.	The stone slabs should free from any Cracks / cavities / holes / defects.	As per actual.

19. SANLA / NEERU / CHUNNA / SAFEDA:

Sl. No.	Details of Field Tests.	Required results.	Actual results.
1	Colour.	Even or uniform (reddish or white).	As per actual.
2	Strength.	It should harden within 12 hours after application on the wall.	As per actual.
3	Consistency.	It should be consistent and can be judged by visual inspection.	As per actual.
4	Freshness.	No lumps should be observed.	As per actual.
5	Weight of the bag and make/ brand.	As specified in the Purchase Order (approximately 30 Kg / bag.). should be of approved make / brand.	As per actual.

Note: The field tests provided above are only indicative. The Independent Third-Party Quality Auditor (ITPQA) may any other additional field tests as per as they feel are required for proper Quality Control (QC) of the materials / fittings/ fixtures / accessories / equipment / installing used, methods / procedures / practices adopted in connection with the construction activities pertaining to the project, to ensure intended quality of execution of the project / work.

PHYSICAL REQUIREMENT OF SOME IMPORTANT MATERIALS FOR LABROTARY TEST:

1. CEMENT (33 / 43 / 53 GRADES):

Sl. No.	Laboratory Test.	Relevant IS Code.	Physical requirement.
1	Fineness: a) Dry Sieving Method using 90 Micron IS sieve.	IS 4031 (Part 1): 1996, IS 460 (Part 1):1985, IS 460 (Part 3):1985, IS 3535: 1986 & IS 5165:1969.	Should be as per Codal provisions, but in any case, the percentage retained shall not exceed 10 %.
	b) By Air Permeability (Blaine) Method.	IS 4031 (Part 2): 1999, IS 3535: 1986 & IS 5516: 1996.	Should be as per Codal provisions, but in any case, the specific surface shall not be less than 2,250 Sq. Cm / gm.
2	Soundness: a) By Le Chatelier Method.	IS 4031 (Part 3): 1988.	Should be as per Codal provisions, but in any case, the expansion should not be more than 10 mm.
	b) By Autoclave Method.	IS 4031 (Part 3): 1988.	Should be as per Codal provisions, but in any case, percentage of expansion shall not be more than 0.80 %
3	Compressive Strength: Test results should be: a) Average of 3 cubes. b) Using standard sand confirming to IS 650:1991		Should be as per Codal provisions. Each bag should be marked / inscribed with relevant IS Code No, and 33 / 43 / 53 Grade
	a) 33 Grade.	IS 269: 2015 & IS 4031 (Several Parts): 1988.	
	b) 43 Grade.	IS 8112: 2013 & IS 4031 (Several Parts): 1988.	
	c) 53 Grade.	IS 12269: 2013 & IS 4031 (Several Parts): 1988.	
4	a) 3 days (+) / (-) 1-hour Compressive Strength - 33 / 43 / 53 Grades.		Should be as per Codal provisions, but in any case, not less than 16 / 23 / 27 MPa / N/mm ² .
5	b) 7 days (+) / (-) 2-hours		Should be as per Codal provisions, but in any case,

	Compressive Strength - 33 / 43 / 53 Grades.		not less than 22 / 33 / 37 MPa / N/mm ² .
6	c) 28 days (+) / (-) 4-hours Compressive Strength - 33 / 43 / 53 Grades.		Should be as per Codal provisions, but in any case, not less than 33 / 43 / 53 MPa / N/mm ² .

2. CORROSION RESISTANT STEEL (CRS):

Sl. No.	Laboratory Test.	Relevant IS Code.	Physical requirement.
	Physical and chemical requirements:	IS 1786:2008.	
1	Minimum Elongation in % (percentage):	IS 1786: 2008 and IS 1608: 2005	Should conform to the Codal provisions and specifications, but not less than 10% in any case.
	a) Fe 500 / 500 D Corrosion Resistant Steel (CRS).		Should conform to the Codal provisions, but not less than 14% - 18%.
	b) Fe 550 / 550 D Corrosion Resistant Steel (CRS).		Should conform to the Codal provisions, but not less than 10 % - 14% in any case.
2.	Corrosion protection of steel.	IS 9077: 1979 2002.	Should conform to the Codal provisions.
3	Minimum Yield Strength.	IS 1786: 2008.	Should conform to the Codal provisions, but not less than 500 MPa / N/mm ² .
	Fe 500 / 500 D Corrosion Resistant Steel (CRS).		500 MPa / N/mm ² .
	Fe 550 / 550 D Corrosion Resistant Steel (CRS).		550 MPa / N/mm ² .
4	Ultimate Tensile Strength.	IS 1786: 2008.	Should conform to the Codal provisions, but not less than 500 MPa / N/mm ² .
	Fe 500 / 500 D Corrosion Resistant Steel (CRS).		545-550 MPa / N/mm ² .
	Fe 550 / 550 D Corrosion Resistant Steel (CRS).		585-600 MPa / N/mm ² .

3. SAND (FINE AGGREGATE):

Sl. No.	Laboratory Test.	Relevant IS Code.	Physical requirement.
1	Fineness Modulus (FM).	IS 2386 (Part 1):1963 & IS 383:2016.	Should be as per Codal provisions (may range from 2.60 % to 2.90 % for reinforced cement concrete (R.C.C), from 2.60 % to 3.20 % for plum concrete and 2.20 % to 2.90 % for masonry and plaster.
	a) Fine Sand.		From 2.20 % to 2.60 %.
	b) Medium Sand.		From 2.60 % to 2.90 %.
	c) Fine Sand.		From 2.90 % to 3.20 %.
2	Maximum silt content.	IS 383:2016.	Should be as per Codal provisions If silt content exceeds 4% by weight than it should be washed before use.
3	For natural Uncrushed Sand.		Should not exceed 3% by weight.
4	For Crushed Sand.		Should not exceed 15% by weight.
5	For Mixed Sand.		Should not exceed 12% by weight.

4. COARSE AGGREGATE (BROKEN STONE METAL):

Sl. No.	Laboratory Test.	Relevant IS Code.	Physical requirement.
1	Aggregate Crushing Value (ACV).	IS 2386 (Part 4): 1963.	Should be as per Codal provisions for various requirements such as: a) Shall not exceed 45% by weight for aggregate used for making concrete for other than wearing layers. b) Shall not exceed 30 % by weight for aggregate used for making concrete for wearing layers (Driveways. roads, pavements etc.)
2	Aggregate Impact Value (AIV).	IS 2386 (Part 4): 1963.	Should be as per Codal provisions for various requirements such as: a) Shall not exceed 45 % by weight for aggregate

			used for making concrete for works other than wearing layers. b) Shall not exceed 30 % by weight for aggregate used for making concrete for wearing layers (Driveways. roads, pavements etc.)
3	Aggregate Abrasion Value (AAV).	IS 2386 (Part 4): 1963.	Should be as per Codal provisions for various requirements such as: a) Shall not exceed 50 % by weight for aggregate used for making concrete for works other than wearing layers. b) Shall not exceed 30 % by weight for aggregate used for making concrete for wearing layers (Driveways. roads, pavements etc.)

5. BRICKS (COMMON BURNT CLAY BUILDING BRICKS):

Sl. No.	Laboratory Test.	Relevant IS Code.	Physical requirement.
1	Compressive Strength:	IS 1077: 1992 & IS 3495 (Part 1): 2019.	Should be as per Codal provisions:
	a) Average.		a) Should not be less than 35 Kg / Cm ³ .
	b) Individual.		b) Should not be less than 20% of minimum average Compressive Strength required.
2	Water Absorption.	IS 1077: 1992 & IS 3495 (Part 2): 2019.	Should be as per Codal provisions, but in any case, not more than 20% by weight.
3	Efflorescence.	IS 1077: 1992 & IS 3495 (Part 3): 2019.	Should be as per Codal provisions, but in any case, not more than Moderate (Deposit covers between 10% and 50% of the brick surface).

6. SOLID CONCRETE BLOCKS:

Sl. No.	Laboratory Test.	Relevant IS Code.	Physical requirement.
1	Density.	IS 2185 (Part 1): 2005.	Should be as per Codal provisions, but in any case, not less than 1,800 Kg / Cum.
2	Compressive Strength	IS 2185 (Part 1): 2005.	Should be as per Codal provisions.
	a) Average.		Should be as per Codal provisions, but in any case, not less than 4 N/mm ² .
	b) Individual.		Should be as per Codal provisions, but in any case, not less than 3.2 N/mm ² .
3	Water Absorption	IS 2185 (Part 1): 2005.	Should be as per Codal provisions.
	a) Average.		Should be as per Codal provisions, but in any case, not more than 10 % by weight.
	b) Individual.		Should be as per Codal provisions, but in any case, not more than 12 % by weight.
4	Drying Shrinkage.	IS 2185 (Part 1): 2005 & IS 6441 (Part 2): 1972.	Should be as per Codal provisions, but in any case, not more than 0.10%

7. AUTOCLAVED AERATED CONCRETE (AAC) BLOCKS:

Sl. No.	Laboratory Test.	Relevant IS Code.	Physical requirement.
1	Density.	IS 2185 (Part 3): 1984.	Should be as per Codal provisions.
	a) Class 1 (Grade I).		Should be as per Codal provisions and specifications, but in any case, not less than 550 Kg / Cum.
	b) Class 2 (Grade II).		Should be as per Codal provisions and specifications, but in any case, not less than 650 Kg / Cum.
	c) Class 3 (Grade III).		Should be as per Codal provisions and

			specifications, but in any case, not less than 750 Kg / Cum.
2	Minimum Average Compressive Strength.	IS 2185 (Part 3): 1984 & IS 6441 (Part 5): 1972.	Should be as per Codal provisions.
	a) Class 1 (Grade I).		Should be as per Codal provisions, but in any case, not less than 5 N/mm ² .
	b) Class 2 (Grade II).		Should be as per Codal provisions, but in any case, not less than 4 N/mm ² .
	c) Class 3 (Grade III).		Should be as per Codal provisions, but in any case, not less than 4 N/mm ² .
3	Water Absorption	IS 2185 (Part 3): 1984 & IS 3495 (Part 2): 1972.	Should be as per Codal provisions, but in any case, not more than 10 % by weight.
4	Drying Shrinkage.	IS 2185 (Part 3): 1984 & IS 6441 (Part 2): 1972.	Should be as per Codal provisions.
	Class 1 (Grade I).		Should be as per Codal provisions, but in any case, not more than 0.05% by weight.
	Class 2 (Grade II).		Should be as per Codal provisions, but in any case, not more than 0.10%.

8. GLAZED / VITRIFIED / UNGLAZED CERAMIC / PORCELAIN TILES:

Sl. No.	Laboratory Test.	Relevant IS Code.	Physical requirement.
1	Size, Shape and Dimensions.	IS 15622:2017, IS 13712: 2006 & IS 13630 (Part 1): 2019.	Should be as per Codal provisions.
	a) Length & Width.		Should be as per Codal provisions, but in any case, should not vary by more than (+) / (-) 0.50% than the specified.
	b) Thickness.		Should be as per Codal provisions, but in any case, should not vary by more than (+) / (-) 5% than the specified.
	c) Straightness of Sides.		Should be as per Codal provisions, but in any case, should not vary by more than (+) / (-) 0.50%.
	d) Rectangularity.		Should be as per Codal

			provisions, but in any case, should not vary by more than (+) / (-) 0.50%.
2	Water Absorption.	IS 15622:2017 & IS 13630 (Part 2): 2019.	Should be as per Codal provisions, but in any case, not more than 0.50 % by weight.
3	Crazing.	IS 15622:2017 & IS 13630 (Part 9): 2019.	Should be as per Codal provisions, but in any case, should remain perfectly intact and show no crazing or surface fissures.
4	Flexural Strength / Modulus of Rupture (MOR).	IS 15622:2017 & IS 13630 (Part 6): 2019.	Should be as per Codal provisions.
	a) Average.		Should be as per Codal provisions, but in any case, should not be less than 35 MPa / N/mm ² .
	b) Individual.		Should be as per Codal provisions, but in any case, should not be less than 32 MPa / N/mm ² .
5	Breaking Strength.	IS 15622:2017 & IS 13630 (Part 6): 2019.	Should be as per Codal provisions but should be in the range of 1,300 N to 1,700 N, depending on the thickness of the tile.
6	Chemical resistance.	IS 15622:2017 & IS 13630 (Part 13): 2019.	Should be as per Codal provisions. Glazed surface shall show no deterioration.
7	Moisture Expansion of Ceramic tiles.	IS 15622:2017 & IS 13630 (Part 3): 2019.	Should be as per Codal provisions.

9. FLUSH DOORS SHUTTERS (SOLID CORE TYPE):

Sl. No.	Laboratory Test.	Relevant IS Code.	Physical requirement.
1	Test for type / Grade.	IS 2202 (Part 1): 2023	Should be as per Codal provisions and specifications.
2	Dimensional accuracy.	IS 2202 (Part 1): 2023 & IS 4020 (Part 2): (1998).	Should be as per Codal provisions.
	a) Length / Height & Width.		Should be as per Codal provisions, but in any case, should not vary by more than (+) / (-) 3 mm than the specified.

	b) Thickness.		Should be as per Codal provisions, but in any case, should not vary by more than (+) / (-) 1.2 mm than the specified.
	c) Uniformity of thickness.		Should be as per Codal provisions. The thickness of the door must remain uniform throughout its structure. The permissible variation when measured at any two points across the door must not exceed 0.80 mm.
	d) Rectangularity.		Should be as per Codal provisions, but in any case, should not vary by more than (+) / (-) 1 mm per 500 mm of length with a capping of (+) / (-) 0.20%.
3	End Immersion Test	IS 2202 (Part 1): 2023 & IS 4020 (Part 13): (1998).	Should be as per Codal provisions. There should not be any delamination (separation of layers) at the glue lines.
4	Knife Test	IS 2202 (Part 1): 2023 & IS 4020 (Part 14): (1998).	Should be as per Codal provisions. Should pass through the test.
5	Glue Adhesion Test	IS 2202 (Part 1): 2023 & IS 4020 (Part 16): (1998).	Should be as per Codal provisions. No significant delamination or glue line separation should be noticed.
6	Screw Withdrawal Resistance / Strength.	IS 2202 (Part 1): 2023 & IS 4020 (Part 16): (1998).	Should be as per Codal provisions.
	a) For the face of the door.		Should be as per Codal provisions, but in any case, not less than 1,000 N.
	b) For the edges of the door.		Should be as per Codal provisions, but in any case, not less than 1,430 N.
7	Mycological & Biological Test.	IS 2202 (Part 1): 2023, IS 4020: (1998) & IS 1734 (Part 7): 1983.	Should be as per Codal provisions and specifications.

10. PLYWOOD:

Sl. No.	Laboratory Test.	Relevant IS Code.	Physical requirement.
1	Test for type / Grade.	IS 303, IS 710 & IS 1734: 1983.	Should be as per Codal provisions and specifications.
2	Dimensional accuracy.	IS 303, IS 710 & IS 1734: 1983.	Should be as per Codal provisions and specifications.
3	Density.	IS 303, IS 710 & IS 1734 (Part 1): 1983.	Should be as per Codal provisions and specifications.
4	Moisture Content.	IS 303, IS 710 & IS 1734 (Part 1): 1983.	Should be as per Codal provisions and specifications.
5	Glue Adhesion of Plies, Gule Shear Strength & Water Resistance.	IS 303, IS 710 & IS 1734 (Part 4, 5 & 6): 1983.	Should be as per Codal provisions and specifications.
6	Static Bending Strength.	IS 303, IS 710 & IS 1734 (Part 11): 1983.	Should be as per Codal provisions and specifications.
7	Tensile & Compressive Strength.	IS 303, IS 710 IS 1734 (Part 9 & 10): 1983.	Should be as per Codal provisions and specifications.
8	Mycological & Biological Test.	IS 303, IS 710: (1998) & 1734 (Part 7): 1983.	Should be as per Codal provisions and specifications.

11. BLOCK BOARDS:

Sl. No.	Laboratory Test.	Relevant IS Code.	Physical requirement.
1	Test for type / Grade.	IS 1659: 2004 & IS 1734: 1983.	Should be as per Codal provisions and specifications.
2	Dimensional accuracy.	IS 1659: 2004 & IS 1734: 1983	Should be as per Codal provisions and specifications.
3	Moisture Content. & Density.	IS 1659: 2004 & IS 1734 (Part 1): 1983	Should be as per Codal provisions and specifications.
4		IS 1659: 2004 & IS 1734: 1983	
5	Gule Shear Strength.	IS 1659: 2004 & IS 1734 (Part 4): 1983.	Should be as per Codal provisions and specifications.
	Water Resistance.	IS 1659: 2004 & IS 1734 (Part 6): 1983.	
6	Static Bending Strength.	IS 1659: 2004 & IS 1734 (Part 11): 1983.	Should be as per Codal provisions and specifications.

7	Mycological Test.	IS 1659: 2004 & IS 1734 (Part 11): 1983.	Should be as per Codal provisions and specifications.
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Note: The laboratory tests and the physical requirements of materials for laboratory test are only indicative. The Independent Third-Party Quality Auditor (ITPQA) may add any other laboratory test (s) on any other material(s) and physical requirements as per the provisions in the relevant Codes of Bureau of Indian Standards (BIS) and as they feel are required for proper Quality Control (QC) of the materials / fittings/ fixtures / accessories / equipment / installing used, methods / procedures / practices adopted in connection with the construction activities pertaining to the project, to ensure intended quality of execution of the project / work. All laboratory tests shall be conducted as per the relevant Codes of Bureau of Indian Standards (BIS) / any other relevant Standard Codes.

Materials testing and acceptance criteria for timber and timber products:

Wood and wood products:

Minimum requirements and tolerances when used for doors / windows / ventilators:

1) Natural wood:

Panel width ≤ 150 mm

Thickness ≤ 15 mm A



Stiles etc. Width ≤ 75 mm

Thickness ≤ 20 mm B



2) When plywood is used:

A) Veneer requirements:

I) General:

1) Thickness of the veneer should be uniform, i.e. Tolerance of thickness (+) / (-) 5%.

2) Veneer on either side (corresponding) shall be of same thickness / splices.

II) Core veneer - Face veneer relationship:

1) 3 ply up to 5 mm thick:

Combined thickness of face veneers > 2 thickness of centre ply.

2) In multiply:

a) Thickness of any veneer ≥ 2 thickness of any other veneer.

b) Veneer thickness (sum) in one direction $\sim$ sum of veneers at right angles to them
and > 1.50 the sum of thickness (except 3 ply as above).

B) Overall thickness tolerance of plywood - 3 to 35 mm:

5 mm thick ply: (+) / (-) 10% (tolerance).

6 mm to 9 mm thick ply: (+) / (-) 7% (tolerance).

Above 9 mm thick, ply: (+) / (-) 5% (tolerance).

3) When particle board is used - 6 mm to 40 mm:

a) Up to 25 mm thick: (+) / (-) 5%.

b) Above 25 mm thick: (+) / (-) 2.5%.

4) Veneered particle board is used - 6 mm to 50 mm:

a) Up to 25 mm thick: (+) / (-) 5%.

b) Above 25 mm thick: (+) / (-) 2.5%.

5) Block board is used - 12 mm to 50 mm:

- a) Up to 25 mm thick: (+) / (-) 5%.
- b) Above 25 mm thick: (+) / (-) 2.5%.
- c) Length and breadth: (+) / (-) 6 mm.
- 6) MDF (Medium Density Fibreboard) - 6 mm to 40 mm:
 - a) Up to 9 mm thick: (+) / (-) 0.3 mm.
 - b) Above 9 mm thick: (+) / (-) 0.6 mm.

Tolerances in doors, windows and ventilators:

1. **Frames:** A tolerance of 2 to 3 mm is allowed in the finished cross-sectional dimensions over the cross-sectional dimensions specified. Scantlings need not be planned unless otherwise specified.

2. Shutters:

a) Panelled / battened and framed shutters:

- 1. Overall width and height (as measured in closed position excluding gaps): (+) / (-) 3 mm.
- 2. Thickness of styles and rails: (+) / (-) 1 mm.
- 3. Widths of styles and rails: (+) / (-) 2 to 3 mm.
- 4. Warpage or bowing $\leq$ 1.50 mm.
- 5. Difference between the diagonals of shutters $\leq$ 3 mm.

b) For flush door shutters:

- 1. Overall Length / height and width, as measured in closed position, excluding gaps): (+) / (-) 3 mm.
- 2. Thickness: (+) / (-) 1.20 mm.
- 3. Thickness shall be uniform and variation $\leq$ 0.80 mm, when measured at any two points.
- 4. Width of the core strips $\geq$ 25 mm.
- 5. Thickness of face veneer = 0.5 to 1.5 mm for commercial veneers.
- 6. Thickness of face veneer = 0.5 to 1.0 mm for decorative veneers.

Main criteria for approval of door shutters during Inspection / Audit at Factory Site:

The following should be checked at factory / site before the doors are dispatched and any discrepancy may be reported to the Bank (the client) for rejection:

- 1) Dimensional accuracy:** The length / height, width and thickness shall be checked against specifications and approved joinery drawings, detailing and original Purchase Order. Tolerance: a) Width (+) / (-) 3 mm. b) Thickness (+) / (-) 1 mm.
- 2) Material used:** For Styles & Rails - The species of timber should be conforming to the classification in the Table of IS 1003 (Part 1): 2003 of the Bureau of Indian Standards (BIS).
- 3) Moisture Content:** Before dispatch / covering with primer coat, the moisture content of the wooden members of the doors, windows and ventilators shall be checked at factory / site, using a moisture meter / any other appropriate method. The maximum permissible moisture content of the timber conforms to the provisions in the IS 287 – 1972 of the Bureau of Indian Standards (BIS).

Indicative maximum permissible moisture content in timber:

Use.	Zone I.	Zone II.	Zone III.	Zone IV.
I) Structural beams, rafters.	12%	14%	17%	20%
II) Doors, windows & ventilators:				
a) >50 mm thick sections.	10%	12%	14%	16%
b) <50 mm thick sections.	8%	10%	13%	14%
III) Furniture and cabinets.	10%	12%	14%	15%

Tolerance: (+) 3% average for lots & (+) 5% for individual samples.

No tolerance for furniture.

- 4) Kiln Seasoning:** The kiln seasoning process of the timber shall be as per the provisions in IS 1141 - 1973 of the Bureau of Indian Standards (BIS). The capacity at factory should be thoroughly checked. They should be asked to produce the register in which periodical details of humidity, temperature and moisture content are recorded. Total monthly average capacity of the factory / kiln for seasoning should be verified.
- 5) Pressure Treatment Plant:** Method of operation - type of preservatives to be used shall be as specified in IS 410 - 1967 of the Bureau of Indian Standards (BIS) and formulation of preservatives may be verified. The 'Impregnation Technique' of chemicals / preservatives through vacuum pressure may be checked at plant site / factory.

- 6) Panel Inserts:** The panels of the doors, windows and ventilators shall be made using the materials and methods as per specifications, approved joinery drawings and detailing.
- 7) Glueing of Joints and Joinery:** The contact surface of Tenon and Mortice shall be treated before putting together with suitable carpentry glue (synthetic resin) like Fevicol. Tonged and Grooved joints should also be properly glued with space provision for expansion of joints. The end / tip of the rails (top, bottom and intermediate) should not be taken through and through the stiles and should not be exposed to prevent moisture absorption and warping. The tip of the rails may go inside the style up to 75 mm to give a flush appearance to the edge of the stiles and there by prevent absorption of moisture.
- 8) Quality Control (Procedure):** Necessary check and control mechanism should be adopted to ensure quality control procedures and measures by the factory personnel to prevent dispatch of sub-standard doors from the factory / works.

Joinery - Guidelines:

- 1) Corners and edges of the panels shall be feather tongued into styles and rails.
 - 2) Sash bars shall be by mitred joints with the styles.
 - 3) Styles and rails shall be properly mortised & tenoned.
 - 4) Rails having width of more than 180 mm shall be having 2 tenons.
 - 5) Each style and rail of the shutters shall be made of single piece only.
 - 6) Tenons shall pass through $\frac{3}{4}$ th of the width of the styles.
 - 7) Rebates for dosing, in double shutters shall be less than 2 Cm. For double-leaved shutters, the meeting of the styles shall be splay rebated to 20 mm to enable easy closure / opening.
 - 8) Thickness of each tenon shall be $\frac{1}{3}$ rd of the finished thickness of member, Tenon width should not be more than 5 times the thickness of tenon.
 - 9) Glass panels shall be inserted into the styles and rails by not less than 20 mm.
-

Specifications for the Panelled and Glazed Wooden door, window and ventilator Shutters:

The specifications for the Panelled and Glazed Wooden door, window and ventilator shutters shall conform to the provisions in IS 1003 (Part I) of the Bureau of Indian Standards (BIS).

1. Hinges shall be provided at 20 Cm from the top and bottom ends and middle, as per the specifications and approved joinery drawings and detailing.
2. The Panelled and Glazed Wooden Shutters shall be tested as per IS 4020 and IS 1003 of the Bureau of Indian Standards (BIS).

Tests:

Generally, the following tests shall be conducted for Panelled and Glazed Wooden door, window and ventilator shutters.

- 1) Dimensional and Flatness Tests.
- 2) Impact Indentation Test.
- 3) Flexure and Edge Loading Tests.
- 4) Slamming Test.
- 5) Humidity and End Immersion Test.
- 6) Shock Resistance Test
- 7) Edge Loading Test
- 8) Resistance to Buckling Test
- 9) Resistance to Misuse Test
- 10) Behavior under humidity variation Test.

Specifications for the Medium Density Fibre (MDF) Boards:

The specifications for the Medium Density Fibre (MDF) Boards shall conform to the provisions in IS 12406: 2003 of the Bureau of Indian Standards (BIS).

Tests:

Generally, Medium Density Fibre (MDF) Boards shall be tested for the following properties.

Sl. No.	Properties.	Solid Board Grade I (SBG I) (exterior grade) MDF boards.
1	Bulk Density.	500 - 900 Kg / m ³ .
2	Variation from mean density.	(+) / (-) 10 %
3	Moisture Content.	5 - 15 % by weight.
4	Variation from mean moisture content (Absolute).	(+) / (-) 3 %

5	Water Absorption: a) After 2 Hrs of soaking in water.	Should not exceed 6 by weight.
	b) After 24 Hrs of soaking in water.	Should not exceed 6 by weight.
6	Linear Expansion (Swelling in water): a) Due to general absorption after 24 Hrs of soaking in water. i) Thickness. ii) Length. iii) Width.	Should not exceed 4%. Should not exceed 0.3 %. Should not exceed 0.3 %.
	b) Due to surface absorption	Should not exceed 4 %.
7	Modulus of Rupture (MOR).	Should not be less than 25 MPa / N/mm ² .
8	Tensile strength perpendicular to the surface: a) As received condition.	Should not be less than 0.70 MPa / N/mm ² .
	b) After cyclic test.	Should not be less than 0.40 MPa / N/mm ² .
	c) After accelerated water resistance test.	Should not be less than 0.25 MPa / N/mm ² .
9	Screw withdrawal Strength: a) Face.	Should not be less than 1,500 N
	b) Edges.	Should not be less than 1,250 N

PROCEDURE FOR REPORTING THE DETECTION OF INFERIOR QUALITY / FIXTURES / FITTINGS / ACCESSORIES / EQUIPMENT / INSTALLATIONS ETC., FOR THEIR REJECTION:

The inferior quality of material like sand (Fine Aggregate), broken stone metals (Coarse Aggregates), stone dust, grit etc., delivered at site by the contractor may be detected by visual inspection by the Independent Third-Party Quality Auditor (ITPQA). The Independent Third-Party Quality Auditor (ITPQA) shall submit the information / report about such inferior quality materials, immediately after detecting the same at site to the Bank (the Client) and its authorized officials: Assistant Manager (Tech-Civil / Electrical), Manager (Tech-Civil / Electrical), Assistant General Manager (Tech-Civil / Electrical) / Deputy General Manager (Tech) / General Manager (Tech). On receipt of such information / report(s), the authorized officials of the Bank (the Client), such materials will be jointly inspected by the authorized officials of the Bank (the Client) and the Project Management Consultant (CPWD) and the Independent Third-Party Quality Auditor (ITPQA). If the observation(s) of the Independent Third-Party Quality Auditor (ITPQA) is found to be genuine & authentic by the joint inspection team, then the Bank (the Client) will advise the Project Management Consultant (CPWD) to instruct the contractor that such inferior quality materials / fixtures / fittings / accessories / equipment / installations etc., are rejected and shall be immediately form the site, for replacement with items conforming to the quality, as per the specifications and relevant Codes of the Bureau of Indian Standards (BIS) / other relevant Standard Codes.

SPECIMEN QUALITY REPORTS OF MATERIALS

SPECIMEN QUALITY REPORT FOR STEEL					
NAME OF RBI ESTATE DEPARTMENT			NO		
			SITE		
			DATE		
QUALITY REPORT					
MATERIAL					
CHALLAN					
caretaker /contractors supervisor /site engineer					
TEST TAKEN BY	JE /AE /Assitant Manager Technical				
SR NO					
1	for making				
2	color				
3	weight per meter				
	sr no	size	theoretical weight(KG/M)	actual weight(kg/M)	diff (kg/m)
	1	6 mm	0.22	0.2	-0.02
	2	8 mm	0.39	0.4	0.01
	3	10 mm	0.62	0.63	0.01
	4	12 mm	0.89	0.9	0.01
	5	16 mm	1.58	1.6	0.02
4	pitch of twist bar			8 mm dia	7 cm
				10 mm dia	10 cm
				12 mm dia	10 cm
				16 mm dia	18 cm
5	Bending for hardness			Cracks are developed on surface afetr bending	
6	rusting			no rusting is observed	
7	Diameter of bar			As per challan	
8	Length of bar			(Avg.) 11 metre (36 rft)	
9	Theretical weight (as calculated)			6880 kg	
10	No of bars per bundle			10 Nos	
				Signature	
Assitant General Manager - (EE)Technical/Deputy General Manager technica(SE)l Remarks					
	Variation in weights (kg/m) is very less and with in limits . Overall quality is OK and accepted at site			Signature	
General Manager Technical -(CE)Remarks					
	Quality acceptable			Signature	
C/C					
Accounts section		Payment section			

SPECIMEN QUALITY REPORT FOR CEMENT					
NAME OF RBI ESTATE DEPARTMENT			NO		
			SITE		
			DATE		
QUALITY REPORT					
MATERIAL			QUANTITY		SUPPLIED BY
CHALLAN			DATE		TRADE MARK
caretaker /contractors supervisor /site engineer					
TEST TAKEN BY		JE /AE /Assitant Manager Technical			
SR NO	TEST TAKEN		RESULT OBTAINED		
1					
2	Grade and color		43 grade and grey colour		
3	Fineness test		(a) It feels silky smooth after rubbing		
			(b) when hand is immersed in bag it feels cool.		
4	Freshness Test (manufacturing Date)		WO @ M01 Y01(it indicates 10 days old cement)		
5	lump test		No lumps observed		
6	Average weight		49.5+50+50.5+51.5+49.5 Average 50.2 kg		
8	Packing		Polythene Bags		
9	Paste test		Edges of small cubes (prepared from paste) gained some strength after placing it in water for 24 hours.		
10	Floating test		It floats for some time before sinking in water		
			Signature		
Assitant General Manager - (EE)Technical/Deputy General Manager technica(SE)l Remarks					
	Variation in weights (kg/m) is very less and with			Signature	
General Manager Technical -(CE)Remarks					
	Quality acceptable			Signature	
C/C					
Accounts section		Payment section			

SPECIMEN QUALITY REPORT FOR BRICKS					
NAME OF RBI ESTATE DEPARTMENT			NO		
			SITE		
			DATE		
QUALITY REPORT					
MATERIAL		QUANTITY	SUPPLIED BY		
CHALLAN		DATE	TRADE MARK		
caretaker /contractors supervisor /site engineer					
TEST TAKEN BY		JE /AE /Assitant Manager Technical			
SR NO	TEST TAKEN	RESULT OBTAINED			
1	Color	Reddish but not uniform			
2	Edge	Not broken - but not sharp			
3	size	23 cm x 10 cm x 7 cm(9" x 4" x 2 -3/4")			
4	Frog	Depth 1 cm			
		size 125 cm x 5 cm(5" x 2")			
5	Water absorption	27.50%			
6	Soundness test	Clear ringing sound not heard when struck with each			
7	Burnt	Approximately 60% bricks are under burnt			
8	Mark	A.B.C mark on brick			
9	Strenght	Broken into pieces after dropping from 60 cm height			
10	% of breaking	7.50%			
		Signature			
Assitant General Manager - (EE)Technical/Deputy General Manager technica(SE)I Remarks					
		As		Signature	
General Manager Technical -(CE)Remarks					
		Quality acceptable		Signature	
C/C					
Accounts section		Payment section		caretaker	

SECTION - VI

ANNEXURES TO VARIOUS SECTIONS AND SCHEDULES:

Annexure 1

<u>Pre-qualification / Eligibility Criteria forms</u>		
<u>Basic Information.</u>		<u>Format 1</u>
1(a)	Name of the bidder:	
2.	Details of registration of the bidding entity: Whether Government Agency / Institution / College / Sole Proprietorship / Partnership Firm / Private Limited / Limited or Co-operative Body etc., or MSME Registration etc. Relevant documents in support thereof, shall be submitted along with Part 1 (Techno-Commercial Bid) of the tender:	
2(a)	Name of the Proprietor / Partners / Directors of the bidding entity:	
2(b)	List of Technical Personnel employed by the bidding entity, who may be deployed in connection with the proposed Independent Third-Party Quality Audit (ITPQA) as per Format 1A. The same shall be submitted along with Part 1 (Techno-Commercial Bid) of the tender:	
3(a)	Registered Address:	
3(b)	Address for correspondence:	
4(a)	Contact person:	
4(b)	Designation:	

4(c)	Telephone (Landline) No:	
4(d)	Mobile phone No:	
4(e)	FAX / Tele-FAX No:	
4(f)	e-mail ID:	
5(a)	(i) Goods and Services Tax (G.S.T) registration details and No: (ii) PAN No: Relevant documents in support thereof, shall be submitted along with Part 1 (Techno-Commercial Bid) of the tender:	
5(b)	Details of National Accreditation Board for Certification Bodies (NABCB) under ISO / IEC 17020 and Construction Industry Development Corporation (CIDC) of India.	
6	Number of years of experience of the bidder in the field of Third-Party Quality Auditing (TPQA) of construction projects. Relevant documents in support thereof, shall be submitted along with Part 1 (Techno-Commercial Bid) of the tender, as per Format 2.	
7	In case the bidder is a subsidiary company, the involvement, if any, of the Parent Company in the project:	
8	Had the bidder ever required to suspend the Third-Party Quality Audit (TPQA) Services, submitted under Third-Party Quality Audit (TPQA) Services provided / in hand, for a period of more than six months continuously after commencement? If yes, then furnish the reasons thereof:	
9	Had the bidder or any constituent partner in the case of Partnership Firm, ever abandoned the Third-Party	

	Quality Audit (TPQA) Services awarded to them, before their successful completion? If so, give name of the project, client and reasons for abandonment:	
10	Had the bidder or any constituent partner in the case of Partnership Firm, ever been debarred / black-listed for participating in the bidding process / undertaking Third-Party Quality Audit (TPQA) Services, in any organization at any time? If so, give details:	
11	Had the bidder or any constituent partner in the case of Partnership Firm, ever been convicted?	
12.	Whether the bidder was involved in any Civil Suit / Litigations in connection with any services / contracts awarded to them / being provided / executed now or any court cases pending in which the bidder is a party. If yes, please furnish the details in proforma given below:	Yes / No.

I / We hereby declare that we are in no way involved in any other Consultancy / Third-party Quality Audit (TPQA), through the Project management Consultant (CPWD) or any other party associated with this project.

Details of Civil Suit / Litigations in connection with any contract / service awarded to the bidder / being provided / executed by the bidder now or any court cases pending in which the bidder is a party.

Sl. No.	Name of the contract service and client.	Nature of contract / service.	Work Order reference No and Date.	Present stage of contract / service.	Value of contract / service.	Brief details of Civil Suit / Litigation / Court Case.
1.	2.	3.	4.	5.	6.	7.

Signature of the bidder with seal:

Format 1A**List of Technical Personnel, along with details about their Technical Qualifications & Experience:**

Sl. No.	Name.	Age.	Qualifications.	Experience.	Nature similar services handled.	Name of similar projects costing more than ₹ 103 Crore handled.	Date from which working with / employed with the bidding entity.	Indicate special experience (if any) and indicate projects in which such techniques were employed if any.
1.	2.	3.	4.	5.	6.	7.	8.	9.

Signature of the bidder with seal:

Format 2.

PREVIOUS EXPERIENCE: DETAILS OF IMPORTANT SIMILAR CONTRACTS FOR THIRD-PARTY QUALITY AUDIT (TPQA) SERVICES SUCCESSFULLY PROVIDED / COMPLETED BY THE BIDDER BEFORE JUNE 30, 2021.

Sl. No.	Name of similar contracts for services successfully provided.	Nature / details of similar contracts for Third-Part Quality Audit (TPQA) Services successfully provided.	Name of the owner / client. Also indicate whether the client was Government or Public Sector Undertaking or Private Organisation with their full postal address.	Cost of the contract / services:		Period of completion:			Reason for delay, if any.	Whether the contract / service was left incomplete, or the contract / service was terminated from either side?	Litigation / Arbitration if any, furnish details.	Any other relevant information.
				Contract Amount in ₹.	Actual value of completed contract in ₹.	Date of commencement of the service / contract.	Scheduled date of completion of the contract as per work order / contract.	Actual date of completion of the contract / services.				
1	2	3	4.	5 (a).	5 (b).	6 (a).	6 (b).	6 (c).	7.	8.	9.	10.

Note:

- Details to be furnished along with relevant documents and shall be uploaded along with Part I (Techno-Commercial Bid) of the tender.
- This list of services successfully provided is for reckoning minimum 05 (five) years' experience as specified in Sl. No. B of Pre-Qualification Criteria.

Signature of the bidder with seal:

Format 2A.**DETAILS OF IMPORTANT SIMILAR CONTRACTS FOR THIRD-PARTY QUALITY AUDIT (TPQA) SERVICES IN HAND.**

Sl. No.	Name of contracts for similar services in hand.	Nature / details of similar contracts / services.	Name of the owner / client. Also indicate whether the client was Government / Public Sector Undertaking or Private Organisation with their full postal address.	Contract Amount in ₹.	Period of completion.		Present stage of the contract / service, with reasons if the contract for providing the services is delayed.	Any other relevant information.
					Stipulated.	Expected.		
1.	2.	3.	4.	5.	6 (a).	6 (b).	7.	8.

Signature of the bidder with seal:

Format 3.

DETAILS OF IMPORTANT SIMILAR CONTRACTS FOR THIRD-PARTY QUALITY AUDIT (TPQA) SERVICES, COSTING EQUAL TO OR MORE THAN THE MINIMUM VALUE SPECIFIED IN PRE-QUALIFICATION / ELIGIBILITY CRITERIA, SUCCESSFULLY PROVIDED / COMPLETED BY THE BIDDER DURING THE LAST 5 (FIVE) YEARS ENDING ON JUNE 30, 2026 FROM JULY 01, 2021 (QUALIFYING SERVICES / CONTRACTS).

Sl. No.	Name of similar contracts for Third-Part Quality Audit (TPQA) Services.	Nature / details of similar contracts for Third-Part Quality Audit (TPQA) Services successfully provided.	Name of the owner / client. Also indicate whether the client was Government or Public Sector Undertaking or Private Organisation with their full postal address.	Name, e-mail ID, telephone (land line and mobile) Nos., Fax No. of the contact executive (the person of bidder's client, who can be contacted by the Bank in case if it is so needed).	Cost of the contract / services:		Period of completion			Reason for delay, if any	Whether the contract / service was left incomplete, or the contract / service was terminated from either side?	Litigation / Arbitration, if any with details.	Any other relevant information.
					Contract Amount in ₹.	Actual value of the completed contract / service in ₹.	Date of commencement of the contract / service.	Scheduled date of completion of the contract / service, as per work order / contract.	Actual date of completion of the contract / service.				
1.	2.	3.	4.	5.	6 (a).	6 (b).	7 (a).	7 (b).	7 (c).	8.	9.	10.	11.

Note:

1. This list of contracts / services is for each qualifying works as specified under Section C of the Pre-Qualification / Eligibility Criteria.
2. For each of the qualifying contracts / services, client certificate as per Format 3A shall be uploaded

Signature of the bidder with seal:

***CLIENT's CERTIFICATE / REPORT REGARDING PERFORMANCE OF BIDDER / THIRD-
PRTY QUALITY AUDITOR (TPQA) (ON CLIENT'S LETTER HEAD):**

- Name & address of the client :
- Details of Third-Party Quality Audit (TPQA) Services
provided by Smt. / Ms. / Shri. / M/s. :
1. Name of the Services provided work with brief particulars :
 2. Contract / Agreement No. and date :
 3. Contract value / amount :
 4. Date of commencement of the contract / Services :
 5. Stipulated date of completion of the contract / services :
 6. Actual date of completion of the contract / services :
 7. Details of compensation (Liquidated Damages / LD)
levied for delay (indicate amount) if any :
 8. Gross amount of the paid for the completed
contract / service :
 9. Name and address of the authority under whom the
contract / service was executed / provided :
 10. Whether the Third-Party Quality Auditor (TPQA)
employed qualified and experienced Engineers /
Professionals for providing the service during the contract? :
 - i) Quality of service provided (indicate grading) : Outstanding / Very Good /
Good / Satisfactory / Poor.
 - (ii) Amount services paid on reduced rates, if any :
 12. Did the Third-Party Quality Auditor (TPQA) go for arbitration :
 - i) If yes, total amount of claim :
 - ii) Total amount awarded :

13. Comments on the capabilities of the / Third-Party
Quality Auditor (TPQA)

- | | |
|--------------------------|--|
| i) Technical proficiency | : Outstanding / Very Good /
Good / Satisfactory / Poor. |
| ii) Financial soundness | : Outstanding / Very Good /
Good / Satisfactory / Poor. |
| iii) General behavior | : Outstanding / Very Good /
Good / Satisfactory / Poor. |

Signature of the Reporting Officer* with office seal:

Note:

(i) Information on all rows should be filled in properly.

(ii) * Clients Certificate / Report for each of the similar contracts / services for Third-Party Quality Audit (TPQA) Services, costing above the minimum value specified under the Pre-Qualification / Eligibility Criteria, successfully provided / completed by the bidder during the last 5 (five) years ending on June 30, 2026 from July 01, 2021 (Qualifying Services / Contracts), carried out for Government / Public Sector clients, the certificate should be signed by the concerned Executive Engineer / Professor or an officer in an equivalent or higher rank.

(iii) For each of the similar contracts / services for Third-Party Quality Audit (TPQA) Services, costing above the minimum value specified under the Pre-Qualification / Eligibility Criteria, successfully provided / completed by the bidder during the last 5 (five) years ending on June 30, 2026 from July 01, 2021 (Qualifying Services / Contracts), carried out for Private Sector clients shall be submitted along with copies of Tax Deduction at Source (TDS) Certificate and Consolidated Annual Tax Statement (Form 26 AS) issued by the Indian Income Tax Department.

FINANCIAL INFORMATION.

Sl. No.	Details.	Financial Year.		
		2023-2024 ₹ in lakh.	2024-2025 ₹ in lakh.	2025-2026 ₹ in lakh.
1	Gross Annual Financial Turn Over, authenticated by a Chartered Accountant (CA) certified by The Institute of Chartered Accountants of India (ICAI), with Unique Document Identification Number (UDIN).			
2	Annual Profit / Loss.			

This information is not required to be submitted in the case of Government Agencies / Institutes.

Note:

- c) The statement shall be supported by figures in Balance Sheet / Profit & Loss (P & L) Statement, with copies of audited Annual Financial Statements / Accounts of the business of the bidder duly authenticated by a Chartered Accountant (CA) certified by The Institute of Chartered Accountants of India (ICAI), with Unique Document Identification Number (UDIN).
- d) The Income Tax Clearance Certificates / Income Tax Assessment Orders along with the latest final accounts of the business of the bidder duly authenticated by a Chartered Accountant (CA) certified by The Institute of Chartered Accountants of India (ICAI), with Unique Document Identification Number (UDIN), as a proof of creditworthiness shall also be submitted.
- e) Copies of the above documents shall be scanned and uploaded along with Part I (Techno-Commercial Bid) of the tender.

Signature of the bidder with seal:

FORM OF BANKERS' SOLVENCY CERTIFICATE FROM A SCHEDULED BANK (On Bankers' Letter Head).

**To
Sujata Lal
Regional Director
Reserve Bank of India
Estate Department
Hoshangabad Road,
Arera Hills, Bhopal,
Madhya Pradesh - 462011.**

This is to certify that to the best of our knowledge and information Smt. / M/s. / Shri. / M/s., a customer of our bank having marginally noted address, is / are respectable and can be treated as good for any engagement up to a limit of ₹..... (Rupees.....).

This certificate is issued without any guarantee or liability on the bank or any of its officers.

For the bank with Name, Designation & Seal:

Note: (i) Bankers' Certificates should be on the letter head of the bank

(ii) In case of partnership firm, certificate to include names of all partners as recorded with the bank.

DETAILS OF THE BIDDER'S BANKER.

1	Name and full address of the bidder's banker:	
2	Name of contact executives, Email ID, contact numbers (land line and mobile), Fax number etc. (The person who can be contacted at the office of their banker by the Bank in case it is needed.)	

Signature of the bidder with seal:

Annexure 2

PROFORMA OF BANK GUARANTEE FOR EARNEST MONEY DEPOSIT (EMD) / BID SECURITY.

(On Non-Judicial Stamp Paper of appropriate value)

Place: _____

Date: _____

**Sujata Lal
Regional Director.
Reserve Bank of India
Estate Department,
Opposite to Hyper City,
Hoshangabad Road,
Arera Hills, Bhopal,
Madhya Pradesh - 462011.**

Madam,

Tender for 'Independent Third-Party Quality Audit (ITPQA) Services for 'Construction of additional Quarters for Staff / Officers of RBI at Char Imli, Bhopal, Madhya Pradesh - 462016, including demolition of the distressed D type blocks', taken up on 'Deposit Work' basis through the Central Public Works Department (CPWD) as Project Management Consultant'.

Ref.: NIT / Tender No.....

Date:

WHEREAS:

The Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai (hereinafter called the 'RBI') has invited tenders for the captioned service (hereinafter called 'the said tender') on the terms and conditions mentioned in the said tender documents.

It is one of the terms of invitation of tenders that the bidder shall furnish a Bank Guarantee for a sum of ₹ _____ (Rupees _____ only) as Earnest Money Deposit (EMD).

M/s. (Name of the tenderer / bidder) _____, (hereinafter called as 'the tenderer / bidder'), who are our Clients / Constituents intend to submit their tender / Bid for the said work and have requested us to furnish a Bank Guarantee to the Reserve Bank of India, in respect of the said sum of ₹____ (Rupees _____ only) in respect of Earnest Money Deposit (EMD).

NOW THIS GUARANTEE WITNESSETH:

1. We _____ (Name of the bank) do hereby agree with and undertake to the RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the tenderer / bidder has not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said tenderer / bidder; we shall on demand by the RBI, pay without demur to the RBI, a sum of ₹_____ (Rupees _____ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Earnest Money Deposit (EMD) for the due performance of the obligations of the tenderer / bidder under the said Conditions, provided, however, that our liability against such sum shall not exceed the sum of ₹_____ (Rupees _____ only).
2. We also agree to undertake to and confirm that the sum not exceeding ₹____ (Rupees _____ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.
3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the Reserve Bank of India and the tenderer / bidder.

This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that:

- a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and / or hereunder or granting of any time or showing of any indulgence by the RBI to the tenderer / bidder or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the tenderer / bidder of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding ₹_____ (Rupees _____ only).
- b) Our liability under these presents shall not exceed the sum of ₹_____ (Rupees _____ only) .
- c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents / clients in tendering for the said work or their obligations there under or by dissolution or change in the constitution of our said constituents.
- d) This guarantee shall remain in force up to _____ (four months from the last date of submission of tender) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
- e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the _____ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within _____ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

Yours faithfully,

For and on behalf of _____ bank.

Authorized Official (with seal):

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

Proforma of Undertaking / Declaration / Certificate by the Bidder regarding country sharing land border with India

(To be submitted by the bidders on their letter head duly sealed and signed by the authorized signatory)

**Sujata Lal
Regional Director
Reserve Bank of India
Estate Department,
Opposite to Hyper City,
Hoshangabad Road,
Arera Hills, Bhopal,
Madhya Pradesh - 462011.**

Madam,

Name of work: Independent Third-Party Quality Audit (ITPQA) Services for ‘Construction of additional Quarters for Staff / Officers of RBI at Char Imli, Bhopal, Madhya Pradesh - 462016, including demolition of the distressed D type blocks’, taken up on ‘Deposit Work’ basis through the Central Public Works Department (CPWD) as Project Management Consultant.

I / We _____ (Name and address, including country of location of bidder) have read and understood the contents of the Office Memorandum (OM) F. No. 6/18/2019-PPD dated July 23, 2020 and its subsequent orders / revision issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India regarding the restrictions on procurement from a bidder of a country which shares a land border with India.

2. I/We certify that _____ (Name of the bidder)
- i. Is not from a country sharing land border with India, or
 - ii. Is from a country sharing land border with India and has been registered with the Competent Authority, the certificate of which is enclosed, or
 - iii. Is from a country sharing land border with India where Government of India has extended lines of credit, or
 - iv. Is from a country sharing land border with India where Government of India is engaged in development projects.

(Strikeout whichever of the above is not applicable)

3. I/ We further certify that _____ (Name of the bidder) fulfils all requirements in this regard and is eligible to be considered under the provision of the above referred Office Memorandum and its subsequent orders / revision. I/We also undertake that even in case of contracts where we are permitted by the Bank/RBI to sub-contract I/We _____ (Name of the bidder) will not sub-contract any work to a contractor from country(ies) sharing land border with India, unless such contractor fulfils all the requirements contained in the above referred office memorandum/ order.

4. I/We know and understand that, if this Undertaking / Declaration / Certification / Certificate submitted by us is found to be false, the Bank shall be free to reject / terminate our tender / Work Order and that the Bank shall also be free to initiate any legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee / Security Deposit and / or debarring us from participating in tenders invited by the Bank in future.

Signature and name of the authorized
signatory of the Bidder with stamp:

Date:

Place:

PROFORMA OF PERFORMANCE BANK GUARANTEE.

(On Non-Judicial Stamp Paper of appropriate value)

Place: _____

Date: _____

Sujata Lal
Regional Director.
Reserve Bank of India
Estate Department,
Opposite to Hyper City,
Hoshangabad Road,
Arera Hills, Bhopal,
Madhya Pradesh - 462011.

Madam,

Tender for 'Independent Third-Party Quality Audit (ITPQA) Services for 'Construction of additional Quarters for Staff / Officers of RBI at Char Imli, Bhopal, Madhya Pradesh - 462016, including demolition of the distressed D type blocks', taken up on 'Deposit Work' basis through the Central Public Works Department (CPWD) as Project Management Consultant'.

Whereas the Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai, (hereinafter called 'the RBI') has awarded the Contract for the captioned project (hereinafter called the 'Contract') to M/s _____ (Name of the Contractor) (hereinafter called 'the said Contractor' which expression shall include its successors and assigns).

AND Whereas the Contractor is bound by the said Contract to submit to RBI a Performance Security for a total amount of ₹. _____ (Rupees _____ only) (Amount in figures and words) for the

due fulfilment by the said contractor of the terms and conditions contained in the contract. We, _____ (Name of the Bank), (hereinafter called 'the Bank'), at the request of M/s _____, the contractor, do hereby undertake to pay to the RBI an amount not exceeding Rs _____ as Performance Guarantee for due fulfilment of the terms and conditions of the contract.

NOW THIS GUARANTEE WITNESSETH

1. We _____ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion

that the Contractor has not performed his obligations under the said conditions of the contract or have committed a breach thereof, which conclusion shall be binding on us as well as the said contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs. _____ (Rupees _____ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee Amount for the due performance of the obligations of the Contractor under the said Contract, provided, however, that our liability against such sum shall not exceed the sum of Rs. _____ (Rupees _____ only).

2. We also agree to undertake to and confirm that the sum not exceeding Rs. _____ (Rupees _____ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the Contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under this guarantee shall be absolute and unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.
3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Contractor.
4. This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that:

- f) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said Contract and/or hereunder or granting of any time or showing

of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. _____ (Rupees _____ only).

- g) Our liability under these presents shall not exceed the sum of Rs. _____ (Rupees _____ only).
- h) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.
- i) This guarantee shall remain in force up to (30 days beyond the work completion period) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.
- j) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the _____ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within _____ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

In witness whereof I/We of the Bank have signed and sealed this guarantee on the -----
-- day of ----- (Month) ----- (Year) being herewith duly authorized.

For and on behalf of _____ (Name of the Bank)

Signature of authorized Bank official

Name:

Designation

Stamp/ Seal of the Bank

Signed, sealed and delivered for and on behalf of the Bank by the above named in the

presence of :

Witness 1

Signature

Name

Address

.....

Witness 2

Signature

Name

Address

.....

Schedule of Services

Sl. No.	Brief description of the Independent Third-Party Quality Audit Service (ITPQA).	L.S Amount.
1.	Providing Independent Third-Party Quality Audit (ITPQA) Services for 'Construction of additional Quarters for Staff / Officers of RBI at Char Imli, Bhopal, Madhya Pradesh - 462016, including demolition of the distressed D type blocks', taken up on 'Deposit Work' basis through the Central Public Works Department (CPWD) as Project Management Consultant, from the date of commencement of the project / work at site by the contractor to the date of completion of the project / work and handing over the project to the Bank (the Client) for its intended use / submission of the Final Inspection / Audit Report by the Independent Third-Party Quality Audit (ITPQA) and acceptance of the same by the Bank (the Client). [Estimated period for completion of the project / work is 24 months. This period may vary as per actual date of completion and handing over of the project / work for its intended use to the Bank (the Client) by the contractor and no extra payment shall be considered for delay in completion of project / work by the contractor].	₹ 26,18,169.50
2.	Goods & Service Tax (G.S.T) @ 18%	₹ 4,71,270.50
Total amount including Goods & Service Tax (G.S.T).		₹ 30,89,440.00

IMPORTANT NOTES:

1. The quoted amount shall be exclusive of all prevailing taxes.
2. Services of Third-Party Quality Inspection / Audit agency shall be required up to the actual completion execution of work and finalization of the final bill.
3. No extra payment except as quoted by the Independent Third-Party Auditor (ITPQA), shall be paid for any other items whatsoever in any shape and form.
4. The Independent Third-Party Auditor (ITPQA) is expected to make themselves acquainted with the work/services expected to be carried out by them for satisfactorily carrying out the Independent Third-Party Auditor (ITPQA), services. No extra payment for any account shall be entertained.